Fifth Series, Vol. LXII, No. 44

Friday, May 21, 1976
Vaisakha 31, 1898 (Saka)

LOK SABHA DEBATES

Sixteenth Session
(Fifth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

CONTENTS

No. 44, Friday, May 21, 1976/Vaisakha 31, 1898 (Saka)

	COLUMNS
Papers laid on the Table	1—4
Committee on Private Members' Bills and Resolutions Minutes	4
Business of the House	4—7
Constitution (Forty-second Amendment) Bill—*Introduced*	7-8
Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill—*Introduced*	8
Marriage Laws (Amendment) Bill—	
Motion to consider, as passed by Rajya Sabha—	
Shri Dinesh Joarder	9—16
Shri Jagannath Mishra	16—21
Shrimati Parvathi Krishnan	21—31
Shri Jagannath Rao	31—33
Shri Shiv Kumar Shastri	33—38
Shrimati Mukul Banerji	38—42
Shri R. S. Pandey	42—46
Shrimati Savitri Shyam	46—49
Shrimati Roza Deshpande	50—56
Sardar Swaran Singh Sokhi	56—61
Shri M. C. Daga	61—64
Shri D. N. Tiwary	64—70
Shri B. R. Shukla	70—74
Shri B. V. Naik	74—77
Shri Dhamankar	77-78
Shri Narsingh Narain Pandey	78—80
Shri M. Ram Gopal Reddy	80—84
Shri Hari Singh	84—86

COLUMNS

Shri Chandra Shailani 86-87

Constitution (Amendment) Bill—

(*Amendment of article* 15 *and insertion of new article* 16*A*, *etc.*)
By Shri D. K. Panda—*Introduced* 87

Constitution (Amendment) Bill—

(*Amendment of article* 124) by Shri P. K Deo—*Withdrawn*

Motion to consider

Shri B. V. Naik . . . . 88—91

Shri Dinesh Joarder . . . . 91—95

Shri C. M. Stephen . . . . 95—97

Shri Jagannath Rao 98-99

Shri Narsingh Narain Pandey . . . . . . 99—103

Shri Satyendra Narayan Sinha . . . . . . 103—106

Shri P. G. Mavalankar . . . . 106—11

Shri N. Sreekantan Nair . . . . 111—13

Dr. V. A . Seyid Muhammad . . . . . . 113—17

Shri P. K. Deo . . . . 117—19

Constitution (Amendment) Bill—

(*Amendment of article* 75) by Shri Bibhuti Mishra . . . . 119—144

Shri Bibhuti Mishra . . . . 119—29

Shri Satyendra Narayan Sinha . . . . 129—33

Shri B. V. Naik . . . . 134—38

Shri B. S. Bhaura . . . . 138—41

Shri Hari Singh 144

LOK SABHA

Friday, May 21, 1976/Vaisakha 31, 1898 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN CABLES LTD., FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sir, on behalf of Shri Pai, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Cables Limited, for the year 1974-75.

(2) Annual Report of the Hindustan Cables Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-10889/76].

NOTIFICATIONS UNDER TAMIL NADU WAREHOUSES ACT AND BOMBAY TENANCY AND AGRICULTURAL LANDS ACT AND A STATEMENT.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, on behalf of Shri Annasaheb Shinde, I beg to lay on the Table—

(1) A copy of Notification No. G.O. Ms. No. 335 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 7th January, 1976 containing revised storage charges for certain commodities, under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [*Placed in Library. See* No. LT-1088/76].

(2) (i) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976, published in Notification No. GHM/76/75/M/TNC/1075/134879-J in Gujarat Government Gazette dated the 25th March, 1976 under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat, together with an explanatory note.

(ii) A statement showing reasons for delay in laying the above Notification.

[*Placed in Library. See* No. LT-10889/76].

CODE OF CRIMINAL PROCEDURE (GUJARAT AMENDMENT) ACT

SHRI F. H. MOHSIN: I beg to lay on the Table a copy of the Code of Criminal Procedure (Gujarat Amendment) Act, 1976 (Hindi and English

[Shri F. H. Mohsin]

versions) (President's Act No. 21 of 1976) published in Gazette of India dated the 7th May, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-10890/76].

NOTIFICATIONS UNDER TAMIL NADU MOTOR VEHICLES TAXATION ACT READ WITH PRESIDENT'S PROCLAMATION.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. No. 1356 published in Tamil Nadu Government Gazette dated the 13th August, 1975.

(ii) G.O. Ms. No. 1375 published in Tamil Nadu Government Gazette dated the 20th August 1975.

(iii) G.O. Ms. No. 1378 published in Tamil Nadu Government Gazette dated the 20th August, 1975.

(iv) G.O.R. No. 2686 published in Tamil Nadu Government Gazette dated the 3rd September, 1975.

(v) G.O.R. No. 2782 published in Tamil Nadu Government Gazette dated the 17th September, 1975.

(vi) G.O. Ms. No. 1890 published in Tamil Nadu Government Gazette dated the 12th November, 1975.

(vii) G.O. Ms. No. 1904 published in Tamil Nadu Government Gazette dated the 12th November, 1975.

(viii) G.O. Ms. No. 1988 published in Tamil Nadu Government Gazette dated the 3rd December, 1975.

(ix) G.O. Ms. No. 2137 published in Tamil Nadu Government Gazette dated the 17th December, 1975, making certain amendments to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.

(x) G. O. Ms. No. 7 published in Tamil Nadu Government Gazette dated the 21st January, 1976.

(xi) G.O. Ms. No. 335 published in Tamil Nadu Government Gazette dated the 3rd March, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.

[Placed in Library. See No. LT-10891/76].

11.03 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Sixty-third to Sixty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

11.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission,

Sir, I rise to announce that Government Business in this House during the week commencing 24th May, 1976, will consist of:—

(1) Consideration and passing of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Consideration and passing of the Constitution (Forty-Second Amendment) Bill, 1976, on Tuesday the 25th May, 1976.

(4) Consideration and passing of the Tariff Commission (Repeal) Bill, 1976, as passed by Rajya Sabha.

(5) Discussion on the:—

(a) Resolution on National Policy for Children.

(b) Report of the Committee on the Status of Women in India.

(c) Annual Reports of the Union Public Service Commission for the years 1971-72, 1972-73, 1973-74 and 1974-75.

SHRI S. M. BANERJEE (Kanpur): Sir, today is the last day for announcement of next week's business and it has been announced. I was told by the Commerce Minister that some sort of amendment will be moved.

MR. SPEAKER: Instead of raising it here, you should have discussed it with the Minister yesterday.

SHRI S. M. BANERJEE: Sir, a decision has already been taken to take over the two textile mills in Kanpur, but there is no mention in the next Weeks list of Business about this.

MR. SPEAKER: You discuss with the Minister. I am not in a position to say anything like this.

SHRI S. M. BANERJEE: I have written to you.

MR. SPEAKER: We are now discussing the business of the next week. Yesterday, you could have discussed with the Minister.

SHRI H. N. MUKHERJEE (Calcutta-North-East): The Minister of Information & Broadcasting along with the Minister of Labour had assured the House some years ago that a Bill to amend the Cinematograph Act would be introduced. It was presented before the House and then withdrawn. The Minister himself had assured repeatedly on more than one occasion that it would be introduced in this Session. We are now in the last days of the Session but nothing has been done.

MR. SPEAKER: The Minister is seized of this.

SHRI S. M. BANERJEE: You just allow me.

MR. SPEAKER: I cannot allow like that. There are too many Members standing behind you. This will be going against our own conventions.

SHRI S. M. BANERJEE: When a Constitution amendment bill is to be introduced within 24 hours, consent is given but not in my case.

MR. SPEAKER: Consent is given in a special case and not in a general way.

SHRI K. RAGHU RAMAIAH: He can meet me today.

SHRI S. M. BANERJEE: The Chief Minister of U.P. has talked to the Minister of Law to see that the Bill is introduced here.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): The Chief Minister did speak to me but I did not say that the Bill would be introduced now. I said that I would bring it to the notice of the Commerce Minister.

SHRI P. M. MEHTA (Bhavanagar): I have written to you that the talk of Shri Vinoba Bhave with our hon. Prime Minister... *(Interruptions)*.

MR. SPEAKER: This is not concerning the business of the House.

SHRI P. M. MHTA: I have made my point under Rule 577.

MR. SPEAKER: This cannot be raised here. This is for my consideration. *(Interruptions)*. We are seized of the question of next week's business but you are raising a different issue. It is not proper to raise it today. You have written to me. It will give my consideration. Now, Bills to be introduced.

11.08 hrs.

CONSTITUTION (FORTY-SECOND AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI H. R. GOKHALE: I beg to introduce the Bill.

11.09 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly consituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith."

The motion was adopted

SHRI K. BRAHMANANDA REDDY: I introduce the bill.

11.11 hrs.

MARRIAGE LAWS (AMENDMENT) BILL—Contd.

MR. SPEAKER: The House will now take up further consideration of the Marriage Laws (Amendment) Bill. Time allotted— 4 hrs. and time taken is 10 minutes.

---

*Published in Gazette of India Extraordinary Part II, section 2, dated 21-5-76.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I have moved it already, Sir.

MR. SPEAKER: Now, Mr. Dinesh Joarder.

SHRI DINESH JOARDER (Malda): Mr. Speaker, Sir, I welcome the measures that have been incorporated in this Marriage Laws (Amendment) Bill, while welcoming the bill, I would like to point out certain measures stipulated in this bill, which require fresh consideration and re-consideration in view of the fact that those measures will bring in certain consequences and a far-reaching effect in our social and family lives, as also in the relations between man and women. They will change the future development of family, as also affect the next generation. As such, though I generally agree with most of the provisions of this bill, since I am not an expert in sociology or a research student on this subject, I cannot at this moment foresee or say definitely that the measures which have been envisaged in the bill will bring in the expected and desired results in our family, or marital lives. This aspect has to be considered.

On the other hand, the hasty manner in which this bill has been drafted and brought before this House for consideration, was not desirable at all. This is an important bill, affecting the relations between man and woman and also having serious consequences in family life. But the bill has been drafted and brought before the House in a very hurried manner. I think that proper, adequate and appropriate consideration and thought have not been applied in the formulation of this bill. In this connection, I would like to refer to the Statement of Objects and Reasons of the bill, which has mentioned that the 59th Report of the Law Commission has been taken into consideration.

I would like also to mention here that the Chairman of the Law Commission, Mr. P. B. Gajendragadkar has written a letter to our Law Minister, Mr. Gokhale. This letter proves my contention that the bill has been drafted in a very hurried manner, without giving proper, adequate and appropriate thought and consideration to the issues involved.

The letter was addressed to Shri H. R. Gokhale, The Minister of Law, Justice and Company Affairs, Government of India. This was written by Shri Gajendragadkar. I will quote it. It says:

"You may recall that this is the result of the suggestions you have made in your letter addressed to me on the 7th January, 1974. As requested by you, the Commission took up the work on a priority basis and I am happy that we have been able to complete the work within a month and half."

So, as a result of consideration, thinking, drafting of the Bill, holding of meetings and other paraphernalia, the work was completed within a month and a half, and the suggestions were made to the Ministry.

It has been mentioned in the Statement of Objects and Reasons that the Report and the recommendations of the Committee on "The Status of Women" were also taken into consideration at the time of drafting this Bill. In the recommendations, resolution and the suggestions of the Committee on "The Status of Women" in India, there are various other aspects also. There are comprehensive suggestions regarding the welfare and the upliftment of the conditions of women in our country. Then there are other aspects also such as, education, employment, labour, other facilities, social relations, political position, and so on. All other matters were also considered. Without taking into consideration all those factors, how can we judge in what conditions our women are living in our present socie-

[Shri Dinesh Joarder]

ty? What are the constraints and difficulties that we are facing in our country? What are the constraints and difficulties that our youths are facing in our country? Generally the youths and the students are facing these things in our country. Unless those constraints, crisis and problems are removed from the present social set up and the economic structure of our life is changed, simply bringing changes in the Marriage Laws will not help in bringing certain modern and ultra-modern developments in our way of life in our society.

I would suggest that the Minister, even at this stage, could send this Bill for eliciting public opinion or to a Select Committee for better consideration, deliberations and taking opinions of the experts, Sociologists and other people who are concerned in this matter. After taking those well considered and well thought out views, this Bill can be brought forward again in this House. At this stage, the Minister can agree for sending it to the Select Committee or for eliciting public opinion.

At the present time, we are facing many difficulties in building up a healthy family life. It is well known that people even in the rural areas are not educated. They do not have the idea of a planned family life and a well organised, well developed and well thought out family life. As far as the people living in the urban area are concerned, if they think of a well planned happy life, they cannot lead it because they do not have that idea. Unless those hazards are removed, simply changes in the Marriage Laws will not help in our way of life. That is my contention.

As regards certain provisions of the Bill, in the present amendment, it has been suggested that cruelty and desertion will also be the grounds for divorce. Previously these were the grounds only for judicial separation. Also, a time-gap for bringing a suit for judicial separation or, particularly, for divorce has been minimised. The earlier provision was that for unsoundness of mind and for other things, the period was three years for bringing a divorce suit and, after judicial separation, it was two years for bringing a divorce suit. Now, that period has been minimised and, actually, there is no time fixed for bringing a suit for divorce on any ground and, after judicial separation, it is only one year and, for desertion, it is only two years.

I have no objection to this sort of changes. But I would like the hon. Minister as well as the Members of the House to consider whether this will be a right thing that a slightest conflict, a slightest difference of opinion, between husband and wife should encourage them to bring in a divorce suit. Previously, the idea of the legislators was that this will not be the rule of life and that certain misunderstanding, certain conflict or cruelty or some other conflict in marital life of husband and wife will not encourage them to bring a divorce suit or have judicial separation. It was considered that certain time should be given for reconciliation, for adjustment and it was felt that, with a tolerant attitude, by conciliation and interference of well-wishers and family members, they can have time to think over and only then go in for divorce. That time-limit, that time-gap, has now been removed. I am not opposing this. But I want the hon. Minister and the House to consider whether this will give rise to the scope of an immediate provocation for going in for divorce even if there is certain minor conflict or difference of opinion or a little mal-adjustment or a certain cause that may lead to cruel behaviour either on the part of husband or on the part of wife which may result in a temporary desertion and also some sort of unsoundness of mind.

Now-a-days, we are living in a very complex society. With a certain kind of mental shocks, a certain unsound-

ness of mind may crop up. Either the husband or the wife may suffer from it for a temporary period. That sort of unsoundness of mind and certain difference of opinion may come in the way of marital life, the conjugal life, of the husband and the wife. Whether this will be a good ground for immediately going in for separation or for bringing a divorce suit is a matter which should be considered in a very cool manner, dispassionate manner, giving due consideration to the future consequences that may come up. Also, after one year of the judicial separation, when a divorce suit can be filed, I would like the same consideration to be given to that.

Now, the provision has been made that for maintenance order no cohabitation for one year is there and there may be a divorce suit. Any party can bring up a divorce suit. Divorce by mutual consent is also a welcome provision but, taking the total effect of these new changes that have been brought in this Bill, whether this will lead to the development of a healthy family and a tolerant spirit and a balanced view among the family or whether they will be the cause of splitting up a family by encouraging seperation for certain minor causes and whether these will have a disastrous effect on our family life and our future social development has to be cansidered.

I have already stated that I am not an expert on this subject. Those who have done certain reserch work and have gathered certain facts and figures, those who have examined certain people in the Universities and other places and those who are going on doing research on this subject can give us the facts and figures and tell us that these are the causes of seperation. But I am afraid such people have not been cansulted and their views have not been taken into consideration while formulating this Bill. I have found no such thing either in the Statement of objects and Reasons or in the statement that our Hon. Minister made yesterday. I do not find that these aspects have also been considered.

Now, I would like to mention that the Committee on the Status of Women have also suggested that the word'adultery' should be removed from the Indian Penal Code and from other penal provisions as being an offence for punishment. In the present context of thing, the moral values of our life and the meaning thereof have changed altogether. In the present camplex society, men and women are working side by side in offices and are moving about everywhere in buses and trains together. So, the status and the relationship between men and women have also changed, and the concept has changed. So ,this adultery or living in polygamy may be a civil offence and a ground for judicial seperation or divorce, but the suggestion of the Committee on the Status of Women in India is very correct and we come that the word 'adultery' now appearing in the Indian Penal Code as a penal offence should be removed.

I would also like to draw the attention of our Hon. Minister to the fact that, while changing the definition of a 'lunatic' and in regard to certain other grounds, only an explanatory note has been given instead of a composite definition. In this new clause, what 'lunatic' means has been explained only in an explanatory note. This may create complications and divergent opinion may come up at the time of trial and there may be mis-interpretation of this definition, and certain other thing are also there. While considering the different amendments I would deal with these matters in details. But I would just like to know the views of the Minister and so, I only touch those points.

[Shri Dinesh Joarder]

Here it has been stated:

"at the time of the marriage, neither party—

(a) is incapable of giving a valid consent to it in consequence of unsoundness of mind; or

(b) though capable of giving a valid consent, has been suffering from mental disorder of such a kind or to such an extent as to be unfit for marriage and the procreation of children;"

Previously, it was 'lunatic'. Now you are going to add certain other aspects to 'lunacy' or unsoundness of mind; in addition to being unfit for marriage he or she must also be unfit for procreation of children. That means, if the party is lunatic but can produce children, he or she can give a valid consent. Only unsoundness of mind or unfitness for marriage will not be a sufficient ground for a void marriage; also with that, the man or woman possessing unsoundness of mind and is unfit for marriage, must also be unfit for procreation of children. This requires a certain clarification and I would like to have the opinion of the Minister on this point.

Even in the case of impotency, 'impotency' itself is not a ground. In the Bill it is said:

"that the marriage has not been consummated owing to the importance of the respondent;'"

That means, if a man is impotent but with an extraneous effect is possessing that sort of vitality, that is, even though he is impotent, if he can othrewise, by some drug effect, consummate the marriage once or twice in his life—in whatever manner it bay be—, even if he is a man with the regular nature of impotency, then there is no cause for separation or for the marriage being void. This is not very clear. I would request the hon. Minister to clarify this also.

I would also request the Minister to consider this. We all desire, we all welcome, that a man or woman should not be punished by way of causing certain delay, by way of bringing certain provisions to detain them from going in for a second marrige. But, if, out of the first marriage, they have to or three children and they take the earliest opportunity to have the second marriage and have another set of two or three children with another partner, then what would happen to the family planning drive? So, you have to consider this from this aspect also.

I welcome the provisions in the Bill for early and expedious disposal of the suits as also that the proceedings under this Act would be conducted *in camera* Other provisions or engaging conciliator and arbitrator by the court are also very welcome provisions.

Now, when a partner of the marriage suffers imprisonment for seven years or more for certain criminal offences, that has been made as the ground for divorce. If that be the ground, why should you not include persons engaged in smuggling, other anti-social activities, offences under Drug Control and Food Adulteration Acts? These are the heinous crimes in the society. I would suggest that of a person, whether husband or wife, is found quilty or such offences, that should able be made a ground for judicial separation or for divorce.

With thes views, I would again suggest to the hon. Minister that if it is not too late, the Bill should be sent to a Select Committee or circulated for eliciting public opinion, so that all the points and other matters having serious and far-reaching effect on our family and social life could be well considered and examined. Thereafter, this Bill should be again brought for consideration and passing.

श्री जगन्नाथ मिश्र (मधुबनी) : अध्यक्ष महोदय, इस विधेयक की बड़ी प्रतीक्षा की जा

रही थी। समाज-सेवी, राजनीतिज्ञ या और तरह के जीवन व्यतीत करने वाले जो लोग हैं हैं वे सभी इस विधेयक की चर्चा करते थे कि सदन में यह विधेयक आए और यह कानून पास हो ऐसा सभी कहते थे। कुछ विलम्ब अवश्य हुआ है लेकिन यह विधेयक आया इसलिए मैं मन्त्री महोदय को सबकी ओर से और अपनी ओर से धन्यवाद देता हूं।

इस विधेयक का उद्देश्य साफ है। लेकिन इस विधेयक को समझने में लोगों में कुछ भ्रम है। लोग कहते हैं कि जब हमारे यहां सैकुलरिज्म है तो किसी विधेयक या कानून या संशोधन के पहले जाति विशेष या धर्म विशेष का नाम क्यों जोड़ा जाता है जैसे यह विधेयक है, इस का नाम है हिन्दू मरिज ऐक्ट (अमेंडमेंट) बिल। लोगों का कहना हैं कि यह हिन्दू कहां से आ गया ? अगर कहीं मुस्लिम शब्द हो तो कहेंगे यह मुस्लिम कैसे जोड़ा गया या ईसाई हो तो कहेंगे ईसाई कैसे जोड़ा गया ? केवल विवाह कानून ही क्यों नहीं रहा ? हिन्दू शब्द क्यों लाया गया ? इस तरह की आशंका लोगों के मन में है। लेकिन मैंने जो इस विधेयक को देखा और इसके एम्स और आब्जैक्ट्स को पढ़ा तो मेरे मन में कोई भ्रम नहीं रहा है। वह इसलिए कि यह कोई कानून में परिवर्तन नहीं होने जा रहा है या कोई नया कानून नहीं आ रहा है बल्कि जो कानून है उसके कार्यान्वियन में जो लोगों ने दिक्कतें अनुभव की हैं उनके सुधार के लिए कुछ संशोधन इस विधेयक में लाए हैं। इसीलिए नाम में कोई परिवर्तन यहां हो यह आवश्यक नहीं है। हो सकता है कुछ समय बीतने के बाद सरकार ऐसा अनुभव करे और वह सिविल मैरिज बिल इस सदन में विचारार्थ और स्वीकृत्यर्थ लाए तो वह अलग बात है। इसलिए हम को इसके भ्रम में नहीं पड़ना है। जो विधेयक है वह ठीक है। इसके एम्स एण्ड आब्जैक्ट्स को पढ़ कर मैं सुनाऊंगा तो जो कुछ मैं कह रहा हूं वह स्पष्ट हो जायेगा। वह इस प्रकार है :—

(i) to liberalise the provisions relating to divorce,

(ii) to enable expeditious disposal of proceedings under the Act, and

(iii) to remove certain anomalies and handicaps that have come to light after the passing of the Acts.

जो कानून हैं, जो दिक्कतें उसमें हुई हैं उनको दूर करने के लिए विधेयक लाया गया है। उदाहरण के लिए मैं धारा (14) की चर्चा करूंगा। उसमें था कि शादी होने के तीन वर्ष बाद मुकदमा दायर करने के बाद ही मुकदमे की सुनवाई शुरू होती थी लेकिन अब नये संशोधन में आपने एक वर्ष का समय ही रखा है। रिकंसिलिएशन के लिए सिर्फ 15 दिन का समय ही दिया गया है। पुरानी पद्धति में इंसाफ में बहुत विलम्ब होता था और इंसाफ नहीं मिलता था लेकिन उसमें सुधार किया गया है और यही इस बिल की विलक्षणता है। इसलिए मैं फिर आपको धन्यवाद देना चाहता हूं।

श्रीमन, जब इस तरह के मुकदमे होते हैं तो ज्यादातर केसेज में स्त्रियां ही सफ़रर होती हैं। अपने समाज के कुछ ऐसे नियम हैं कि जब लड़की की शादी हो जाती है, वह सुसराल चली जाती हैं तो उसके माता पिता कुछ ऐसा समझ लेते हैं कि उनको अब अपनी लड़की से लेना देना नहीं रह गया है। यदि संयोग से पति के घर में उसका निर्वाह नहीं हुआ, वहां पर वह उपेक्षित हुई, उसको भर्त्सना हुई तो वह अपने मां बाप के घर की ओर देखती है लेकिन जब उसको वहां के दरवाज़े भी बन्द मिलते हैं और कोर्ट में मुकदमा दायर करने के लिए उसके पास पैसे नहीं होते हैं तो वह दर दर की ठोकरें खाती है। मुझे

[श्री जगन्नाथ मिश्रा]

तो यह कहते हुए शर्म होती है लेकिन सच बात कहता हूं कि उसका आचरण भी भ्रष्ट हो जाता है। इसी तरह से हम उनको भ्रष्ट होने के अवसर देते हैं। इस समस्या के निवारण के लिए अब एक बड़ा सुन्दर अवसर आ गया है जिसकी चर्चा करना मैं यहां पर नहीं भूलूंगा। वह है बीस सूत्री कार्यक्रम। बीस सूत्री कार्यक्रम के अन्तर्गत आपने गरीबों के लिए, आदिवासियों और हरिजनों के लिए लीगल एड की व्यवस्था की है। मैं सरकार से आग्रह करूंगा कि ऐसे केसेज़ में भी महिलाओं के लिए आप लीगल एड की व्यवस्था करें। इसके साथ ही मैं निवेदन करूंगा कि उनके रहने के लिए आवास नहीं होते है। इसलिए मेरा अनुरोध है सरकार को उनके रहने के लिए आवास की व्यवस्था भी करनी चाहिए। यानी मुकदमे का खर्चा तो उनको देना ही चाहिए, रहने के लिए उनके आवास की व्यवस्था भी करनी चाहिए—यह मेरे सुझाव हैं।

इसमें एक और बड़ी अच्छी व्यवस्था है। इस तरह के जो मुकदमे होते हैं वह प्राइवेट लाइफ से सम्बन्धित होते हैं। इन से की इन कैमरा यानी बन्द कमरे में सुनवाई होती है। यह व्यवस्था बहुत अच्छी है और ऐसा ही होना चाहिए था। इसके बाद इस बात की भी व्यवस्था है कि उस मुकदमे से सम्बद्ध किसी भी कागज़ का, किसी भी विवरण का या किसी भी कार्यवाही का अपने मन से कोई प्रकाशन नहीं कर सकता है। यदि कोई करना भी चाहे तो उसे इसके लिए कोर्ट से इजाजत लेनी होगी। इस बात की व्यवस्था की गई है यदि बिना इजाजत किसी ने ऐसा कर दिया तो उस पर एक हजार रुपए तक जुर्माना किया जा सकता है। यहां पर इसमें मैं थोड़ा सा असहमत हूं क्योंकि इसमें कहा गया है एक हजार तक जिसका मतलब है 5, 10,50 या 500 भी जुर्माना किया जा सकता है। इस सम्बन्ध में मेरा सुझाव है कि इस संशोधन में आप जोड़ दें कि कम से कम एक हजार रुपए का जुर्माना और कम से कम तीन महीने की सज़ा उस को मिलनी चाहिए। इस बात को जोड़ देने से यह प्रावधान बहुत व्यापक हो जायेगा।

इसके साथ साथ मैं निवेदन करना चाहता हूं कि धारा (8) में सरकार का विचार बहुत स्पष्ट नहीं आया है लेकिन इस विषय में मैं स्पष्ट हूं कि मैरिज बाई रजिस्ट्रेशन ही होनी चाहिए।

इसमें इन्होंने एक नया सेक्शन 21(1)(अ) जोड़ा है। अभी तक यह था कि पति एक जगह है, पत्नी दूसरी जगह है, अगर पति पत्नी पर मुकदमा करे तो पत्नी को मुकदमे की सुनवाई के लिए पति के यहां कोर्ट में जाना होगा। इसी प्रकार से अगर पत्नी पति पर मुकदमा करती है तो पति को पत्नी के यहां कोर्ट में सुनवाई के लिए जाना होगा। इसमें बहुत समय और पैसा लगता था। अब यह व्यवस्था की गई है कि जो पहले मुकदमा दायर करेगा, चाहे पति हो या पत्नी, वह जहां मुकदमा दायर करेगा दूसरे पक्ष को भी वहीं आकर उस मुकदमे की कार्यवाही में हाथ बटाना होगा और फैसला लेना होगा। समय और खर्चा बचाने के लिए यह जो व्यवस्था की गई है वह बड़ी सुन्दर व्यवस्था है। इसी प्रकार से पहले यह नियम था कि मुकदमा दायर होने पर दोनों पक्षों पर प्रूव करने का दायित्व होता था जिसमें बहुत समय लगता था और बहुत परेशानी होती थी। लेकिन अब ऐसा कर दिया है कि जो पहले विरोध करेगा उसी पर मुकदमा प्रूव करने का दायित्व रहेगा, दूसरे पक्ष का कोई दायित्व नहीं होगा। इससे भी समय की बचत होगी।

कुछ ऐसी बातें हैं जिनके ऊपर मैं अपने निजी विचार रखना चाहता हूं—इन्होंने इस

विधेयक में प्रावधान किया है कि लड़की की अवस्था जब 18 वर्ष की होगी, तब वह डाइवोर्स के लिए एप्लाई करने की अधिकारी होगी। अभी देश में ऐसी बात नहीं है कि 18 वर्ष और 21 वर्ष की अवस्था में ही शादी होती हो। आज भी कहीं-कहीं पांच वर्ष के बच्ची को डोली पर चढ़ा कर 15 वर्ष के बच्चे के साथ शादी कर दी जाती है। लेकिन इस विधेयक के अनुसार जब लड़के की उम्र 21 वर्ष की होगी तब ही आप उसे डाइवोर्स के लिये एप्लाई करने का अधिका देंगे—मैं समझता हूं इस पर मन्त्री महोदय को फिर से अवश्य विचार करना चाहिए और दोनों को ही समान अधिकार मिलने चाहि यें

मैं यह भी चाहता हूं कि दो या दो से ज्यादा सन्तान हो गई हों तो किसी भी पक्ष को किसी भी हालत में पुर्नविवाह की इजाज़त नहीं दी जानी चाहिये। अन्त में, मैं यह सुझाव देना चाहता हूं कि पति और पत्नी के झगड़ों को लेकर जो डाइवोर्स के मुकदमे कोर्टस् में चलते हैं उनका खर्चा उस प्रान्त की सरकार को वहन करना चाहिये। यह कोई कल्पना की बात नहीं है, वास्तव में आज भी कई प्रान्तों में ऐसी व्यवस्था है, मैं चाहता हूं कि सारे देश में ऐसी व्यवस्था हो कि दोनों पक्षों के मुकदमे का खर्च वहां की सरकार वहन करे।

इन शब्दों के साथ मैं आप को और मंत्री महोदय का धन्यवाद देता हूं तथा इस बिल का समर्थन करता हूं।

SHRIMATI PARVATHI KRISHNAN (Combatore): Sir, I welcome this Bill which is long overdue. I see the Minister has stated that the recommendations of those amendments were made by the Law Commission in its 59th Report which was submitted by it in March 1974, i.e. two years ago and the Committee on the Status of Women in India submitted its report at the end of December, 1974, ushering in the International Womens Year.

Now, after all this delay when we have those amendments which are to liberalise certain provisions in the Hindu Marriage Act and the Special Marriage Act which have gone through a period of experience in our country, we find suggestions have been made that these should be gone into further in discussion in a Select Committee and so on. I am not in agreement with that proposition. Certainly, here the Minister should listen to us, and, if possible, here and now make certain changes that we would request in order to strengthen what is there in the Bill. Because I find again an atmosphere reminiscent of what happened when we were discussing the Special Marriage Act and the Hindu Marriage Act in the two Houses of Parliament. May I remind you of the very stormy Session that we had to have on one particular point? At that time under the guise of being very progressive, under the guise that we should safeguard age old moral and philosphical values, we found the thin end of the wedge coming in every time. Let us take, for example, one point, namely liberalising this whole procedure of divorce and decreasing also the time limit for applying for divorce. It is very easy to say that one should have a longer time, but we are living to-day in a society that is neither promiscuous nor permissive. We are living in a society where there is a certain hang-over of certain distortions that have developed in our society, distortions of Hindu social customs, and distortions of our national tribal customs also. It is in this background that we are living.

I know, some Members of Parliament have been lobbying with me for the last two days saying," Why should the girls who have been married at a much younger age than 18 have the right to come and say, 'annul this marriage'?" Sir, there are some States like Rajasthan and M.P. where children are married even at the age of 3 months or 6 months. When the girl reaches the mature age, when she knows what she wants, she is expected to abide

[Shrimati Parvati Krishnan]

by what her parents have decided for her. This is a very strange outlook indeed. I cannot understand this at all. In spite of the Child Marriage Restraint Act and in spite of the other legislations such practices continue. I cannot understand the argument that because such laws are there which are not fully implemented. We should not do anything. I fail to understand that argument at all.

Although this Bill removes certain lacunae there are some other lacunae which are still there. There are other amendments recommended by the Committee on the Status of Women. There are other amendments recommended by the Law Commission which do not find a place here. I hope the Minister will tell us what the position of the Government is regarding such recommendations and how soon we could expect Government to come up with proposals following up these recommendations. Already two years have passed since the reports were submitted. The first point I would like to refer to is Compulsory Registration of marriage on which, the Committee on the Status of Women laid particular stress. I quote:

'The ultimate object should be to recognise registration as the sole and conclusive proof of marriage irrespective of the religious rites under which it was solemnised.'

Then they go on to say:

'We regret that for over a decade no attempt has been made to introduce a legislation to implement the objects of the UN convention.'

This has reference to UN convention on Consent to Marriage, Minimum Age for Marriage and Registration of Marriage.

Then they say:

'This attitude indicates a casualness and lack of concern on matters affecting the status of women. We recommend that registration should be made compulsory for all marriages. We have a clear precendent for a uniform measure in the Registration of Birth and Deaths Act.'

Even though compulsory registration of all marriages is not forthcoming immediately surely you could have introduced that amendment so far as the Hindu Marriages Act is concerned because you find that today in our country certain distortion are making place in society. You have got too many fake marriages taking place. Now because of censorship of the newspapers these things are not appearing so often. But there are many cases where such fake marriage take place. The girl is then left destitute. Social ostracism takes place. The girl's parents come to grief. The girl and her parent undergo great mental suffering. Such things take place in our society. After all society is society. Compulsory Registration could be one safeguard against such practices.

If the person knows that the marriage has to be complsorily registered or otherwise he will be penalised such fake marriages will not take place. Even though the Anti-Dowry Bill is there you are not able to enforce it. It is a question of social education; it is a question of changing the mental attitude of people. In our country for instance we have reached a point where we can say that we have eradicated smallpox.

Because of your concerted work in that, you have been able to do that overcoming age old superstition. So, Sir, this would be an implementable provision in the Hindu Marriage Act I therefor wonder why it is, that the Minister, with his progressive outlook, while bringing forward this amending bill before us, did not include this? Then, Sir, there are other allied problems to this also. For instance, we have, in our country, cases of those who get married through the matrimonial advertisements . *(Interruptions)* The point here is that, as you know, there are many cases leading to a great deal of hardship and again the girl suffers. It is partly because there is the same rigid social outlook where the parents

feel that the future of the girl is only marriage and there is no other future for her. What ever may have been said during the International Women's Year, whatever has been said by the Committee on the Status of Women in India, this unfortunate situation continues. Newspapers make money out of the matrimonial advertisements and a whole of racketeers and a whole lot of, anti-social elements, take advantage of this particular position.

Only the other day—unfortunately, I am not able to read Bengali-I was told that there was a news item in one of the Bengali newspapers just a couple of days ago, where there was report of a person who was making it a profession to answer materimonial a report of advertisements. I think he probably went through 365 or 366 marriages for leap year—he had 366 fathers-in-law houses to go to. I do not know the exact number. The point is that he was utilising these matrimonial advertisements to acquire farther-in-law and dowry by the dozen. Therefore, compulsory registration is something that can overcome this kind of distortion that is developing to-day which did not exist to the same extent some years ago.

Again, why I ask for the compulsory registration to this. I ask for it because there is brain-drain which is also affecting our social life. You find those who have gone abroad have settled down abroad because they had their future is abroad and because they feel have better material prospects there. They come back home because their families say that they have got brides on a platter, not only that but they also have certain material perquisites on a platter. So, they come home, they marry these unsuspecting girls, take them abroad and these brides become cheap domestic servants there. This is because they are not available there for the girls whom they have already acquired. They go abroad and set up their establishments, there, they have their children there and you will find these girls from India who suffer there and either they commit suicide there or they come back here to be rejected women in our society.

That is why, I say that complsory registration is a matter of great urgency and I am really sorry that the Minister has not brought it along with this amendment. This is only a drop in the ocean. I can tell you that I know of many cases personally and you find so many of the very sad cases in the papers. What happens is this. In our country, when the people go abroad some change their moral values also and they betray the innocent girls in this manner. That is why I have brought this to the notice of this House and to the Minister. I, think it is not too late even now, I think the House even if you are too busy at the tail end of the session you go on waiving so many of the conventions, waiving so many of the rules. Surely, we could do something in this regard in order to bring protection to the vast hundreds of girls who have been misled in this way and who have been brought to such a state of unhappiness. (*Interruptions*).

Sir, I am appealing to you because the power is in your hands and I appeal to the House ...... (*Interruptions*).

SHRI N. K. P. SALVE (Betul): What is your suggestion?

SHRIMATI PARVATHI KRISHAN: My suggestion is that compulsory registration be introduced in the Hindu Marriage Act also, because the general compulsory registeration, as the Minister has told me, is also on the anvil. (*Interruption*).

12.00 hrs.

So, Sir, I have put before you my reasons as to why I think that it is a matter of urgency. It is because these difficulties and hardships are more on the increase rather than not. There are those who are opposing it on various grounds because they have a closed mind. I think in our country today people have come to accept the fact that marriage is a social obligation and, therefore, I do not think that compulsory registration of marriage is going to be such a difficult proposition.

[Shrimati Parvathi Krishnan]

Sir, the next point that I would like to bring to the notice of the House is in regard to the Hindu Marriage Act and the need for raising the age of marriage in the Hindu Marriage Act. This also has been recommended by the Committee on the Status of Women. I quote:

> "When the legal age of marriage in case of a female is below the age of discretion she cannot be expected to form an intelligent opinion about her partner in life. The policy of law which permits the marriage of a girl before she is physically and mentally mature is open to serious question ...... Therefore, increasing the marriage age of girls to egihteen years is desirable."

Sir, I am in total agreement with the proposition that the Committee has put forward. Sir, to give the argument that "after all marriage these days is taking place at the age of 10 and, therefore, why bother and let us first achieve fifteen" to this my answer would be: let us put for target where it should be. The target should be where a girl is able to judge for herself. Sir, today by and large in our country a practice is growing where the girl is given an opportunity of seeing her future bride-groom. In the past the bride-groom was given the opportunity to view the bride and the bride was made to parade around to. starighten a picture on the wall so that prospective bridegroon could view the length of her hair or she was made to sing a song, although she was completely toneless and it was praised. All this kind of tamasha used to go on. Now, we are progressing and, therefore, you find—at least in Delhi—in some of the cafes tables are engaged and if you ask who has reserved the table they will tell you that the prospective bride and the bride groom are going to view each other. Now, when the girl comes and if she does not like the shaps of the moustaches etc.,and if the mother is kind and the father is liberal—as the Law Minister is—then the girl is given the choice. We are now in that pregressive society. Therefore, to expect a girl of fifteen to be able to say 'yes' or 'no', I think, is asking too much. She is still at the school level and not gone to the college. She is still having her mind moulded. Her mind is not her own mind. Therefore, it is necessary to make a beginning now when an amendment is being brought. There are, of course, those who use the argument of family planning also in this context. That is an additional argument. Family planning is not only to be achieved by this but this amendment will help our girls to feel that they are being treated as individuals and not being taken like sheep to the slaughter house. That is why it is extremely important that the age of marrige should be raised to 18 in the Hindu Marrige Act and brought on par with the Special Marrige Act.

Now, I have got one or two things with regard to the Bill itself.

There is one amendment that I have given which on the fact of it may sound quite absurd. That is where the timelimit for filing the petitions for divorce or nullifying the marrige should be given within one day, instead of one year of the marriage. Here I would like to say that I have given it only to give a jolt to the Minister to make him understand what it is about. I think he appreciates that also because sometime one has to give a sort of jolt to bring home a point. Here again, Sir, take the fake marriage proposition. I have seen the matrimonial advertisements and the 'brain-drain' marriages as I call them. Here if you ask a girl to wait for one year to overcome her humiliation, then you are asking too much of her. I think the Minister should find a place here where he could introduce a proviso or some clause whereby such cases could be dealt with without delay. I admit that they are not ordinary cases but after all, a measure like this, which is a social measure, should take into consideration those

exceptions, because the exceptions are not in ones and twos but they go into hundreds and thousands. That is why I am very particular that this should be taken notice of and some action should be taken to provide for relief in such cases.

With regard to unsound mind, here again I welcome the amendment that has come before this House. But I would like the Minister to tell us what safeguards would be there to see that there is no distortion in this case, that is as far as the women in rural areas, backward areas and ...

SHRI D. BASUMATARI (Kokrajhar): You include the tribal areas also.

SHRIMATI PARVATHI KRISHNAN: Please wait for me to finish my sentence. How I can forget tribal areas when you are there. Tribal areas also are concerned because the harassment can really be quite considerable—as far as the mental, unsound mind, etc etc., is concerned—and unless something specific is there as to who should be the certifying authority and how the court will be satisfied, this could lead to a lot of distortion and a lot of abuse. Because if you just have any old practitioner or so called psychiatrist, I am very nervous of these quack psychiatrists who are there throughout the country. Therefore, you must have somebody who is really a recognised specialist or someone who is an expert to go into it. Otherwise the harassment or the various methods like giving drugs, etc etc., will continue where these conditions could be created. Therefore, I think that we should have some safeguard against the abuse of that clause which would operate against the women, mainly. Because we are still in a man's world. It does not make women's world by having a woman Prime Minister and some women Members in Parliament. And you will agree with me when after my speech you have the men who are going to speak on this subject.

Then on page 16, the Law Commission had stated that the petitions of divorce should be disposed of within six months and the appeals within three months. Now from the manner in which the amendment is worded, it could again go into any length of time. It is a sort of, if I may say so, permissive measure. Here is what it says: "and endeavour shall be made to conclude the trail within six months." What endeavour shall be made to conclude the trial within 6 months. The Law Commission was specific that it should be done within six months, not that just the "endeavour" should be made. And similarly with regard to appeal also, "endeavour shall be made"—the word 'dedication' is not there—"an endeavour shall be made to conclude the trial within three months from the date of serving of notice to the appellant."

The Law Commission headed by Mr. Justice Gajendragadkar had gone into all the aspects and made these recommendations because they thought it necessary that these cases should not be pending for that length of time and people should not be kept in suspense for that length of time. When you say you are accepting the recommendations of the Commission the provisions in the Bill should have been exactly the same as recommended.

Time was when during the discussion and voting on the Hindu Marriage Bill and the Special Marriage Bill no whip was issued, so that people could vote freely according to their conscience. The debate in Parliament also went into the old and ancient customs, practices, etc. I am happy that now we have progressed sufficiently to find that the government is not forced to give a free vote but can carry its party with it on a progressive measure. It is a very happy situation indeed, but at the same time, let us not think that just by passing these measures we are going to achieve everything. It is necessary that we should have an approach of changing our social and economic condition

[Shrimati Parvathi Krishnan]

which I alone will help to see that implementation is there and the people participate in the implementation.

In conclusion, I would like to remind the House of the words of our ex-President the late Dr. Radhakrishnan:

> "We need a revolution in our thought and outlook. From the altar of the past, we should take the living fire and not the dead ashes. Let us remember the past, be alive to the present and create the future with courage in our hearts and faith in ourselves."

I would like to ask the Law Minister to have that faith and accept the suggestions I have made in regard to compulsory registration of marriages and raising the age of marriage.

SHRI JAGANNATH RAO (Chatrapur): Sir, I rise to support the Bill. Our Hindu society was based on the laws of Manu and conventions and practices. But in 1954 we passed the Special Marriage Act and in 1955 we passed the Hindu Marriage Act. At that time there was a lot of protest in the country, but still we passed that legislation and it was a step forward. In 1929, we passed the Child Marriage Restraint Act abolishing child marriages. Social legislations are necessary for society to advance and develop on modern lines so that antiquated and outmoded concepts and conventions based on religious superstition may go.

For the first time, provision for divorce was made in the Hindu Marriage Act, 1955 and in the Special Marriage Act in 1954. Earlier under the Hindu Law, marriage was considered to be a sacrament and there was no question of divorce. The husband and the wife had to live together till death. We took a step forward when we passed the Special Marriage Act in 1954 and the Hindu Marriage Act in 1955 providing for divorce and other incidental matters connected therewith. Now an attempt is being made to liberalise and streamline the provisions in both the Acts. If you read the provisions of the Bill, you will find that both the Hindu Marriage Act and Special Marriage Act are sought to be amended on the same lines. In doing so, one major step that has been taken is to reduce the period of three years under section 13 for filing a petition for divorce to one year. Therefore, if a husband and wife feel that they cannot live as husband and wife, why should they be forced to live together? Under Section 13, the period of judicial separation was three years and now, it has been reduced to one year. After one year, it is open to either party to move the court. The cases of mental disorder, epilepsy, etc. have been liberalised. To exercise free will is also included in this Bill. Though the marriage is solemnized religiously in our society, still it is open to an agreement. Both the husband and wife should be happy, this should be the purpose. Where husband and wife do not agree and quarrels go on in the house, what will be the fate of the children? Now a days, most of the children are neglected because of quarrels in the family. So, this provision is wholesome.

A time has come when we should look into the lacunae and defects that have come to notice while implementing this Act. It shall be the duty of the Government to see that lacunae and loopholes are removed so that the wholesome measure is implemented and the results which are contemplated in the Act are achieved.

Mrs. Parvathi Krishnan was against matrimonial adverstisements. She had her own reasons. Mr. Ram Gopal Reddy is in favour of matrimonial advertisements. If a person wants to marry, there is no harm if he goes for advertisement. If the matrimonial advertisements are not there, then cheats will come in the field. Why do you want to encourage them? If you are looking for a particular girl it is open to you to go in for advertisement and can get the girl of your choice. Why should anybody object to that?

Apart from that, the period of judicial separation has been reduced to one year. So, this is a whole-some provision. Divorce by consent is also provided in the Act which was not there before.

Another provision has also been made. After the lapse cf one year and after the decree is passed, it is open to either of them to marry the divorcee. They can review this and again come back. Therefore, this is a wholesome measure, though it has come a bit late. I wish the age of the marriage should also be raised to 18 and 21 for girls and boys. Perhaps the Minister wants to do it by a separate legislation. I do not know. Therefore, these are the steps which we are taking in the field of social legislation, because propagation of the species is a human instinct, just as it is an animal instinct. Family should be a happy unit of the society. We should, therefore, encourage such happy families. I hope and believe that these measures would go a long way in creating happy families, whose offspring, *viz.*, the children, would be able to grow up well, and grow up to be useful citizens.

श्री शिव कुमार शास्त्री (अलीगढ़) : अध्यक्ष महोदय, जो विधेयक विचारार्थ प्रस्तुत किया गया है मेरी दृष्टि से यह बहुत गम्भीरता से मनन करने की अपेक्षा रखता है । मैं प्रथम वक्ता की इस भावना से सर्वथा सहमत हूं कि इसको प्रवर समिति को सौंपा जाए और इसके प्रत्येक पहलू पर गम्भीरता से विचार किया जाए । कोई प्रथा पुरानी चली आ रही है इसलिए वह दोषपूर्ण है और नया अध्याय जो हम खोलने के लिए जा रहे हैं वह सर्वगुण सम्पन्न होगा यह भावना हमें पहले से ही नहीं बना लेनी चाहिये ।

वि और वह इन दो शब्दों से मिल कर विवाह शब्द बना है । वि का अर्थ है विशेष रूप से, अच्छी तरह से और वह का अर्थ है जिम्मेदारी को उठाना, कर्तव्य का पालन करना । योग्यता के साथ स्त्री पुरुष गृहस्थ के दायित्वों को समझ कर, उनको अपने कंधे पर उठाने के लिए तैयार हों उस शब्द का नाम है विवाह और इस शब्द के साथ एक दूसरा शब्द भी पुराने समय से जुड़ा हुआ चला आ रहा है, 'संस्कार' / 'संस्कार' का अर्थ है किसी काम को ऐसी योग्यता और काबलियत से करना ताकि उसका पूरा पूरा लाभ उठाया जा सके । संस्कार वह चीज है जो मामूली सी चीज को भी बहुत मूल्यवान बना दे और वही संस्कार यदि प्राप्त न हो तो जिस चीज का बहुत विकास होने वाला है वह भी नगण्य होकर रह जाए । जिस समय हम खान से लोहे को निकालते हैं तो वह मिट्टी से मिला हुआ होता है । उसकी कोई कीमत नहीं होती । संस्कार अर्थात् सफाई होने के बाद वह लौह पिंड बन जाता है, उसका कुछ मूल्य हो जाता है । उसके बाद जैसे जैसे कारीगरों के हाथ में उसका संस्कार होता जाता है वैसे वैसे उसका मूल्य भी बढ़ता जाता है । यही बात मनुष्य की भी है ।

मैं इस बिल की जो धाराएं हैं उन पर विस्तार से कुछ कहना नहीं चाहता हूं । लेकिन मैं इतना अवश्य समझता हूं कि उन पर बहुत ही गम्भीरता से विचार करने की आवश्यकता है । कानून का उद्देश्य और मंशा यह होना चाहिये कि समाज के अन्दर सुधार की प्रवृत्ति जगे । यदि उससे बुराई पनपती है और अपराध की भावना जगती है तो वास्तविक जो उसका उद्देश्य है उसके विपरीत चल रहा है, ऐसा कहा जाएगा । चाहिये तो यह था कि अब तक इस कानून के क्या नतीजे निकले हैं, इसको देखा जाता, इससे समाज में लाभ अधिक हुआ है अथवा हानि हुई है, इसका पर्यालोचन होता । अब मैं एक दूसरा मुद्दा आपके सामने रखना चाहता हूं । यहां बड़े बड़े विधि-विशेषज्ञ बैठे हुए हैं । वे इस बात पर विचार करें और इसका समाधान सामने रखें । इस बिल में एक यह भी व्यवस्था है कि यदि स्त्री और पुरुष में से कोई बहुत क्रूर स्वभाव का है और दूसरे के साथ उसका मेल नहीं बैठता तो वह अपने

[श्री शिव कुमार शास्त्री]

साथी का परित्याग कर दूसरे साथी को चुन सकता है। मैं यह कहना चाहता हूं कि कोई भी मनुष्य पूर्ण नहीं है। काम, क्रोध, लोभ-मोह आदि के वशीभूत होकर कभी न कभी उससे गलती हो ही जाती है और अच्छे से अच्छे व्यक्तियों से हो जाती है। यहां पर मैं महात्मा गांधी की जीवनी को उद्धृत करना चाहता हूं। उन्होंने इस चीज को स्वयं अपनी जीवनी में लिखा है। उन्होंने कहा है कि डर्बन में जब वह वकालत किया करते थे तब जिस मकान में वह रहते थे उसमें कोई नाली नही थी जिसमें पेशाब कर दिया जाए तो वह बाहर निकल जाए। बल्कि ढांचा उसका इस प्रकार का था *कि सोने वालों के नजदीक पेशाब करने के लिए* बर्तन रख दिया जाता था और रात में यदि किसी को हाजत होती थी तो वह उसमें पेशाब कर लेता था। गांधीजी लिखते हैं कि पेशाब के बर्तन को साफ करने का काम या तो बहुत ही अंतरग कोई नौकर करता था या वह स्वयं करते थे या उनकी पत्नी करती थी। उस समय तक सामाजिक और मानसिक स्थिति कोई बहुत ज्यादा उन्नत नही हुई थी। वह लिखते हैं कि मेरे यहां पर कुछ जिन को बिरादरी में छोटा समझते हैं वे लोग भी आते थे, कुछ पंचम जाति के लोग भी आते थे। एक बार ऐसे सज्जन आए जो पंचम जाति के थे और रात को उन्होंने उस बतन में पेशाब किया। पेशाब के बर्तन को उठाने का काम कस्तूरबा कर रही थीं। लेकिन हमारे यहा जैसा सामाजिक ढांचा चला आ रहा था हिन्दू स्त्रियों की बहुत दिनों तक यह भावना रही कि वे झूठे बर्तन दूसरे अपरिचितों के मांजने और उठाने में संकोच करती थीं, फिर पेशाब के बर्तन को उठाने की बात दूर रही। कस्तूरबा नहीं चाहती थीं कि वह उस बर्तन को साफ करें या उठाए। गांधी जी अपनी जगह बैठे देख रहे थे कि वह साफ करती है या नहीं करती है। अन्त में तंग आकर कस्तूरबा ने झुंझला कर दुखी होकर उस बर्तन को उठाया और चलने लगी। इस पर गांधी जी लिखते हैं कि मुझे इतने से सन्तोष नहीं हुआ कि वह दुखी होकर उस बर्तन को उठाए। बल्कि मेरे लिए संतोष का विषय यह होता कि वह प्रसन्नता से उस बर्तन को उठाती। जिस समय कस्तूरबा उस बर्तन को ले जा रही थी तो गांधी जी लिखते हैं कि मैंने कहा, देखो, इस तरह मेरे घर में तुम्हारा निर्वाह नहीं हो सकता। उधर कस्तूरबा को भी क्रोध आ गया और क्रोध में आकर उसने कहा कि रखो अपने घर को अपने पास, जहां मुझे इस प्रकार का काम करना पड़ता है। गांधी जी लिखते हैं कि इस बात को सुन कर मैं ईश्वर को भूल गया। मैंने कस्तूरबा का हाथ पकड़ा और उसको घसीट करके दरवाजे के बाहर निकालना चाहा। जब मैं उसको घसीटता हुआ दरवाजे के नजदीक ले आया उस समय कस्तूरबा ने दरवाजे पर हाथ रख लिया। और कहा कि तुम को तो शर्म है नहीं, तुम यह नहीं देखते कि लोग क्या कहेंगे कि हिन्दुस्तान का जो लीडर है वह अपनी पत्नी को धक्का देकर बाहर निकाल रहा है, मुझे तो है। कह कर रोते हुए वह नीचे बैठ गई। बैठ कर उसने कहा कि यहां पर न मेरा पिता है, न मेरा भाई है, मुझे उनसे इतनी दूर लाकर तुम घर से धक्का दे रहे हो। अब मैं यहां कहां जाऊं। गांधी जी ने लिखा है कि कस्तूरबा की बात को सुन कर मैं झेंप तो गया तो भी ऊपर से मैंने अपना रौब बनाए रखा और मैं अपनी जगह पर आकर बैठ गया। मैं अधिक विस्तार में जाना नहीं चाहता हूं। विचारशील लोगों के सामने मैं यह प्रश्न रखना चाहता हूं कि जब महात्मा गांधी जैसा व्यक्ति भी इस प्रकार मर्यादा का अतिक्रमण कर सकता है, आपे के बाहर हो सकता है तो आप कल्पना कर कि उस समय समाज में यदि यह विच्छेद या तलाक की व्यवस्था होती तो निश्चित रूप से दोनों में से कोई छलांग लगा देता, चाहे वह कस्तूरबा होती और चाहे महात्मा गांधी होते। उस अवस्था में आप बताएं कि समाज की स्थिति

क्या होती। (व्यवधान) आप सुनते जाएं। मैंने "भारत माता और अमरीकन लेडी", नाम की किताब में पढ़ा है जब मिसेज ईगर नाम की अमरीकन लेडी 23वीं बार पति को तलाक देकर आई, बीस और तीन बार तलाक देकर आई तो अखबार के नुमाइन्दों की भीड़ उसके मकान पर लग गई इस वास्ते कि बहुत तजुर्बा रखने वाली स्त्री है जिसने 23 पतियों को तलाक दिया है। आप जरा कल्पना करें कि कहां पर आकर मामला टिकेगा। इसलिए बहुत सी इस प्रकार की चीजें हैं जिन पर गम्भीरता से विचार करने की आवश्यकता है। खास तौर पर राजनीतिक नेताओं को मैं कहता हूं कि इनमें से सौ में से पांच आदमी ही होंगे जो घरेलू तौर पर सुखी होंगे... (व्यवधान) अच्छे अच्छे आदमियों को मैं जानता हूं। एक शायर ने चुटकी लेते हुए बहुत अच्छा लिखा है :

लीडर को आप कभी गर ढूंढना चाहें,
वह पिछले कहीं पहर हुजूर-ए-दिलवर में मिलेगा।

शाम को अहबाब के पैसों की बदौलत,
होटल में या कहीं पिक्चर में मिलेगा।

सुबह को वह बन्दाए अगराजो मकासिद,
सर खम किए दरबारे मिनिस्टर में मिलेगा।

रात को हाथ में लिए भात की थाली,
बीवी से झगड़ता हुआ वह घर में मिलेगा।

अगर कोई इस तरह की बातों पर तलाक देने लगे तो यह तलाक कहां पर जाकर ठहरेगा।

इसके साथ साथ मैं यह भी कहना चाहता हूं कि नोक झोंक तो एक जीवन की आवश्यकता है, इसके बिना जीवन नीरस हो जायगा।

वो है बजायका शरबत,
न हो सुर्खी का जज जिसमें।

विसाले यार में भी
चाहिये तकरार थोड़ी सी।

यह नोंक झोंक जिसके ऊपर यह तलाक की नौबत आ रही है यह तो आवश्यक है।

एक और विचार आप करें। पत्नि और पति का अर्थ है रक्षा करने वाला। किस चीज की रक्षा ? जहां पत्नी से भूल हो जाए वहां पति उसकी रक्षा करे और कहे कि आप से गलती हो गई है आपको ऐसा नहीं करना चाहिये। उसी प्रकार से पति से अगर भूल हो जाती है तो पत्नी उसकी रक्षा करे। वे एक दूसरे के पूरक होने चाहिये समालोचक नहीं जसी कि इस बिल की धारणा है।

इसके साथ साथ नपुंसकता पर सम्बन्ध विच्छेद। इसका प्रमाण-पत्र कौन देगा ? और यह कोई आसान बात है क्या ? इसलिये मैं यह कहना चाहता हूं कि इन सब बातों पर गम्भीरता से विचार होना चाहिये। समस्या अवश्य है समाज के सामने इसमें कोई सन्देह नहीं है, पर अगर धैर्य से विचार करके इसे पास करेंगे तो उत्तम रहेगा।

12.31 hrs.

[SHRI P. PARTHASARATHY *in the Chair*]

श्रीमती मुकुल बनर्जी (नई दिल्ली) : मान्यवर, मैं इस बिल का समर्थन करती हूं। यह बहुत ही अच्छा हुआ क्योंकि हम लोग रात दिन देखते हैं कि इस विषय पर काफी समस्यायें हैं। मैं माननीय शिव कुमार शास्त्री से सहमत नहीं हूं कि सभी महिलायें एकदम झट से डाइवोर्स के लिये दौड़ेंगी। हमारे देश में यह परम्परा और संस्कृति नहीं है। हमारे देश की महिलाओं की बहुत अच्छी परम्परा है। मगर फिर भी हमारा फर्ज हो जाता है कि जो महिलायें और पुरुष तकलीफ में हैं, जिनको डाइवोर्स की जरूरत है उनको सहारा दिया जाय। एक माननीय सदस्य बता रहे थे कि हिन्दू मैरेज ऐक्ट में ही क्यों, यह सुविधा सबको मिलनी

[श्रीमती मुकुल बनर्जी]

चाहिये। आप देखें की मुसलमान की जब शादी होती है तो उनके यहां यह कायदा है कि पति अगर तीन बार तलाक, तलाक कह दे तो डाइवोर्स हो जाता है। मगर उस वक्त औरत का एक हक होता है कि जो शादी के वक्त काजी लिखता है जिसके अनुसार छोड़ी जाने वाली महिला का हक हो जाता है कि उसको कितनी जायदाद और पैसा मिलेगा। वह सब लिखा रहता है। इसलिये मुसलमान शादी में महिलाओं का प्रोटेक्शन था, क्रिश्चियन शादी में भी प्रोटेक्शन था, मगर हिन्दू मैरिज में कोई प्रोटेक्शन नहीं था और लोग छोड देते थे। इसीलिये पहले हिन्दू मैरिज ऐक्ट पास हुआ था ऐट पार लाने के लिये। अब इसको बहुत लिबरेलाइज कर दिया है, तीन साल से एक साल कर दिया है। बहुत से केसेज में महिलायें ही तकलीफ में होती हैं इसलिये उनको संरक्षण देना हमारा फर्ज हो जाता है।

माननीय दिनेश जोरदर कह रहे थे कि इम्पोटेंट होने पर भी शादी करने देनी चाहिये। मेरे पास एक फूल की तरह कोमल लडकी आयी थी और उसने आ कर कहा कि शादी कर ली और इतना दहेज ले लिया लेकिन अब निकला कि इम्पोटेन्ट लगता है। हिन्दू मैरिज ऐक्ट में यह लिखना चाहिये कि मेडिकल चैक अप होना चाहिये शादी के पहले। क्योंकि स्त्री को पुत्रार्थ भार्या कहते हैं। जब इम्पोटेन्सी होगी तो शादी का क्या मतलब है ?

श्रीमती पार्वती कृष्णन् कह रही थीं कि कम्पलसरी रजिस्ट्रेशन होना चाहिये। इसके बारे में भी मेरा तजुर्बा है। मेरा मत है कि हर एक शादी का रजिस्ट्रेशन होना चाहिये। मैं अपनी बात आप को बताती हूं कि जब मेरी अपनी शादी तय हुई तो हम दोनों एक महीने पहले रजिस्ट्रेशन के लिये गये, मैंने अपने होने वाले पति से कहा कि रजिस्ट्रेशन होना चाहिये। और हम दोनों इस बात पर सहमत थे। लेकिन हुआ ऐसा कि मेरे पिताजी ने कहा कि पहले रजिस्ट्रेशन करा दो तो शादी तो हो जाती है, तो शादी हो जाने के बाद मैं कैसे लड़की को सम्प्रदान करूं। इसलिये यह सम्भव नहीं है और पहले रजिस्ट्रेशन नहीं करने दूंगा। पहले शादी हो जाय फिर रजिस्ट्रेशन कराओ। तो जब शादी के बाद हम लोग रजिस्ट्रेशन के लिये गये तो वहां अधिकारी बोला कि यह तो शादी हो गई है इसलिये अब रजिस्ट्रेशन नहीं हो सकता है। इसलिये मेरा कहना है कि कम्पलसरी रजिस्ट्रेशन होना चाहिये, चाहे भले ही शादी के बाद हो, क्योंकि इससे काफी सहारा महिला को मिलता है। कम्पलसरी रजिस्ट्रेशन का अच्छा इंतजाम करना चाहिये, एक लीगल डाकूमेंट जरूर बनना चाहिये, चाहे शादी के बाद ही बन जाय। इस में कोई हर्ज नहीं है। और जो शादी हो सबका रजिस्ट्रेशन होना चाहिये।

जैसा कि श्रीमती पार्वती कृष्णन् ने कहा है कि बहुत से लोग शादी करके बाहर चले जाते हैं, मैं भी यह मानती हूं, बहुत जगह ऐसा हुआ है। मेरे पास बहुत से केसेज ऐसे हैं कि लोग शादी करके बाहर चले जाते हैं और बोलते हैं की बीवी को पीछे ले जायेंगे। अभी गुजरात का भी एक केस आया था, एक लडकी मयूरी है, उसकी बहुत अच्छी तरह से शादी हुई लेकिन शादी के बाद पति बाहर चला गया। उसके बाद कुछ सम्पर्क रहे लेकिन उसके बाद उसने खुद पास-पोर्ट अथारिटी को खबर दे दिया, अमेरिकन इम्बैसी को कह दिया कि वीसा न दिया जाये और उसने उसको छोड़ दिया। उस केस में वह प्राइवेट बिजनेस कर रहा था, इसलिये हम कुछ नहीं कर सके। मगर दूसरे कुछ केसेज में जो गवर्नमेंट सर्वेन्ट थे, उनके बारे में गवर्नमेंट के सहारे से एक दो केसेज में पासपोर्ट

इम्पाउन्ड कराने की कोशिश की तो झट से वे लोग हिन्दुस्तान में वापस आ गये । बाद में पता चला कि उधर उन्होंने दूसरी शादी की है और वहां बताया भी नहीं कि हिन्दुस्तान में शादी कर चुके हैं । इसलिये जो बहुत से लोग बाहर चले जाते हैं और ऐसा करते हैं, उनके बारे में यह होना चाहिये कि उनके पास-पोर्ट इम्पाउन्डेन्ड हो जायेंगे अगर वह यहां से डायवोर्स करके नहीं जाते हैं। वह वहां जाकर दूसरी शादी करें, हमारा इसमें कोई ऐतराज नहीं है मगर उसके लिये पहले डाइवोर्स कम्पलसरी होना चाहिये । जो ऐसा नहीं करे तो उसका पासपोर्ट इम्पाउन्ड हो जाना चाहिये ।

इस ऐक्ट में बच्चों के बारे में अच्छी तरह से मैंशन नहीं है। बच्चों का क्या होता है कि 5 साल तक डाइवोर्स के बाद वह अपनी मां के पास रहता है। मां और बाप दोनों उनकी देखभाल करते हैं, उसमें आपस में कशमकश चलती है और बहुत झगड़ा होता है। इससे बच्चों का फ्यूचर खराब हो जाता है। उसके बाद बच्चा बाप के पास चला जाता है। इसलिये मैं तो यह कहती हूं कि क्योंकि बच्चा मां से पैदा होता है और सीड के बारे में कुछ पता नहीं चलता है । जैसे केरल में एक लेडी को हक है सम्पत्ति का क्योंकि बच्चा उसका ही होता है, इसलिये इधर भी बच्चों के बारे में तय होना चाहिये और बच्चा मां को ही मिलना चाहिये । उसको लेकर कशमकश नहीं होनी चाहिये ।

फ्री लीगल ऐड के बारे में जहां तक सवाल है यह दी जानी चाहिये । हमारे एक इंस्टी-ट्यूट आफ डेमोक्रेसी एंड सोशलिज्म है उसमें हम फ्री-लीगल ऐड देते हैं । वहां ज्यादा-से-ज्यादा ऐसे केस आते हैं जिसमें महिलाओं को तकलीफ होती है और डाइवोर्स के केस में उनको बहुत मुश्किल होती है । उससे सब जायदाद और जेवर वगैरा ले लेते हैं । इस-लिए यह महिलाओं के लिये बहुत अच्छा हुआ । इसको ज्यादा अच्छी तरह से इम्प्लीमैंट करने के लिये जो यह टाइम कम कर रहे हैं, इसके लिये मैं बहुत खुश हूं और सहमत हूं ।

दूसरी चीज यह है कि जो पति क्रिमिनल आफेंस करते हैं या स्मगलिंग करते हैं, उनकी बीवियों को जबरदस्ती डाइवोर्स करवा देना चाहिये, उसके लिये मैं सहमत नहीं हूं। उसकी बीवी से क्यों डाइवोर्स करवा देना चाहिये ? आप उसके पति को पकड़िये, उसको सजा दीजिये, मगर उसकी बीवी को सजा नहीं देनी चाहिये । जो स्मगलिंग करते हैं, उनको कड़ी सजा मिले, मगर पति-पत्नी का अलग रिश्ता होता है, उसमें इंटरफियर नहीं करना चाहिये ।

बाकी मैं इस बात से सहमत हो रही हूं कि यह बहुत अच्छा हुआ है कि यह हिन्दू मैरिज एक्ट (अमैंडमेंट) बिल आया है, यह हमको सहारा देगा और मैं बतलाना चाहती हूं कि यह ऐक्ट पेश हुआ है, सहारा देने के लिये ही ।

18 साल के रजिस्ट्रेशन के बारे में भी इसमें कर देना चाहिये था, मगर वह इसमें नहीं किया गया है । मैं ला-मिनिस्टर साहब से अनुरोध करूंगी कि वह इस बिल को तो पास करा लें मगर पीछे एक सिविल कोड भी लायें जिसमें सब चीजें कंबाइन्ड हो जायें और उससे हमारे समाज को सुविधायें हो जायें । इस बात के साथ मैं इसको सपोर्ट करती हूं ।

श्री राम सहाय पांडे (राजनंदगांव) : सभापति महोदय, जब मैं शास्त्री जी का भाषण विवाह कानून (संशोधन) विधेयक, 1976 पर सुन रहा था, तब ऐसा लगा कि इस बिल को वापस कर दिया जाये और संस्कार, विवाह-विधि तथा परम्पराओं की छत्रछाया के नीचे नोक-झोंक, तुर्शी या अनमन को स्वीकृति प्रदान कर दी जाये । उन्होंने यह कहा कि जो बात पुरातन है, वह सर्वथा श्रेष्ठ है, जो नई है, वह अग्राह्य है । इस बात का उल्लेख करते हुये उन्होंने कहा कि यह ठीक नहीं है । अतीत अनुभव से मंडित होता है ।

[श्री राम सहाय पांडे]

पीछे मुड़कर अतीत को देखने से जो अनुभव प्राप्त होगा, उसके आधार पर हम वर्तमान के परिप्रेक्ष्य में भविष्य को निर्धारित करेंगे ।

विवाह की प्रथा बहुत पुरानी नहीं है । राहुल सांकृत्यायन की खोज के अनुसार विवाह-प्रथा पांच हजार वर्ष पुरानी है । उससे पहले क्या होता था, इस समय में उसके ब्यौरे में नहीं जाऊंगा । समाज के नेताओं ने इसको राशनल बनाने, इसमें समीप्य, सान्निध्य, चाह, मोह, त्याग और स्नेह का समावेश करने और भविष्य में निर्माण की कल्पना के साथ जोड़ने का प्रबन्ध किया ।

मेरे पास एक गीत की छः पंक्तियां हैं । जब वर-वधू विवाह मंडप में बैठते है, तो वे कसे आत्म-विभोर हो उठते हैं :

"हर्ष-उल्लास एक, विकसित सुहाग एक,
आज एक बंधन से दोनों का राग एक ।
नयनों की कोर एक, बंधन का छोर एक,
एक बना जीवन, प्रन और कठं-हार एक ।
होगा सुवास एक, और इतिसहास एक,
चांद और तारों से भरी हुई रात एक ।"

यदि हम विवाह की कल्पना करे, तो सामीप्य और सान्निध्य, स्नेह, प्रेम और त्याग के एक गुलदस्ते का स्मरण हो आता है । मगर यह तो एक आदर्श है और हमें इस विषय पर विचार करने के लिये व्यवहार और वास्तविकता के धरातल पर उतरना होगा । जब वैवाहिक जीवन में कुंठायें पैदा होती हों, जब कोई स्त्री अपने पति के अत्याचार का शिकार बनती हो, जब उसके साथ दुर्व्यवहार होता हो और जब उसके अधिकारों का हनन होता हो, तब क्या इस सर्व-मान्य संसद् में इस प्रकार का बिल आना अस्वाभाविक है ?

आज हम गांधारी के युग में नहीं हैं । जब गांधारी का धृतराष्ट्र के साथ विवाह हुआ और उसको पता चला कि धृतराष्ट्र अंधे हैं तो उसने अपनी आंखों पर पट्टी बांध ली और फिर पूरा जीवन उसी प्रकार व्यतीत किया । दूसरी ओर द्रोपदी के पांच पति थे । एक तरफ पातिव्रत्य धर्म था और दूसरी तरफ सीधे-साधे एडल्ट्री थी ।

श्री बी० वी० नायक (कनारा) : वह एडल्ट्री नहीं थी । द्रोपदी एक वक्त एक ही मर्द के साथ रहती थी ।

एक माननीय सदस्य : वह पालिएन्ड्री थी ।

श्री राम सहाय पांडे : विवाह स्वयं में एक समझौता है, जो प्रेम, त्याग और साहचर्य की अनुभूति और पारस्परिक आवश्यकता पर आधारित है । पिछली बार विवाह के विषय पर इस सदन में एक बड़ी रोचक बहस हुई थी । एक माननीय सदस्य ने कहा था कि जब महिला और पुरुष विवाह-विच्छेद के लिये अदालत में जाते हैं, तो निर्णय में तीन-तीन, पांच पांच साल लग जाते हैं, और इसमें पुरुष को अपनी हानि नहीं होती, जितनी कि महिला की होती है, क्योंकि उसकी उम्र 28 वर्ष की होगी तो पांच वर्ष के बाद 33 वर्ष की हो जायेगी । इस पर रोचक बहस हुई थी । हमारे विद्वान् माननीय सदस्य श्री साल्वे ने एक बड़ा खुशनुमा शेर उस समय कहा था और विवाह की कल्पना करते हुये उन्होंने कहा था कि एक जिल्द-बंधी पुस्तक है यह । उन्होंने कहा था :–

एक रिश्ते एक मोहब्बत का टूट जाता है ।
देखते देखते शीराजा बिखर जाता है ।।

यह मोहब्बत से जुड़ी हुई कभी अगर बिखर गई तो किताब का हर एक पन्ना जैसे अलग-अलग

अलग हो जाता है इसी तरीके से हो जाता है। इसकी एक वैकल्पिक परिकल्पना के साथ इसका समाधान भी कोई हो सकता है क्या जो कि एक मेंटल टार्चर होता है ? पहले कोई प्रावधान नहीं था। जैसे पन्द्रह वर्ष अठारह वर्ष से पहले की उम्र में विवाह हो गया तो इसको इसमें इजाजत दी जाती है कि चूंकि वह विवाह के कार्यक्रम को समझती नहीं थी इसलिये उसको अधिकार है कि वह तलाक ले सके और इस में समय की बात भी आप ने कही है कि जिस दिन मुकदमा दायर हो उस दिन से उसकी सुनवाई हो और छ: महीने के अन्दर उसका निर्णय हो जाना चाहिये। यह व्यवस्था और इस प्रकार का विधेयक आना यह बहुत अच्छी बात है इसलिये कि हम इस समाज को उस कुंठा से बचाना चाहते हैं जहां विवाह तो है लेकिन विवाह की परम्पराओं का निर्वाह नहीं है। जहां कष्ट हैं और जहां महिला समाज को उसका पात्र बनना पड़ता है उसको दूर करने के लिये प्रावधान इसमें किये गये है।

हमें अतीत से बहुत कुछ सीखना है और आगे बढने के लिए हमे कुछ कल्पनायें करनी हैं। समाज स्वस्थ हो, समाज अच्छा हो, समाज आदर्शमय हो इस से कौन नां कर सकता है। पर जो महिलाओं की समाज में स्थिति है उस को क्या कहें ? दहेज जब नहीं मिलता तो उन को किस प्रकार स्वीकार किया जाता है घर में और परदा, जाति पाति, इल्लिटरेसी आदि तमाम की तमाम बुराइयो का शिकार मेरी दृष्टि मे महिला समाज ही बनता है। इस विच्छेद के संबंध मे भी यही बात है। अगर बच्चा उस की गोद मे होता है तो उस बच्चे के भाग्य को भी देखिए। मैं नही चाहता कि विच्छेद हो लेकिन विच्छेद होने का प्रावधान अवश्य होना चाहिए क्योंकि अगर जीवन आगे नहीं चल सकता है, उस की गति धीमी पड़ गई है, बिलकुल कुंठाओ से जीवन भर गया है तो सम्बन्ध विच्छेद बिलकुल आवश्यक है क्यों कि सुखद जीवन की परिकल्पना के साथ ऐसी परिकल्पना आवश्यक है जिस से हमारे जीवन की गति आगे जा सके।

श्रीमती सावित्री श्याम (आंवला) : सभापति महोदय, मैं मंत्री महोदय को हार्दिक बधाई देना चाहती हूं कि उन्होने एक प्रगतिशील कदम उठाया है। यह मैं मानती हू कि इससे समाज के पूरे हिस्से को लाभ मिलने वाला नहीं है। लेकिन फिर भी समाज के बहुत बड़े हिस्से को मिलने वाला है जो हिन्दू मैरिज ऐक्ट और स्पेशल मैरिज ऐक्ट के अन्तर्गत आते हैं। उन्होंने यह अमेंडमेंट ला कर अवधि को घटाया है कोर्ट के अन्दर जब तक मुकदमों के फैसले हों, डाइवोर्स की पेटीशन देने पर भी और उसकी अपील करने पर भी, यह एक बहुत बड़ा कार्य है। वैसे तो मैं उन लोगों में से हूं जो विवाह को एक पवित्र संस्कार मानते हैं और न टूटने वाला बन्धन मानते हैं। लेकिन मैं शास्त्रीजी की तरह इस बात में भी विश्वास नहीं करती हूं कि नोक झोंक चलती रहनी चाहिए और दोनों की जिन्दगी बरबाद होती रहनी चाहिये। इस समाज के अन्दर जहां शिक्षा इतनी बढ़ गई हो, जहां स्त्रियों में, महिलाओं में अपने अधिकारों को समझने की शक्ति पैदा हो गई हो वहां इस प्रकार की विचारधारा के साथ में और दकियानूसी ख्यालात के पुरुषों के साथ में निभाना भी बहुत मुश्किल है इसलिये यह बहुत आवश्यक था और इस संशोधन के अन्दर तो यह आजादी केवल महिलाओं को ही नहीं दी गई बल्कि दोनों को दी गई है, पुरुषों को भी दी गई है। उस बात को शास्त्री जी ने बुरा नहीं कहा कि जो राजा, महाराजा और ताल्लुकदार इस देश में एक-दो नहीं सैकड़ों शादियां करते थे और कान्कुबाइन्स रखते थे। लेकिन एक अमरीकन लेडी-ईगल जिसने 23 बार शादी कर ली, आलोचना का विषय बन गई। मैं विवाह को एक पवित्र संस्कार मानती हूं। मनुष्य का बुनियादी अधिकार भी मानती हूं। जैसे मनुष्य को

[श्रीमती सावित्री श्याम]

खाना खाने और सोने का अधिकार है, वैसे ही विवाह का भी अधिकार है, लेकिन विवाह का अर्थ जिन्दगी को बरबाद करना हरगिज नहीं है। मंत्री जी ने निःसन्देह विवाह के केसेज की प्रोसीडिंग्ज का टाइम कम किया है, लेकिन मैं उनसे जानना चाहती हूं—क्या इस पर सिविल प्रोसीजर कोड लागू नहीं होगा? जो हमारे भाई यहां वकालत करते हैं, वे जानते कि इलेक्शन ला बिलकुल स्पेसिफिक ला है, लेकिन सी० पी० सी० सप्लाई होता है तो उस में चार-पांच साल लग जाते हैं। इसलिये मैंने उनसे इत्तिफाक नहीं करती कि जो आप ने 6 महीने का पीरियड और अपील के लिये 3 महीने का पीरियड इसमें रखा है—यह मामला इतने पीरियड में निबट जाएगा। अगर सी० पी० सी० सप्लाई होगा तो यह कभी भी इतने समय में समाप्त नहीं होगा। हर चीज एविडेन्स आयेगी, एविडेन्स प्रूव करना पड़ेगा, जो की 6 महीने में मुमकिन नहीं है।

मंत्री जी ने स्टेटस-आफ-विमन कमेटी की सिफारिशों का हवाला दिया है। उसकी सिफारिश थी कि स्पेशल कोर्ट्स डाइवोर्स के केसेज को डील करने के लिये बनाये जायें। स्पेशल कोर्ट्स या फेमिली कोर्टस का प्रावधान उस में थी, जूडीशल-नेचर की कोर्ट्स का प्रावधान उसमें नही था। साधारणतया जो ला-कोर्ट्स देश में हैं, अगर उन्हीं को मुकदमें दिये जाने वाले हैं, जैसा कि एक्ट में है, क्योंकि ला-कोर्ट्स के चेन्ज का इसमें कोई प्रावधान नहीं है, तो ये केसेज 6 महीने में खत्म नहीं होंगे और उसकी अपील भी तीन महीने में खत्म होने वाली नहीं है। साथ ही एविडेन्स के ऊपर सी० पी० सी० एप्लाई होगी तो डाइवोर्स किन-किन ग्राउन्ड्स पर होता है—हमारे शुक्ला जी बड़े वकील हैं, वे स्वयं समझते हैं कि जब एविडेन्स की जरूरत पड़ेगी तो आप कहां से लायेंगे, एडल्ट्री के लिये एविडेन्स आप कहां से लायेंगे, क्रूएल्टी के लिये एविडेन्स कहां से लायेंगे और इम्पोटेन्सी के लिये एविडेन्स कहां से लायेंगे? ये जो ग्राउन्ड्स हैं—एडल्ट्री, क्रूएल्टी, इम्पोटेन्सी, अनसाउन्ड माइन्ड, जिन पर डाइवोर्स का प्रार्थना पत्र दिया जायेगा—वह एविडेन्स पर ही निर्भर करेगा और ये एविडेन्स 6 महीने में हर्गिज मिलने वाली नहीं हैं। मंत्री जी ने जो पीरियड घटाया है, उसका लाभ मिलने वाला नहीं है। इसके लिये आवश्यक था कि स्टेट्स आफ-विमन कमेटी की रिपोर्ट के अनुसार, जिसको आधार मान कर आप चले हैं, स्पेशल कोर्ट्स का इन्तजाम आप को करना चाहिये था, फैमिली कोर्ट्स का इन्तजाम करना चाहिये था। मैं यह नहीं कहती कि हिन्दू मैरिज ऐक्ट के अन्दर जो सुधार हुवे हैं उनसे लाभ नहीं होगा, जरूर होगा लेकिन जैसा कि मुकुल जी ने और पार्वती कृष्णन् जी ने कहा, इसके अन्दर रजिस्ट्रेशन का भी जिक्र आना चाहिये था और ऐज का भी जिक्र आ जाना चाहिये था, डाइवोर्स ऐक्ट में बिना परिवर्तन किये हुये इसका लाभ बिलकुल नही मिलेगा डाइवोर्स ऐक्ट के सम्बन्ध में अनेक केसेज में ला कोर्ट्स ने जो विवेचन किया है, मैं आपको बताना चाहती हूं कि कितनी गहराई में जाकर इन्टरप्रिटेशन किया है, एक केस में आपकी आज्ञा से साइट करना चाहती हूं। तीरथ कौर वर्सेज कृपाल सिंह, ए० आई० आर०, 1964, पंजाब। एक पति को शिकायत थी कि उसकी बीवी दूसरी जगह सर्विस करती है, उसको नौकरी छोड़ देनी चाहिये या डाइवोर्स ले लेना चाहिये। तो उस बीवी ने स्वीकार किया कि डाइवोर्स के लिये जाना चाहिये। क्योंकि उसके सामने इकानामिक प्रश्न था। उनके बच्चे भी थे। उस महिला के अन्दर अकल आ गई थी, जागृति पैदा हो गई थी, वह अपने अधिकारों के बारे में सोचने लगी थी, वह समझने लगी थी कि वह ह्यूमन है, कोई प्रापर्टी नहीं है कि जिस तरह से चाहे ट्रीट किया जाय। वह खुद कोर्ट में गई। उस के बाद पंजाब हाई

कोर्ट ने फैसला दिया जो पुरुष के हक में था—

"It was the duty of the wife to remain under the roof and protection and submit evidently to the authority of the husband."

यह 1965 ए० आई आर० पंजाब हाई कोर्ट का फैसाला है।

सभापति महोदय, जब तक इस डाइवोर्स एक्ट में डाइवोर्स के संबंध में जो श्रेणीया दी गई है, जैसे किन किन ग्राउण्डस पर डाइवोर्स हो सकता है, जब तक इन कलाजेज को बदला नहीं जायेगा, इस हिन्दु मैरिज बिल में संशोधन करने का कोई लाभ नही मिलेगा, भले ही हम मुकदमे का समय घटा दें।

यहां पर हिन्दु, मुसलमान और आर्य जातियों का उल्लेख किया गया है—मैं निवेदन करना चाहती हूं कि यह किसी एक जाति का सवाल नहीं है यह मानव का सवाल है। आज देश के अन्दर आवश्यकता इस बात की है कि सब के लिये एक-सा कानून, कामन-सिविल-ला हो। हमारी स्टेटस-आफ-विमेन कमेटी ने भी इस की जोरदार शब्दों में सिफारिश की थी और हमारे संविधान में भी ऐसा प्राविजन आर्टिकल 44 में किया गया है कि मारे देश के लिये एक कामन सिविल-कोड होना चाहिये। सविधान के दूसरे आर्टिकल्ज आज आब्सोलीट हो गये है, आउट-आफ-डेट हो गये हैं, लेकिन अभी भी आर्टिकल 44 या अन्य ऐसे आर्टिकल हैं जो मनुष्यता के संबंध में है, मानवता के सबंध में है, उन के ऊपर अभी तक कोई कानून नहीं बना।

आप सभापति महोदय, अधिक समय नहीं दे पा रहे हैं, इस लिये मैं अपना भाषण यहीं समाप्त करती हूं।

श्रीमती रोजा देश पांडे (बम्बई मध्य) : सभापति महोदय, मैं इस बिल का समर्थन करती हूं और मंत्री महोदय को धन्यवाद देती हूं कि वे इस बिल को इस सैशन में लाये। अभी यहां एक सदस्य बोल रहे थे कि इस बिल को कन्सीड्रेशन के लिये रोका जाय और सोच समझ कर दूसरा बिल लाया जाय। मेरे ख्याल से यह बिल यहां इस लिये लाया गया है कि इस के द्वारा औरतों को प्रोटेक्शन दिया जाय, आज मर्दों को प्रोटेक्शन देने की जरुरत नही है, स्त्रियों को प्रोटेक्शन देने की जरुरत है उस में यह बिल कुछ मदद कर सकता है।

13 hrs.

अभी यहां पर शास्त्री जी भाषण दे रहे थे—उन्होने कई उदाहरण देते हुए कहा कि मामूली झगड़ों के आधार पर कोई भी औरत डाइवोर्स ले सकती है। मैं उन से निवेदन करना चाहती हूं—कि हमारे समाज की स्थिति आज ऐसी है, जिस में मामूली कारणों से डाइवोर्स लेने के लिये मर्दों के भागने की गुन्जाईश ज्यादा है, औरतों के लिये गुंजाइश नहीं है। यहां ही नही, दुनिया के किसी भी भाग में मामूली कारणों से औरतें डाइवोर्स के लिये नही जा सकतीं। उन्होंने किसी फ़िल्म एक्ट्रेस का जिक्र किया जिसने 23 बार शादी की और डाइवोर्स लिया, लेकिन इसका यह मतलब नही है कि देश की सारी औरत ऐसी हैं, ऐसा सोचना गलत है मेरे ख्याल से यह बिल औरतों के प्रोटेक्शन के लिये रखा गया है। इस में जो भी सुझाव हमारी बहन पार्वती कृष्णन ; श्रीमती मुकुल बैनर्जी तथा दूसरे सदस्यों

[श्रीमती रोजा देशपांडे]

ने दिये हैं, उन पर मंत्री महोदय को गौर करना चाहिये।

खास कर जो कम्पलसरी रजिस्ट्रेशन श्राफ़ मैरिज की बात कही गई है, वह बहुत जरूरी है। यह सही बात है कि कई लोग यहां की जो पढ़ी लिखी लड़कियां होती है उन्हें बाहर ले जाते हैं और वहां उन से शादी करते है और जब उन से शादी हो जाती है तो उन को घर की नौकरानी जैसा बना देते हैं। यही नहीं बल्कि शादी करने के बाद इस तरह का व्यवहार उन के साथ किया जाता हैं कि लड़की का नामो-निशान ही नहीं रहता है। ऐसे कैसेज मुझे मालूम हैं। एक क्लाज इस एक्ट में है जिस में आप ने कहा है कि पैटिशन दायर करने के लिये सात साल तक पैटिशनर रुके...

MR. CHAIRMAN: Please continue after lunch.

13.01 hrs

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

MARRIAGE LAWS (AMENDMENT) BILL—*Contd.*

श्रीमती रोजा देशपांडे: डिप्टी स्पीकर साहब, मैं इस बिल के समर्थन में बोल रही थी और मैं ने कहा था कि यह बिल जो लाया गया है यह एक अच्छी बात है और कोई जरूरत नहीं है कि इस के बारे में और थोड़ा सोच विचार हम करें। जैसा हमारे एक माननीय सदस्य ने यहां कहा कि यह बिल और थोड़ी देर के लिये रोका जा सकता था, इस पर कुछ सोच विचार होना चाहिये था क्योंकि इस में शायद डाइवोर्स को बहुत आसान बनाया जा रहा है और कोर्टस डाइवोर्स केसेज से भर जायेंगे, मेरा ख्याल है कि यह बिल इसलिये लाया गया है ताकि हमारे देश में औरतों की रक्षा हो जाय, उन को प्रोटेक्ट किया जाये। इसलिये इस बिल का इस्तेमाल होना चाहिये और जल्दी से जल्दी अमल में लाना चाहिये।

हम ने देखा है कि इस देश में मर्दों को कोई तकलीफ़ नहीं होती है वह औरतों पर जुल्म करते हैं और उन को सताते हैं, बगैर डाइवोर्स दिये भाग जाते हैं। औरतों के ऊपर जो अत्याचार करते है इस के खिलाफ़ यह बिल लाया गया है। यहां माननीय सदस्य ने किसी एक औरत का नाम लिया कि उस ने 23 बार डाइवोर्स लिया। मेरा कहना है कि एक औरत दुनिया भर की औरतें नहीं है। वैसे तो हम कहेंगे कि ऐसे कितने मर्द हैं जो पता नहीं बगैर शादी किये क्या क्या करते हैं। यहां आप को ऐसे मर्द मिलेंगे जो शादी भी नहीं करते हैं, लेकिन कितनी ही औरतों के पीछे भागते रहते हैं। तो उस अमरीकन औरत ने कम से कम डाइवोर्स तो लिया।

श्रीमती पार्वती कृष्णन ने कहा कि शादी का रजिस्ट्रेशन होना चाहिये। मैं एक मिसाल देना चाहती हूं, आप ने इस अमेंडमेंट में कहा है कि डाइवोर्स कब किया जा सकता है। हिन्दु मैरिज एक्ट के 19 वें क्लाज में, जो सबस्टीटयूशन हो रहा है, उस में कहा गया है कि 7 साल तक अगर एक मर्द कहा गया है, किस देश में रह रहा है, वह जिन्दा है या मरा है, यह सात साल तक औरत देखे और उस के बाद ही उस को डाइवोर्स की इजाजत मिले या डाइवोर्स ले सके। मैं ने खुद देखा है, एक शादी में खुद

गई थी, लडकी की अच्छी भली शादी हो गयी दूसरे महीने वह मर्द कहां भाग गया इसी देश में पता नही। लेकिन 7 साल तक उस लडकी को रुकना पडा और 7 साल बाद उस को डाइवोर्स मिला और तब दूसरी शादी की। शादी के बाद हमारे कितने ही लोग विदेश जाते हैं हैं और पत्नी को यहां छोड जाते हैं वहां जा कर दूसरी शादी तक कर लेते हैं वह लडकी को सालों तक लिखते भी नहीं है। ऐसी हालत में वह लडकी बूढी होने तक रुकी रहे और बाद मे वह शादी करे, यह बहुत गलत बात है। मैं प्रार्थना करती हूं मंत्री महोदय से कि इस को बदल दिया जाय 7 साल नही 1 साल का वक्त काफ़ी है जांच करने के लिये कि वह शख्स शादी करने के बाद वापस आता है या पत्नी को ले कर आता है। यह जो ब्रेन ड्रेन हो रहा हैं, जैसा श्रीमती पारवती कृष्णन ने कहा, इस के खिलाफ़ कुछ न कुछ हम को इतजाम करना चाहिये और मैं ने कहा है कि 7 साल की जगह 1 साल रहना चाहिये।

उपाध्यक्ष महोदय, मैं यह कहना चाहती हूं कि शादी की जो एज लिमिट है यह 18 साल जरुर होनी चाहिये हमारे हिन्दू मैरिज एक्ट मे यह अच्छा किया है कि 15 साल की उम्र में शादी होने के बाद जब यह 18 साल की हो जाये तब डाइवोर्स ले सकती है। उस की शादी पहले क्यों हो जाती है' हम ऐसा क्यों न करे कि 18 साल की उम्र में ही जब वह सोचने की उम्र में हो उस की शादी हो? नहीं तो हमारा हिन्दु धर्म और संस्कृति ऐसी है कि इसमें लडकियों को शुरु से पढ़ाया जाता है कि एक बार तुम्हारी जिन्दगी में शादी हुई है और उस के बाद कुछ नहीं कर सकती हो। पति की सेवा करती रहो। वह पति की सेवा करती रहेगी। 18 साल के बाद वह चाहे तो डाइवोर्स कर ले, वह कभी नहीं करेगी, बड़ा कठिन है।

यह जो कानून हम ला रहे हैं, इसे लाने के बावजूद भी मैं यह कह रही हूं कि हमारी औरतें बहुत मुश्किल से इस डाइवोर्स के कानन का इस्तेमाल कर सकेंगी। क्योंकि भारतीय संस्कृति ने हमारी औरतों को यही सिखा रखा है कि गाय की तरह अपने पति के पीछे जाओ और जसा वह कहे, करते जाओ, चुपचाप चारदीवारी में बैठी रहो। इस लिये यह हुआ कि जहां कोई नौकरी करने लगी उस को कहा कि तुम चार दीवारी में रहो अगर नही रहना चाहती है, नौकरी करना चाहती है, तो गैट आउट। उसे भी गैट आउट कहना चाहिये था लेकिन वह नहीं कह सकती है, क्योंकि वह ऐसी संस्कृति में बड़ी हुई है जहां ऐसा नहीं होता है। तो डाइवोर्स के लिये जो 18 साल एज लिमिट किया यह अच्छी बात है लेकिन मैं कहती हू कि शादी के लिये भी 18 साल एज लिमिट बढ़ा देनी चाहिये।

बच्चों के बारे में भी मै कहना चाहती हूं। डाईवोर्स के बाद बच्चा छोटा हो तो 5 साल तक मां के पास रहे और बड़ा हो जाये तो पिताजी महाशय उसको ले आ सकते हैं। 5 साल तक देखभाल मां करेगी, उसको बड़ा करेगी, उसकी बीमारी और सब कुछ देखेगी और बाद में पिता महाशय को अपने लैजिटिमेट पिंड-दान के लिये लड़का चाहिए, इसलिये उसको वापस ले जाते हैं, क्योंकि उसके लिये उसकी जरूरत होती है, यह गलत है। औरतों को यह हक होना चाहिए कि अगर वह चाहती है, कोई भी मां यह चाहेगी ही कि बच्चा उसके पास रहे, तो वह कंपलसन होना चाहिए कि बच्चा औरत के पास

[श्रीमती रोजा देशपांडे]

ही रहेगा और बाप उन बच्चों की पढ़ाई वगैरा का खर्च करे। लेकिन यह अंधापन है, गलत है कि बच्चे को मां पाले और बाद में बाप उसे अपने पास ले जाये। इसके लिये मेरा कहना यह है कि बच्चा मा के पास ही रहे, इसके लिये कोई प्रोटैक्शन की जरूरत है, नही तो होता यह है कि छोटेपन मे पूरी जिम्मेदारी मा को उठानी पडती है और बाद में उसको बाप ले जाता है। यह गलत बात है। मंत्री महोदय को इसके बारे में सोचना चाहिए।

आपने कहा है कि 6 महीने में तो इन केसेज का फैसला होना चाहिए। मैं कहती हू कि कुछ कंपलशन किया जाय, कम-से-कम और ज्यादा-से-ज्यादा यह नही। डाइवोर्स के केसेज के लिये स्पेशल कोर्ट्स बैठाने चाहिये। नही तो आज क्या होता है कि डाइवोर्स केस किसी ने डाल दिया, सालों तक उसकी एवीडेंस चलती जा रही हैं और फिर कोई कहता है कि उनका म्युचुअल दोबारा मेल हो जाये, इसके लिये टाइम बरबाद होता है, तो कुछ हर्ज नही है। मेरा कहना है कि कोई भी औरत अगर डाइवोर्स के लिये जाती है तो पूरी तरह सोच-विचार कर जाती है, कोई ऐसा नही चाहती कि दूसरे दिन डाइवोर्स ले और फिर शादी करे, ऐसा कही नही होता है। इसीलिये मेरा कहना है कि स्पेशल कोर्ट्स बनाने चाहिये और यह कहना चाहिए कि इस तरह के केसेज को ज्यादा-से-ज्यादा 6 महीने से हल हो जाना चाहिए।

मुझे मालूम है कि यह जो ला हम बना रहे हैं, इसका इस्तेमाल रूरल एरियाज की औरत और मर्द बहुत कम करेंगे। जो पढ़े-लिखे लोग हैं, वही इसका इस्तेमाल ज्यादा कर पायेंगे। उसका इस्तेमाल तभी लोग कर पायेंगे जब उन्हें मालूम हो कि यह ला क्या है, इसमें औरतों को कौन से हक मिलने वाले हैं, उनके लिये क्या मिलने वाला है। हमारी सोशल आर्गेनाइजेशन्स को यह बताना चाहिए कि इसमें हमारी औरतों और मर्दों के क्या राइट्स और रेस्पोंसिबिलिटीज हैं। ट्राइबल्स में डाइवोर्स कितना आसान है। लेकिन क्या वे लोग रोजाना डाइवोर्स लेते हैं?—नही। उनकी पचायत बैठती है, वह देखती है कि दोनों डाइवोर्स चाहते हैं, और तब वह फ़ैसला करती है कि चलो, डाइवोर्स हो गया। हमारी सोसायटी पढ़े-लिखे लोगों की है। उसमें डाइवोर्स केसिज इतनी आसानी से नही लाये जाते हैं। इस लिए यह जरूरी है कि स्पेशल कोर्ट्स बनाई जायें और इन केसिज का फैसला जल्दी से जल्दी किया जाये।

इस बिल में कहा गया है कि सात साल तक किसी आदमी का कोई पता न लगने पर पेटीशन दी जा सकती है। मै दोबारा कहूगी कि इस पीरियड को सात साल के बजाये एक साल कर दिया जाये।

कुछ सदस्यों ने कहा है कि इस बारे मे और भी सोच-विचार करने के बाद यह कानून पास किया जाये। मैं इससे सहमत नही हू। यह जो बिल लाया गया है, यह बहुत अच्छा है। हम ने इसके बारे में जो सुझाव दिये है, मंत्री महोदय उन पर सोच-विचार करें।

मै इस बिल का पूरा समर्थन करती हूं।

सरदार स्वर्ण सिंह सोखी (जमशेदपुर): उपाध्यक्ष महोदय, मैं इस बिल का स्वागत करता हू। इस बिल को मौजूदा जमाने के लिहाज से लाया गया है। मुझे इस बात की खुशी है कि मुझे इस पर बोलने का मौका मिला है। जब बीस साल पहले इस हाउस में हिन्दू मैरिज एक्ट पर गर्मा-गर्म बहस हो रही थी, तो मैं पब्लिक गैलरी में बैठा

सुन रहा था। मेरा दिल चाहता था कि मैं भी उस बहस में हिस्सा लूं। कुदरत का खेल है कि आज मैं इस बहस में हिस्सा ले रहा हूं।

मैं मिनिस्टर साहब को कुछ सुझाव देना चाहता हूं। मुझे उम्मीद है कि वह उन पर विचार करेंगे, और अगर मुनासिब समझेंगे, तो कुछ सालों के बाद उन के मुताबिक एमेंडमेंट करेंगे।

डाइवोर्स, तलाक, का कानून पति-पत्नी दोनों पर लागू होता है। तलाक की नौबत घर में बहुत खतरनाक मौके पर आती है। पुराने जमाने में लोग तलाक के नाम से ही चौंक उठते थे। लेकिन आज एजूकेशन बढ़ रही है। हम वैस्टर्न कन्ट्रीज में जाते हैं और वहां के हालात को देखते हैं। इस लिए वक्त के मुताबिक इस एक्ट को एमेंड करना बहुत जरूरी है।

तलाक कई वजहों से होते हैं। जैसे, हमारे बिहार में शादी के वक्त तिलक का सवाल होता है। फिर डावरी का सवाल भी आता है। कई साठ, सत्तर साल के बूढ़े आदमी बीस साल की लकड़ी से शादी करते हैं। गरीबी भी इस का एक कारण है। गलती की वजह से भी तलाक होते हैं। जब तक हम इन बातों की गहराई में जा कर लोगों को एज्केट नहीं करते हैं, तब तक तलाकों की तादाद बढती ही जायेगी।

जमशेदपुर में कई लोग शादी करने के लिए अपना रिलिजन या जात बदल लेते हैं। वहां एक क्रिस्चियन जिस कम्युनिटी या सैक्ट को बिलांग करता था, उस में डाइवोर्स की इजाजत नहीं है। उस ने अपना रिलिजन बदल लिया और उस के साथ साथ उसी कम्युनिटी में फिर शादी कर ली। कई हिन्दुओं ने मुसलमान औरतों के साथ और कई मुसलमानों ने हिन्दू औरतों के साथ शादी की है। इस तरह शादी के लिए जो रिलिजन बदला जाता है और शादी के बाद फिर रिलिजन बदल लिया जाता है, मिनिस्टर साहब को उस की तरफ भी ध्यान देना चाहिए।

जहां तक इम्पोटेंस और दूसरी बड़ी बड़ी बीमारियों का ताल्लुक है, मैं कहना चाहता हूं कि मिनिस्टर साहब मेहरबानी कर के वह एमेंडमेंट कर दें कि इस बारे में डाक्टर का सर्टिफिकेट लाया जाये।

जितने जितने कानून बनते जाएंगे उतने ही उतने आप को उनके अन्दर और गहराई से जाना पड़ेगा। मेरा ख्याल है कि अगर सर्टिफिकेट डाक्टर का लाए तो बीमारी वाला सवाल बहुत दूर तक हल हो सकता है।

यह जो सिम्प्लीफाई किया है इस को यह बहुत ठीक किया है जैसे कि डाइवोर्स जो होगा वह सिंगिल ऐक्ट आफ एडल्ट्री पर हो जायगा। मैं तो कहता हूं कि इस को और सिम्प्लीफाई कीजिए। इस को स्नोरिंग तक ले आइए जिस को खुर्राटा भरना कहते हैं, वेस्टर्न कन्ट्रीज में औरतें स्नोरिंग करने पर भी हस्बैंड को डाइवोर्स कर देती हैं। तो इस को और सिम्प्लीफाइ कीजिए। वेस्टर्न कन्ट्रीज में यह हो रहा है। बाकी जो डेजर्ट करते हैं, हस्बैंड को छोड़ कर चले जाते हैं, यह सिर्फ इसलिए होता है ज्यादा तौर पर कि जिस लड़की की शादी हुई होती है जिस में यह कहा होता है कि शादी पर यह यह चीज देंगे जिससे डावरी समझिए वह नहीं मिलती तो उस गुस्से के मारे वह उस लड़की को छोड़ कर हट जाते हैं, दो दो, तीन तीन और दस दस साल तक लड़की को ले नहीं जाते हैं। इस चीज के बारे में यह जो आप ने टाइम रखा है मैं तो कहूंगा कि इस को छ: महीने रखिए, छ: महीने तक हस्बैंड छोड़ दे तो वह पेटीशन दे सके। इस के टाइम को कम किया जाय तो अच्छा है।

[सरदार स्वर्ण सिंह सोखी]

वैसे यू० के० में और और फारेन कन्ट्रीज में भी मैंने सुना है कि वहां ट्रायल मैरिजिज होती हैं, लव अफेयर्स भी होते हैं। आजकल हम लोग उन की नकल कर रहे हैं।

We are following some of these western countries in these things.
तो या तो आप अपनी हिन्दुस्तानी सभ्यता रखिए या मिलावट वाला काम है तो आप खुली छूट दीजिए। ...(व्यवधान)....

एडल्ट्री की बात है। हम सब यहां पर बैठे हैं, अपनी छाती पर हाथ रख कर देखें कौन कितनी दूर तक इस मामले में हैं। मेरे ख्याल में हिन्दुस्तान में 75 परसेंट क्या 80–85 परसेंट तक को डाइवोर्स करना पड़ेगा अगर सिंगल ऐक्ट पर आ जायें। इस का कोई हिसाब नहीं है एडल्ट्री का। अब स्मगलर्स हैं, आप ही की स्टेट गुजरात में वे क्या करते हैं, शादी कर लेते हैं, बीवी बना लेते हैं, स्मगलिंग का काम किया और डाइवोर्स दे दिया। कानूनन अलग और फिर रात को कट्ठे। इसी तरह से डाइवोर्स हो रहे हैं, जैसे जो औरत और मर्द दोनों काम करते हैं, इनकम टैक्स के लिए आप ने कहा कि दोनों की इनकम को जोड़ कर इनकम टैक्स लगेगा। तो दिखाने के लिए वे डाइवोर्स कर के अलग अलग हो जाते हैं इनकम टैक्स बचाने के लिए और रात को फिर दे शेयर दि सेम बैड। तो इन चीजों को आप देखिए। यह सोचने की बातें हैं।

इसी तरह इल्लीगल बच्चों का सवाल है। कई लोग तो धोखे से शादी करते हैं, लड़की प्रेग्नेंट है और उस की शादी धोखे से कहीं दूर ले जा कर कर दी तो उस में दिक्कत आ जाती है। कई बच्चे ऐसे हैं कि जिन को कोई नहीं मानता कि उस के हैं। वह कहती है कि मैं नहीं रखूंगी, वह कहते हैं कि मैं नहीं रखूंगा। इस तरह भी कई जगह होता है, आप देखिए जा कर। दुनिया बहुत बड़ी है। इसलिए इस चीज का भी आप को ख्याल रखना चाहिए कि इस के बारे में क्या करना है?

इसी तरह जूरिस्डिक्शन की बात आती है। अक्सर ऐसा होता है कि शादी यहां हुई हस्बैंड चला गया यू० के० और लड़की चली गई कैनाडा। दोनों को डाइवोर्स करना है तो किस जगह आ कर डाइवोर्स की पेटीशन दें। ऐसे केसेज में जूरिस्डिक्शन का सवाल बड़ा मुश्किल हो जाता है। जितने लोग बाहर गए हैं उन के तलाक में यह बड़ी भारी मुश्किल है। तो इस के लिए बिलकुल साफ कह दीजिए कि हिन्दुस्तान में आ कर तलाक करें। इस को भी देखने की आवश्यकता है।

जिन बच्चों को डिसओन कर देते हैं उन के लिए चील्ड्रेन होम्स बनाइए। ऐसे बच्चे हैं जिन को दोनों में से कोई रखना नहीं चाहता शर्म के मारे क्योंकि खानदान का नाम खराब होता है। उस में अगर लड़कियां हैं तो बहुत सी तो प्रासेज बन जाती हैं। इसलिए चील्ड्रेन होम्स उन के लिए बनाइए सब जगह सेंट्रल प्लेसज में।

बाकी इंटर कास्ट मैरिज की बात है। मुझे पता है और सभी को पता होगा कि दो साल पहले यहां पर एक सवाल आया था कि पंजाब में एक शेड्यूल्ड कास्ट ने शादी कर ली एक टीचर के साथ तो उसको नौकरी से निकाल दिया गया।

श्री दरबारा सिंह (होशियारपुर): वह दोनों नौकरी में हैं।

सरदार स्वर्ण सिंह सोखी: मैंने भी अपनी स्पीच में कहा था कि उनको नौकरी में लेना चाहिए। तो इन्टरकास्ट मैरिजेज

को एक्सरेज करना चाहिए। इन अल्फाज के साथ मैं इस बिल का समर्थन करता हूं।

श्री मूलचन्द डागा (पाली) : उपाध्यक्ष जी, समय कम है इसलिए मैं दो तीन बातें ही कहना चाहता हूं। मेहरबानी करके इसको बहुत सीरियसली सोचा जाये। ला, जस्टिस और पालिटिक्स पर एक किताब है जिसका एक छोटा सा कोटेशन देना चाहता हूं :

"One law for the Lion and the Ox is oppression."

देश में कानून बनते हैं, पढ़े लिखे समझदार लोग कानून बनाते हैं। किस लिए बनाते है लोगों के लिए बनाते हैं। लेकिन जो लाखों करोड़ों लोग गावों में रहते हैं, राजस्थान और मध्य प्रदेश में वहां पर क्या होता है ? आज भी छोटे-छोटे बच्चों की शादियां होती हैं। चाइल्ड मरिज ऐक्ट लागू है लेकिन उसकी कोई परवाह नही करता है। केवल किताब पर ही आपका कानून है। लाखों लोग गरीबी के कारण, जब उनके यहां कोई मर जाता है तो उस समय एक तीर से दो निशाने करते हैं, उस समय अपने छोटे-छोटे बच्चों की शादी कर देते हैं। इस तरह से उनको खर्चे से मुक्ति मिल जाती है। सेकेन्ड मैरिज या गौना 18 साल के बाद होता है। लेकिन आपने इसमें क्या कहा है ? सारे माननीय सदस्य जो इस समय हाउस में बैठे हैं वह गम्भीरता से सोचें कि इसमें गरीब तो फंस जायेगा और धनवानों का कोई नुकसान नहीं होगा। जिस औरत ने कभी पति का मुंह न देखा हो, जिसकी शादी उसकी मां ने थाली में करा दी हो वह 15 वर्ष की लड़की होती है, कानून के अनुसार वह बालिग नहीं हुई लेकिन आप उसको कहते हैं कि शादी छोड़ सकती है बिना अपने हस्बैंड के घर गए हुए—यह कैसा कानून है ?

"(iv) that her marriage (whether consummated or not) was solemnized before she attained the age of fifteen years and she has repudiated the marriage after attaining that age but before attaining the age of eighteen years."

18 साल के बाद आदमी में या औरत में समझ आती है, उसके बाद आप उसको अधिकार दीजिए कि डाइवोर्स कर सकें। आप कह रहे हैं कि 15–18 के बीच में जिसने अपने पति का मुंह न देखा हो, जो पति और पत्नी साथ न रहे हों, जिन्होंने मैरिज लाइफ लीड न की हो वह भी छोड़ने के लिए कह सकते हैं। गांवों में गरीबी अभिशाप है। आज भी गरीब लोग अपनी लड़कियों की शादी इसलिए करते हैं कि कई जगह वह रुपया लेते हैं। इसके बाद 15 साल की लड़की होगी तो उससे वह फिर दरख्वास्त दिलवा देंगे और दूसरे आदमी से शादी करवा देंगे। गरीब आदमी लड़की की शादी से ही कमाना चाहेंगे। आपके डाइवोर्स के कानून की मंशा तो कुछ और है। वैवाहिक जीवन शुरू होने के बाद उसका सवाल होता है। हमारे मोखी साहब जैसे जो पत्नी भक्त है या हमारे बसुमतारी साहब या धामनकर साहब जिनकी महिलायें पति भक्त हैं जो अपने पतियों को प्राणधार समझती हैं उनको कोई खतरा नहीं है। खतरा तो उनको है जिनका पैर बाहर पड गया। जिनके पैर घर में रहते हैं वह तो ठीक है लेकिन एक बार आपका पैर बाहर पड़ा नहीं कि आप फंसे नहीं। मेरा मतलब एडल्ट्री से है, किसी आदमी का पैर बाहर पड़ जाये, गलती इन्सान से होती है, हमारे सोखी साहब तो खुले शब्दों में कह रहे थे, हमारे नवल किशोर जी दुनिया भर में घूमते हैं—अगर कोई गल्ती कर बैठें तो वे इस के शिकार हो जायेंगे। मैं एक बात कहना चाहता हूं —आप देखिये इसमें क्या लिखा है—जो इस में लिखा है, वह बहुत बड़ी बात है, मैं तो यह चाहता

[श्री मूलचन्द डागा]

था कि एक दफा एडल्ट्री के मामले में यह कानून उन लोगों के लिये लागू न किया जाय। जो छोटे-छोटे बच्चे हैं जो शादी के बाद पति-पत्नि के रूप में कभी साथ नहीं रहे जो एक दूसरे का जानते भी नहीं, वे इस कानून के द्वारा एक दूसरे को छोड़ सकेंगे--यह कैसा कानून है ? आप के कानून की मंशा यह थी कि जहा वैवाहिक जीवन सुखी न हो--मान लीजिये हमारे हुंसदा साहब हैं उन का पत्नी से झगडा हो जाये, तब तो ठीक है लेकिन जहा एक-दूसरे के साथ रहे हो नहीं, वहा इस को लागू करना कहा तक मुनासिब है......

SHRI B. R. SHUKLA (Bahraich): Sir, I must rise in protest; he is invading the domestic life of money Hon. Members.

श्री मूलचन्द डागा मेरा मतलब आप समझ गये--मेरा यही मतलब है कि जो पुराने हैं, समझदार हैं, वहा झगडा होने का खतरा हो नहीं है। खतरा तो वहा है--जिन की आदत पैर बाहर रखने की है।

मैं कह रहा था--आप जरा चाइल्ड मैरिज एक्ट को देखिये--इस में लिखा है--

A chid means a person, if a male under 18 years of age and, if a female, under 15 years of age.

अब इस में आप रद्दोबदल करना चाहते हैं, आप चहाते हैं कि लडकी की उम्र 18 साल और लड़के की उम्र 21 साल हो--आप ने ऐसा निर्णय किया है, फैमिली प्लानिंग को दृष्टि में रख कर और दूसरे कारणों से--लेकिन मैंने जो अमेण्डमेन्ट दिया है, उस में कहा है कि जब तक हस्बैण्ड और वाइफ दो साल तक साथ न रहे हों, उन को रिप्यूडिएट करने का, त्याग करने का अधिकार न दिया जाये।

दूसरी बात--आप ने म्यूचुअल कन्सेन्ट से फ़ैसला होने के बाद वेटिंग पीरियड 1 साल रखा है, जिस की सब मेम्बरों ने सराहना भी की है, लेकिन मैं यह कहना चाहता हूं--यह एक साल का मेन्टल-टेन्शन, मानसिक तनाव भी रखने की क्या जरूरत है, मेरी दृष्टि मे यह ठीक नही है। इसलिये मैंने जो संशोधन दिया है, मेहरबानी कर के आप उस को मान लीजिये।

तीसरी बात--आप ने कहा है कि मुकदमे की प्रोसीडिंग्ज इन-कैमरा होगी और उसकी पब्लिसिटी नही होगी और यदि होगी तो कोर्ट की आज्ञा से होगी। मै पूछता हू--कोर्ट यह परमीशन कैसे देगी ? एक तरफ आप यह भी चाहते हैं कि पुर्सुएशन से मामला तय हो जाए और उनको भी उसको तय करने का मौका दिया जाय, तो फिर पब्लिसिटी मे तो मामला और ज्यादा खराब होगा। समय बहुत कम है--इस बिल मे बहुत सी ऐसी बाते है, जिन पर गौर किया जाना चाहिए. मैने अपनी अमेण्डमेन्ट्स दी है, जब मौका आयेगा तो मै उन अमेण्डमेन्ट्स पर बोलूगा।

श्री डी० एन० तिवारी (गोपालगंज): उपाध्यक्ष जी, मैं गोखले साहब को बधाई देना चाहता हू कि उन्होंने जो कानून मे वृद्धि हो रही है और रोज रोज कानून बन रहे है, उन मे एक कानून की कमी की है और दो कानूनों को मिला कर एक कानून उन्होंने बनाया है। इसलिए मैं उन को बधाई देना चाहता हू। वे **हिन्दू मैरिज एक्ट**, 1955 और **स्पेशल मैरिज एक्ट**, 1954 दोनों को मिला कर संशोधित **दि मैरिज लाज (एमेंडमेंट) बिल**, 1976 इस सदन में लाए हैं।

यह सभी जानते हैं कि जब से विवाह प्रथा कायम हुई और विवाह की पद्धति

आती, तब से कोई न कोई नियम रहा है जिस से विवाह गाइड होता रहा है । 1955 में हिन्दू मैरिज एक्ट आया और 1954 में स्पेशल मैरिज एक्ट आया था लेकिन उस के पहले भी इस देश में कानून था और नियम था, जिस से विवाह होते थे । पहले मनु का विधान था और बाद में समय और काल के मुताबिक उस में परिवर्तन होता गया और उस के अनुसार विवाह होते रहे। मैं गोखले साहब को बता देना चाहता हूं कि हिन्दुओं में भी डाइवोर्स की पद्धति दो तीन ऊपर की जातियों को छोड़ कर सभी जातियों में थी और आज जो इस सम्बन्ध में कानून आया है उस में बहुत ज्यादा पेचीदगी है जबकि पहले डाइवोर्स में कोई झंझट नही होता था और न ही कोई खर्च होता था । आज इस की प्रक्रिया इतनी लम्बी हो गई है कि देहात के लोग तबाह हो जाएंगे । इसलिए मैं श्रीमती रोजा देशपांडे से सहमत हूं कि यह कानून रूरल एरियाज में ज्यादा चल नहीं सकता है । यह कानून केवल 8,10 परसेन्ट लोगों के लिए ही होगा क्योंकि जैसे जैसे लोग शिक्षित होते गये उन मे एक रोग और पैदा होता गया जिसको "प्रेम" रोग कहते हैं । पहले तो एरेन्जड मैरिजे होती थी लेकिन अब यह प्रेम रोग चल पड़ा है । कितनी ही कारगर दवा हो, उस का री-एक्शन होता है और इस तरह से यह एक प्रेम रोग नये रिएक्शन के रूप मे पैदा हो गया है । पहले मनु और दूसरे जो हमारे यहां विद्वान लोग थे, वे इस बात को नहीं जानते थे कि कोई प्रेम रोग होता है और कोई कानून इसके लिए नही बना था ।

अब आप जो 1955 के कानून के बाद ये एमेंडमेंट्स लाए हैं, देखना यह है कि इन में कोई त्रुटि रह गई है या नहीं, इस में कहीं डिस्क्रीमीनेशन है या नहीं। यह ठीक है कि यह जो कानून बन रहा है केवल 8 या 10 परसेन्ट लोगों के लिए ही है लेकिन मैं यह कहना चाहता हूं कि यह जो कहा जाता है कि शादियों का रजिस्ट्रेशन कम्पलसरी हो, मैं समझता हूं कि प्रेक्टिकेबिल नहीं है । 10 परसेन्ट लोगों को छोड़ कर देहातों में कोई इस की केयर नहीं करेगा और शादियो का रजिस्ट्रेशन नहीं कराएगा । रजिस्ट्रेशन हो लेकिन यह ओप्शनल होना चाहिए, कम्पलसरी नही होना चाहिए । अगर इस को आप कम्पलसरी बनाइएगा, तो इस के बहुत ज्यादा ब्रीचेज होंगे या नाहक पुलिस लोगों को दिक करेगी क्योंकि देहात के लोग इस मूड में नहीं है कि वे रजिस्ट्रेशन करांए और 80, 85 प्रतिशत जनता देहातों में रहती है । इसलिए इन 8, 10 परसेन्ट लोगों के लिए आप क्यों 85, 90 परसेन्ट लोगों को बाध्य करते है और मेरी समझ में यह उचित नही होगा ।

आप 20 वर्षों के अनुभव के बाद यह एमेंडमेंट लाए है, लेकिन मुझे इस में एक खामी दिखाई देती है । कल मैने और श्री विभूति मिश्र ने ला मिनिस्टर साहब से बात की थी और उन को बताया था कि स्पेशल मैरिज एक्ट मे भी और हिन्दू मैरिज एक्ट मे भी एक लेकूना है जिस मे पुरुष को सफ़र करना पड़ेगा और औरतों को सफ़र नही करना पड़ेगा। मैंने उन से कहा था कि आप इस को दूर कीजिए और मैं एमेडमेट देने के लिए तैयार हू । उन्होंने कहा था कि ऐसी बात नही है और वह लेकूना ठीक हो गया है लेकिन फ़िर जब रात को मैंने इस को पढ़ा और सुबह इस को पढ़ा, तो मालूम हुआ कि डिस्क्रीपेंसी है और उस को आप को सुधारना चाहिए । यह नही होना चाहिए कि कानून बनाने में एक पार्टनर को सुविधा हो जाए और दूसरे को असुविधा हो। यह उचित नही होगा । इसके लिए आप को इस बिल को अगर फ़िर राज्य सभा में ले जाना पड़े, तो ले जाइए । मैं चाहता हूं कि आप स्पीकर साहब से इजाजत दिलवा दें ताकि मैं इस अमेंडमेंट को अभी ला सकूं ।

[श्री डी० एन० तिवारी]

एमेंडमेंट टू सैक्शन 13 लाइंज 40 से लाइन 45 तक आपने दिया है :

"that in a suit under section 18 of the Hindu Adoptions and maintenance Act, 1956, or in a proceeding under Section 125 of the Code of Criminal Procedure, 1973 (or under the corresponding section 488 of the Code of Criminal Procedure, 1898), a decree or order, as the case may be, has been passed against the husband awarding maintenance to the wife notwithstanding that she was living apart and that since the passing of such decree or order cohabitation between the parties has not been resumed for one year or upwards"

इस केस में वाइफ़ डाइवोर्स की एप्लीकेशन दे सकती है लेकिन पुरुष जो पैसा भी दे रहा है और अलग भी रह रहा है वह डाइवोर्स के लिए एप्लाई नही कर सकता है। यह बड़ा डिसक्रिमिनेशन है। उसको भी राइट होना चाहिये कि वह अपना पार्टनर ले सके, जीवन साथी ले सके और शादी कर सके। औरत को तो राइट है। उसे कोई तकलीफ़ नहीं है, उसको पैसा मिलता है, खाती पीती है लेकिन अगर पुरुष बेचारा अपना घर बसाना चाहता है, वंश को आगे चलाना चाहता हैं तो इसका इसको राइट नहीं है और यह राइट नहीं है कि शादी कर सके।

क्लाज 27 स्पेशल मैरेज एक्ट में भी इसी तरह की एक धारा है। दोनों को आपको बदलना चाहिये। दोनों के लिए आपको एमेंडमेंट लाने चाहियें। वर्ना इसका मतलब यह होगा कि आप डिसक्रिमिनेट कर रहे हैं। सोशल लाइफ़ में टेंशन भी इससे होगा। ऐसी बात नहीं है कि ला मिनिस्टर का ध्यान इस ओर आकर्षित न किया गया हो। 1972 में श्री वेनकटासुबैया ने आपको एक पत्र लिखा था और आपको कहा था कि इस ओर आपका ध्यान जाना चाहिए। 4 दिसम्बर 1973 को फ़िर उन्होंने आपको पत्र लिखा। पार्लियामेंट में सावल भी किया था स्टार्ड क्वेश्चन नम्बर 480। इसका आपने यह उत्तर दिया था :

"Certain proposals for amending the law relating to divorce, including a suggestion to grant a right to seek divorce in cases where maintenance under Section 488 of the Code of Criminal Procedure has been ordered, are being examined.

No decision has been taken in this rgerd."

उसके बाद आपने उसका जवाब दिया :

"Please refer to your letter dated December 4, 1973, regarding the proposal for amending the divorce law so as to grant right of divorce to parties in whose case maintenance under Section 488, Criminal Procedure Code, has been ordered. The proposal is being considered along with other suggestions for liberalising the provisions relating to divorce under the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

The propsal has been linked with the other proposals with a view to avoiding piece-meal legislation and will take some more time to bring forward the necessary amending legislation"

उसके बाद आपने कोई ध्यान नहीं दिया। श्री बनमाली पटनायक ने भी आपको पत्र लिखा इसी के सम्बन्ध में। उसको भी आपने वही उत्तर दिया :

"Please refer to your letter of the 11th June, 1974 regarding the grant-ing of a right to either party to a

marriage to seek divorce if they are separated under section 488 of the Code of Criminal Procedure, 1898.

The Law Commission has made its recommendations with regard to the matter and the said recommendations are under the consideration of the Government. As soon as a decision is taken in the matter, a further communication will follow."

And this 'further communication' will never follow.

उसके बाद जब बिल पेश हो गया राज्य सभा में 7 अप्रैल, 1976 को तो राज्य सभा के सदस्य श्री कृष्ण कान्त ने इस सम्बन्ध में चिट्ठी लिखी। लेकिन आप ने सब को इग्नौर किया। नही मालूम क्यों ? पुरुषों से क्या आप को चीर है, मुझे मालूम नही। आप के प्रीडिसेसर, श्री गोविन्द मेनन, ने कहा था कि यह ठीक है कि इस मे सशोधन होना चाहिये। आप ने कल कहा कि राइट तो कहा राइट है, मेरी समझ मे नही आता। आप अमेंडमेंट कर रहे हैं...

MR. DEPUTY-SPEAKER: You are taking too much time.

SHRI D. N. TIWARY: I am not a lawyer. I cannot speak spontaneously. I have to sort out the papers.

MR. DEPUTY-SPEAKER: There is a good number of members who want to speak.

SHRI D. N. TIWARY: I want an amendment to this Act which is causing hardship to many.

SHRI H. R. GOKHALE: I have understood the point. I will reply to it.

MR. DEPUTY-SPEAKER: The Minister has understood it. That simplifies your matter.

SHRI D. N. TIWARY: If you simply take this one here in the same page, page 3, after explanation to sub-section (ii) then it can solve the purpose. But when you are not doing it there but you are keeping it here, it becomes discriminatory. There the husband has no right to apply. On account of his assurance that there is a right for the husband also for divorce, I could not give my amendmen. If you like, I will send it over to you. I have got it here. It can be moved. If he replies and if you are satisfied and if I am satisfied, I will withdraw it. If not, it should be taken into consideration.

MR. DEPUTY-SPEAKER: You have given notice of your amendment?

SHRI D. N. TIWARY: On his assurance I did not. But I am giving notice just now.

MR. DEPUTY-SPEAKER: Notice should have been given yesterday or the day before.

SHRI D. N. TIWARY: I consulted the Law Minister and he assured me that there is a right in this section for divorce by the husband.

MR. DEPUTY-SPEAKER: If he agrees to your point of view, nothing stands in the way to bring an amendment.

SHRI D. N. TIWARY: If he is convinced that it is not there...

MR. DEPUTY-SPEAKER: Let him reply. He has understood your point. That should satisfy you.

Now, there are cecrtain rules for giving amendments. You cannot give amendments just on the floor of the House like this.

Mr. B. R. Shukla.

SHRI B. R. SHUKLA (Bahraich): The amending Bill is welcome in many respects.

Under the existing Section 14 a petition for divorce can be presented 3 years after the marriage has taken place. Only in exceptional circumstances of hardship and depravity,

[Shri B. R. Shukla]

petition can be presented earlier under the rules made by the High Court. Now, to this, an amendment is being made that a petition for divorce can be presented after one year of marriage. So, in this respect, the amendment is very liberal and very welcome.

The second point is that a new clause is sought to be inserted, namely, Clause 13(B) according to which, if the parties have been living separately for a period of one year or more and it has not been possible for them to live together, then by mutual agreement, the marriage can be dissolved. This is such a revolutionary and unprecedented measure that the parties after one year can always get their marriage dissolved. Now, this is in conflict with Sections 20 and 25 cf the existing Act. According to Section 20, in the petition it has to be stated by the petitioner that the parties are not in collusion for bringing a termination of the marriage and the Judge, while deciding the case, has to give a finding that the petition for divorce is not a collusive one. Section 13(B), sub-clause (2) says that by mutual agreement they can bring about dissolution of marriage. Therefore, those sections are in conflict with this.

If after passing the decree of conjugal rights restitution has not taken place for one year, divorce petition can be presented and similarly if there was no resumption of chabitation between the parties for one year after passing of decree of judicial separation then also divorce petition can be presented. These are very liberal measures.

I agree with Mrs. Roza Deshpande's contention. There is the provision that if the spouse has not been heard of for 7 years by persons who ought to have known his whereabouts, only then the divorce petition is permissible. This is a very hard thing and I may say, an obsolete idea. It was based on the provision of Indian Evidence Act that a person not heard of for 7 years or more shall be presumed to have died. On that basis this clause was inserted. My submission is this. In matrimonial matter if the parties have by force of circumstances within or outside their control been able to live together in the best period of their married youthful lives, then, the marriage should be dissolved.

Therefore, this period of 7 years should be reduced to 3 years. This is a self-contained law. Divorce and judicial separation can take place only within the purview of the provisions of the Hindu Marriage and Special Marriage Act.

There are thousands of marriages which are dissolved and which are terminated by the customary law of the parties. Those customary laws are operating in Hindu Society.

Therefore, there should be a provision in this Act that nothing in this Act shall operate to bar dissolution of marriage if they have been mutually agreed upon by parties. That will save time of the court, that will save the expenses of the parties.

So far as judical separation is concerned, it has been made permissible on the same ground on which the decree for divorce is obtainable. Previously for judicial separation, one of the grounds was that if the person had voluntary intercourse with a person other than his own spouse. The ground for divorce was the respondent living in adultery. There is difference between living in adultery and having sexual intercourse with person other than his or her own spouse. Voluntary sexual intercourse may be a lapse only for once while living in adultery means continuous way of sexual life with another person.

One single lapse, I think, should not be a sufficient ground for obtaining a decree for divorce.

I agree with my hon. friend, Sardar Swaran Singh Sokhi, that the biological urges under certain circumstances compel a man to deflect from the path

of rectitude or from the peaceful marriage life. That person either should speak lies that he has not entered into such an intercourse even for once or, if he admits that, then that is the ground for his spouse or her spouse for seeking a divorce or judicial separation.

Therefore, my submission is that this occasional lapse from the path of marital rectitude should not be so harsh as to invite the provision of divorce or judical separation. In the old days the marriage was a sacrament. We have given a good-bye to that ancient principle that marriage is a sacrament and that it continues throughout the life of the partners and it continues even beyond this life. That principle is no longer relevant or applicable in the context or the changed social values of our modern life. Therefore, once the principle of divorce and the principle of judicial separation has been conceded and incorporated in the Hindu Marriage Act, 1955, the only question that remains relevant under the present Bill is whether the divorce should be easier or whether the agony of the unhappy couple should be prolonged for three years, four years, or five years or the agony should be terminated and the couple should be taken out of that position in which they were placed by unfortunate circumstances.

Therefore, the Bill is all the more welcome. The only point which I would like to say in this connection is that this Bill, the Hindu Marriage (Amending) Bill and the Hindu Marriage Act, wherein the amendments are going to be incorporated, extend only to a section of our society. There is a demand in the other sections of the society that a suitable Bill extending to their community should also be brought by Government.

I perfectly respect the feeling and religious susceptibility of other communities. But, the leaders of these communities and those who are modern in their outlook should create an atmosphere in which an analogous Bill extending the benefit of such beneficial measures should also be enacted for them.

With these submissions, I support the Bill in its entirety.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, Sir, I welcome the motive of this Bill.

SHRIMATI PARVATHI KRISHNAN: Don't you appreciate it?

SHRI B. V. NAIK: I do not know the Queen's English of comrade Parvathi Krishnan.

The motive is good that in a society like ours, a man and woman choose their own life and, when they think that living together is difficult, they decide to stay apart. Legal barriers should not stand in the way of such a decision. To that extent it is all right.

15 hrs.

But, when we come straightway to this particular and most operative part of the Bill on which, perhaps, a very large number of future divorces may take place in this country, namely, that if a person, after the solemnization of the marriage had voluntarily a sexual intercourse with any person other than his or her spouse, I think there are limits upto which the State which symbolises the society should go. I heard very recently that there is a divorce law in Australia whereunder this entire thing regarding adultery has been completely eliminated. I am not saying that we permit a sort of permissive society where the conduct of an individual—male or female—has absolutely no standards. But as was pointed out by some of the learned speakers, if we go through the red-

[Shri B. V. Naik]

light districts of the big urban metropolis and see the total institution or the industry of prostitution in the world who would believe that it could continue in such stringent laws. In all earnestness I would life to say, the question would arise—I would not like to quantify as was done by one hon. Member—at which point should you draw a limit. I would not go to the extent of quantifying it as 75 per cent as was done by one hon. Member. Why not leave it in an inter-personal relation that a particular partner has committed a breach of faith or a breach of promise or has broken the solemn promises that he gave at the time of marriage? Why not leave it for mutual adjustment at a particular point of time? Therefore, I would consider this as not only a sort of utopian concept of our society but I would also consider it as being downright unpractical in life. Let us not bring in our personal experiences or personal beliefs or personal revulsions into play at the time when we are legislating for the society as a whole. I think the institution of marriage, particularly in a backward and undeveloped country like ours, where it offers security more for a woman than for a man is too sacred for us politicians to tamper with. I would, therefore, urge upon the Minister to kindly leave the institution of marriage in its private position. Of course, the judiciary will say, let us have a clear mandate from the legislature and the Parliament of this country. I would go to the extent of saying when a personal conduct of a man or a woman, who are partners in a marriage, becomes intolerable because of bad conduct without trying to define it as something which is very personal and putting it on the statute book, leave it to those people who constitute marriage. Let either of them decide whether it is one intercourse—voluntary or not voluntary—when to break their marriage, details should not be provided in the statute. Kindly throw it out of this statute book.

SOME HON. MEMBERS: What!

SHRI B. V. NAIK: It is no laughing matter. A soldier who goes to the battlefield or a person who comes to a big city to earn his living do we expect all these people in this twentieth century to be 'Ramas'. Ramas have different connotations in Bombay. That is a different matter. Ramas today in Bombay are the domestic male servants. There is a history behind it. So, as I was saying, let us be practical.

SHRIMATI PARVATHI KRISHNAN: He does not know what he is speaking.

SHRI B. V. NAIK: Sometimes she seems to be mythological Parvathi and not comrade Parvathi.

I appeal in all earnestness to the good sense of the House and urge upon the hon. Minister to consider it in all seriousness. Make it flexible.

I have before me the very good document about the status of women in India. Our good friend, Shri Vikram Mahajan, who is not paying any attention to this debate, was a member of that committee and had done yeoman service. The point they have made is, "Our recommendations are primarily to guarantee the rights guaranteed to the women under the Constitution." Sir, unfortunately you and many members of this House are not born women and we will never be able to understand how a woman feels like. It is no mistake of ours, but in order to bring in a sense of justice in cases of judicial separation, divorce, etc., to the extent possible the divorce courts should be manned by women judges, in order to have a semblance of fair dealing, because in a majority of these cases it is the woman who is wronged. I have discussed it with my friends. After all, many of us here are married people, the privileged ones who can have companionship in life. I am looking at the vast multitudes in this country, those educated unem-

ployed, one crore of them, and my submission is, we will have to solve the problem of unemployment to make marriage meaningful to these under-privileged people.

With these words, I support the Bill.

SHRI DHAMANKAR (Bhiwandi): Sir, I rise to support the Bill. I am not a lawyer and I would speak only from the point of view of the social psychology of society Our Hindu philosophy is not static. Formerly there were joint families where father, another, parents, sons, doughters-in-law etc. were living together and the elders could see that the marriages of their children were not broken. But things are fast changing. Now couples have to stay in cities to earn their livelihood. Naturally there are some occasions when there is friction between busband and wife and more often, the wife has to suffer I know an instance where a friend of mine was suffering from gangrene and one of his legs was cut off. He was insisting that his wife should take a divorce and remarry. But she said, as a Hindu wife, she was not proposed to divorce him and she would nurse him She had to wait for six years When his second leg also was cut off, he prevailed upon me to see that his wife got a divorce. As a noble soul, when she got the divorce, she asked his friend to marry her and till his death that woman was nursing him when he was lying on his bed That is the Hindu philosophy Because the divorce law is there, nobody can say that every boy and girl will go to the court and get a divorce Marriage is a compromise, a contract in life between a husband and a wife Because there is a divorce law, I do not think, people run to the courts and take divorce everyday But in cases where divorce was necessary because of cruelty or some sort of disease and the couple had to wait for six years, I think it was cruel. Now, in the new Bill, the period has been reduced This is a very good thing and this will be in the interest of the society.

This Bill is meant for Hindu Marriage Act. But I think, there should be a civil code for all the communities of this country. Under Article 44 of the Constitution, the State is empowered to make a common law for all the people. There are women in other societies, in other communities who are in distress and who desire to have talaq. From this point of view, I would urge upon the Law Minister that a common civil law should be brought before this House to give justice to all.

श्री नरसिंह नारायण पांडे (गोरखपुर) : उपाध्यक्ष जी जिस मकसद से यह बिल माननीय विधि मन्त्री जी ने सदन के सामने पेश किया है मैं उन की भावनाओं का आदर करता हू और इस का समर्थन करता हू । मान्यवर भारत में हिन्दू धर्म के नाम पर बहुत दिनों से औरतों का जो शोषण हुआ था उस समाज को शोषण-विहीन समाज बनाने के लिये ऐसे बिल की आवश्यकता थी । हमारे समाज मे आज जिस तरह की परिस्थितियां उत्पन्न हो गई थी उस मे स्त्री समाज को प्रोटेक्शन देने की बहुत सख्त जरूरत थी और उस प्रोटेक्शन के लिये यह जरूरी था कि हमारे नियमों मे परिवर्तन और परिवर्धन किया जाय---इसी लिये यह बिल यहा लाया गया । हमारे माननीय मंत्री जी जिन्होंने स विधेयक को यहां पेश किया है वे आज की जरूरत के मुताबिक आज की अकाक्षाओं के मुताबिक इस बिल को यहा लाये है । स्त्रियां जो आज पढ-लिखकर समाज मे अपना स्थान प्राप्त करना चाहती है घर से बाहर जाने के बाद जिस प्रकार से समाज मे उन को हीन भाव से देखा जाता है---इस सन्दर्भ मे यह बिल बहुत ही स्वागत योग्य है ।

लेकिन मान्यवर आज हमारे समाज में एक ऐसा वेस्टर्न टाइप एलीमेन्ट भी व्याप्त हो गया है जिस मे यदि सारे समाज पर

[श्री नरसिंह नारायण पांडे]

इस बिल को लागू किया जाय तो इस का प्रभाव केवल 10 या 15 प्रतिशत लोगों पर ही पड़ेगा और वे लोग जो ब्रेन-ड्रेन से हमेशा परेशान रहते हैं समाज के अन्दर ऐसे अवांछनीय तत्व है जो स्त्रियों का आदर नहीं करते हैं जो स्त्री को गृहणी नहीं समझते हैं, लक्ष्मी नहीं समझते हैं, अपनी सहयोगिनी नहीं समझते हैं, उन के ही ऊपर यह लागू हो सकता है। हमारी माननीय सदस्या श्रीमती रोजा देशपांडे जी और पार्वती कृष्णन् जी ने अनेकों मिसालें यहां पर दीं हैं। मैं भी श्रीमन् एक-दो मिसालें ऐसी जानता हूं कि जिन के बाद मैं ऐसा समझता हूं कि इस प्रकार के बिल को यहां पर लाना बहुत जरूरी था। यह विशेषकर उन लोगों पर लागू होता है जो पढ़-लिख कर वेस्टनाइज हो जाते हैं, मैटीरियल-युग में अपने को ढालते चले जाते हैं, पुरानी सभ्यता और संस्कृति को भूल जाते हैं। आज जो 80 परसेन्ट लोग हिन्दुस्तान में रहते हैं वे गांवों में रहते हैं और उन के ऊपर यह लागू होना मुश्किल है और शहरों मे जो 10, 20 परसेन्ट लोग आ कर बस गये हैं और जिन में अंग्रेजी सभ्यता की थोड़ी बहुत बू आ गई है, उन पर ही यह लागू होगा। आज देहातों में जो औरतें हैं वे पति को देवता के रूप में मानती हैं और इस बिल को लागू होने से उन पर कोई बहुत ज्यादा असर नही पड़ेगा। आज भी वे चाहती हैं कि हम दोनों के सम्बन्ध मधुर रहें और संगिनी बन कर वे अपने पति की सेवा करती रहें और पति उन का हमेशा साथ देता रहे। मनु से ले कर आज तक का जो इतिहास है, उस के पढ़ने के बाद हमारा दिमाग बिलकुल साफ़ हो जाता है कि यह कानून केवल 10, 15 परसेन्ट स्त्रियों और मर्दों के लिये ही है जोकि ब्रेन-ड्रेन से प्रभावित हैं और उन के लिए इस कानून को मान लेना चाहिए और उन को मौका देना चाहिए कि वे अगर डाइवोर्स करना चाहें तो कर लें। इस में डाइवोर्स का जो समय रखा गया है वह ठीक है और जो दूसरी प्रक्रियाएं दी हुई हैं वे भी ठीक प्रक्रियाएं हैं लेकिन आज भी यदि कोई कहे कि यह सारे देश में लागू होगा, तो मैं समझता हूं कि इस के कानून बनने के बाद सारा देश इस को स्वीकार नहीं करेगा। हां, जैसा कि मैंने पहले अर्ज किया, ब्रेन-ड्रेन से जो प्रभावित हैं, वे अपने प्रेम के नाते शादी-विवाह करते हैं और वह प्रेम कभी नहीं चलता है और बाद में जा कर टूट जाता है, उनके लिए यह कानून उपयुक्त कानून है।

दूसरी बात मैं यह कहना चाहता हूं कि मैं ऐसा मानता हूं और जैसा कि हमारे साथी श्री आमनकर ने कहा कि कानून एक तरह का होना चाहिए। किसी एक कम्युनिटी के लिए खास कानून बने, हिन्दुओं के लिए कोई कानून बने और मुस्लिम के लिए न बने, क्रिश्चियनों के लिए न बने, तो यह ठीक नहीं है। मैं माननीय मंत्री जी से यह जरूर अपेक्षा करूंगा कि इस तरह का यदि कानून आया होता तो सारे धर्मों के लोगों पर, सारे मज़हबों के लोगों पर—चाहे हिन्दू हो या दूसरी कौम का हो— एक इन्सान के रूप में लागू किया जाता तो बहुत अच्छी बात होती और संविधान के अनुरूप वह चीज होती और इस से हम देश के अन्दर इक्वेलिटी की भावना पैदा कर सकते थे। यह सिर्फ़ हिन्दुओं के लिए आया है और दूसरी क्लासेज के लिए नही आया। इसका तो होना चाहिए था "स्पेशल इन्डियन मैरिज एक्ट", लेकिन इस का नाम दिया गया है "स्पेशल मैरिज एक्ट"। मैं समझता हूं कि इस के ऊपर आप को विचार करना चाहिए जिस से कि यह सारे समाज के लोगों पर लागू हो और किसी एक धर्म के लोगों पर ही लागू न हो।

इन शब्दों के साथ यह जो मैरिज लाज (एमेंडमेंट) बिल, 1976 सदन में आया है, इस का मैं समर्थन करता हूं।

श्री एस० राम गोपाल रेड्डी (निजामाबाद) : उपाध्यक्ष जी, मैं गोखले साहब को बधाई देता हूं न सिर्फ इस वास्ते कि वे इतना अच्छा बिल इस सदन में लाये हैं बल्कि इसके लिये भी कि इन्होंने सदन में एक लाइवली डिबेट करने का मौका सदस्यों को दिया है । बहुत जमाने के बाद एक लाइवली डिबेट इस सदन में हो रही है और न सिर्फ ज्यादा मेम्बर्स दिलचस्पी ले रहे हैं बल्कि प्रेस गैलरी में भी आज ज्यादा लोग बैठे हुए हैं जबकि पहले बहुत कम होते थे ।

MR. DEPUTY-SPEAKER: You need not refer to the gallery.

SHRI M. RAM GOPAL REDDY: Thank you, Sir.

जो यह बिल लाया गया है वह हर तरीके से मुकम्मिल है और पूर्ण है क्योंकि यह बिल मिनिस्टर गोखले ने ही नहीं ड्राफ्ट किया है बल्कि जस्टिस गोखले ने इसको ड्राफ्ट किया है और उसके बाद ये इसको हमारे सामने लाये हैं । यह पहली दफ़ा है कि इसमें "हिन्दू" शब्द नहीं जोड़ा गया है और यह संशोधन इन्होंने किया है और इसका नाम इन्होंने "दि मैरिज लाज (एमेंडमेंट) बिल, 1976" दिया है । इसलिए भी मैं गोखले साहब को बधाई देता हूं क्योंकि जब पहले इसमे "हिन्दू" शब्द था, तो तमाम भारतवर्ष में बहुत चर्चा हुई और उसका बड़ा विरोध किया गया था । उस शब्द को निकालने के बाद आज हमारे समाज में जितने भी लोग हैं, उन सब पर यह लागू होता है । तो मैं ऐसा समझता हूं कि सब से बड़ी चीज़ इसमें यह हुई हैं ।

इसमें जो 16 वर्ष की आयु में शादी होना और 18 वर्ष की आयु में डाइवोर्स करने की बात है, वह कुछ ठीक नहीं दिखाई पड़ती है क्योंकि दो साल में तो बच्चे हो जाते हैं और बच्चे हो जाने के बाद डाइवोर्स बड़ा मुश्किल हो जाता है । इसलिए विवाह की उम्र भी 18 से बीस साल कर देनी चाहिए । उसके बाद डाइवोर्स का भी इसके साथ मेल बिठाया जाना चाहिए ।

यह देखने में आ रहा है आजकल कि बहुत से लोग डाइवोर्स किये बगैर विदेशों को चले जाते हैं । इस तरह की जो चीजें हैं इनको भी आपको देखना चाहिए ।

विदेशों से लोग और खास तौर पर मिडल ईस्ट से लोग यहां भारत में आते हैं और शादियां करके लड़कियों को विदेशों में ले जाते हैं । ऐसे केसिस भी हमारे नोटिस में आये हैं जिनमें वे वहां पर इन लड़कियों से वैश्यावृत्ति करवाने का काम करते हैं । मैं चाहता हूं कि इसका भी कोई उपाय आपको करना चाहिये । जो भी भारतीय लड़की किसी विदेशी के साथ शादी करे और यहां से विदेश जाये तो मैं समझता हूं कि जिस देश में वह जाये वहां की सरकार से आपको गारंटी इसके बारे में लेनी चाहिए कि उसकी देखभाल ठीक से होगी । हमारे जो एम्बेसेडर हैं, जो हाई कमिश्नर हैं उनके पास भी पूरी रिपोर्ट इस तरह की बातों की होनी चाहिए । भारतीय लड़कियों को विदेशों में ले जा कर जिस तरीके से बेइज्जत किया जा रहा है यह बहुत ही खराब चीज़ है । इसका भी आपको कोई इंतज़ाम करना चाहिए ।

डाइवोर्स हो गया तो जो बच्चा है उसके लिए आप ने यह व्यवस्था की है कि पांच साल तक वह अपनी मां के पास रहे और इस अवधि के पूरा हो जाने के बाद वह फिर सौतेली मां के पास भेज दिया जाये । पुराने ज़माने से हम देखते आ रहे है कि सौतेली मां का व्यवहार अपने सौतेले बच्चों के साथ अच्छा नहीं होता था । इसलिए जो भी डाइवोर्स करना चाहता है उसके लिए आपको ऐसी व्यवस्था करनी चाहिए कि उसके बच्चे के वास्ते पूरे-पूरे खर्च की व्यवस्था हो और उसकी प्रापर्टी में से बच्चे को हिस्सा

[Shri M. Ram Gopal Reddy]

मिले। बच्चा अपनी असली मां के पास ही रहना चाहिए। इस तरह का एमेंडमैंट आप लाये होते तो बहुत अच्छा होता।

यहां वेदों और पुराणों की बात भी की गई है। यह कहा गया है कि उसके अनुरूप यह बिल नहीं है। यह भी कहा गया है कि जमाना बहुत बदल गया है। मैं आपको बतलाना चाहता हूं कि वेदों और पुराणों में भी डाइवोर्स की व्यवस्था थी। नल दमयन्ती की जब शादी हुई और जब नल का पता नहीं चला तब दूसरे स्वयंवर की घोषणा की गई थी। जो लोग वेदों को नहीं जानते हैं, जिन्होंने वेदों को पढा तक नहीं है, वे वेदों का भाष्य कर रहे हैं। इन्होंने वेदों और पुराणों को पढ़ा तक नही और सुनी सुनाई बातों पर विश्वास कर लिया है। वेद संस्कृत में हैं। उनके बारे में जो पेपर्ज में या मैगेजीज़ में आता है अगर उसको ही इन्होंने पढ लिया होता तो इस किस्म की बात ये नही करते। सोलह संस्कारों का वर्णन उनमें है। जन्म संस्कार से लेकर दान संस्कार तक है जिसमें विवाह संस्कार भी है। पुराना सब चीजें गलत हैं और नई सब सही हैं यह धारणा गलत है। हम को चाहिए कि पुराना चीज़ों को हम पढे और उन पर मनन करे, उन पर विचार करे। कुछ मेम्बर वेदों के ऊपर यहा व्याख्यान कर रहे हैं। मैं समझता हू कि उन महाशय ने वेदो को देखा भी नही होगा। क्रिटिसिज्म करने से पहले उनको पुराणो का ज्ञान प्राप्त कर लेना चाहिए था, हिस्ट्री अपनी पढ लेनी चाहिए थी। यह कहना कि चूंकि डाइवोर्स बहुत आसान कर दिया गया है इस वास्ते इसकी बहुत ज्यादा घटनाएं हो जायेंगी ठीक नहीं है। यह एक वहम है। इस्लाम की बात को आप ले। उसमें यह है कि अगर मर्द खड़ा होकर औरत को बोल दे, तलाक, तलाक, तलाक, तीन बार बोल दे तो तलाक हो जाता है। इतना होते हुए भी हम देख रहे हैं कि इस्लाम में तलाक ज्यादा नहीं हो रहे हैं। अगर कोई चारा ही न रह जाये तभी डाइवोर्स का प्रावधान किया जा रहा है और इससे फायदा उठाया जा सकता है।

इतना अच्छा बिल लाने के लिए मैं गोखले साहब को एक बार फिर बधाई देता हूं और अपना भाषण समाप्त करता हूं।

श्री हरी सिंह (खुर्जा) : जो मैरेज ला एमेंडमेंट बिल सदन में प्रस्तुत किया गया है यह समय और समाज की मांगों के अनुकूल है। सन् 1954 और 1955 में जब विवाह कानून बना था तब से आज तक बहुत परिवर्तन हो गये हैं और हमारी मान्यताएं भी बहुत बदल गई हैं। सामाजिक सम्बन्धों की विवाह के सम्बन्धों की जो पुरानी धारणायें थीं वे भी बडी तेजी से बदल रही हैं। एक के बाद एक हमारे माननीय मंत्री महोदय ने जो एमेंटमेंटस इस कानून में पेश किये हैं, बिल में पेश किये हैं वे काबिले तारीफ हैं। पहले जो कानून थे उनके अधीन अगर घर में स्त्रियों को पुरुष परेशान करते थे, जुल्म और अत्याचार करते थे तो वह अदालत में इसलिये नही जा सकती थी कि वहां काफ़ी लम्बा समय लगता था और कोर्ट की परेशानी घर के जुल्म और अत्याचार से बढकर होती थी। अब मंत्री महोदय ने इसको सरल बना दिया है। अब तलाक और विवाह के केसेज जो हैं उनको जल्दी से निपटाया जा सकता है, और एक नया संशोधन डाइवोर्स बाई कन्सेंट, पेश किया है जो अनुपम संशोधन है और इससे काम बहुत आसान हो गया है। क्योंकि कभी-कभी जब स्त्री और पुरुष दोनों समान भावना के होते हैं तो वह आपस में बातचीत करके भी समस्या का निपटारा कर सकते हैं और कन्सेंट से डाइवोर्स हो सकता है। यही नही इसके साथ-साथ अगर डाइवोर्स की पेटीशन चल पडे तो कोर्ट इस बात के लिये प्रोसीडिंग्स रोक सकता है कि 15 दिन के अन्दर दोनों पार्टियां समझौता

कर लें। इसका या इसमें गुंजाइश है। और एक नया उपाय भी रखा है कि कोर्ट किसी आदमी को या दोनों की मर्ज़ी से कोई समझौता कराने वाला आदमी भी नियुक्त कर सकता है। अगर गौर से देखें तो जो 1954 और 1955 के पुराने कानून थे वह समाज के अनुकूल नहीं थे। आज हमारा समाज बड़ी तेजी से वेस्टरनाइज्ड हो रहा है और विवाह करने के तरीके में अजीब-अजीब चीजें सामने आ रही हैं। आजकल तो टेलीफ़ोन से भी शादी हो जाती है, और मुझ को तो यहां तक मालूम है कि महात्मा गांधी की समाधि पर गये और दोनों ने सर झुका दिया और शादी तय हो गई। तो समाज बड़ी तेजी से बदल रहा है और उसके लिये ऐसा कानून होना चाहिए था।

भारत की नारी को अभी तक लोग एक खिलौना समझते थे, भोग-सभोग और मनोरंजन का साधन समझते थे, अपनी व्यक्तिगत भावनाओं को पूरा करने का साधन समझते थे। यह जो बिल है यह न केवल स्त्री को समान अधिकार दिलाता है, बल्कि नारी वर्ग को एक भावना मिलती है कि मैं पुरुष के बराबर हूं। तो कानून जहां पर विवाह के सम्बन्ध में एक नया मोड़ पैदा करता है वहां समाज में स्त्री और पुरुष की समानता का एक नया वातावरण भी पैदा करता है। जो कानून पेश हुआ है, आप जानते हैं कि आजकल हमारे देश में रहने वाली दूसरे देशों की नारियों से हमारे भारतीय लोग शादी करते हैं। जो वेस्टर-नाइज्ड औरतें हैं उनमें डाइवोर्स की बड़ी भावना होती है। जब वह किसी भारतीय से शादी करने को तय करती थी तो डाइवोर्स ला को बड़े गौर से पढ़ती थी और देखती थी कि अगर भारतीय से शादी कर लें तो डाइवोर्स ही नहीं हो सकता है। लेकिन अब इसके बाद इन्टर कास्ट मेरिजेज होंगी, दूसरे देशों की औरतों से शादी करने का प्रचलन होगा, और इस डाइवोर्स कानून से लोगों को बड़ी शक्ति मिलेगी, खासकर औरतों को। यह स्त्री समाज को आगे ले जाने वाला कानून बनेगा।

आप ने बहुत अच्छा संशोधन रखा है कि जो प्रोसीडिंग्स होंगी डाइवोर्स की कोर्टस में वह इन कैमरा होंगी। यह एक अच्छा आइडिया है। लेकिन अगर कोई डाइवल्ज कर दे तो आप ने 1,000 रु० जुर्माने की बात रखी है। आजकल के जमाने में 1,000 रु० के क्या माने हैं? मैं चाहता हूं कि जुर्माने की जगह कम-से-कम तीन साल की सजा होनी चाहिए, क्योंकि एक बार बदनामी किसी की करने के बाद, उसकी कहानी अखबार में निकलने के बाद वापस नहीं आ सकती है। तो मंत्री जी सजा का प्रोवीजन करें तो बहुत अच्छा होगा।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

श्री चन्द्र शैलानी (हाथरस) : माननीय उपाध्यक्षजी, यह बिल लाकर माननीय मंत्री जी ने जो साहस दिखाया है, इसके लिये मैं उनको धन्यवाद देता हूं और इस बिल का स्वागत करता हूं।

भारतीय संस्कृति और सभ्यता के अनुसार विवाह एक पवित्र एवं अटूट बन्धन है। जो पति पत्नी एक बार विवाह के सूत्र में बंध जाते हैं, हमारी सभ्यता और संस्कृति कहती है कि उनका साथ तभी छूटता है जब वह दुनिया से चले जाते हैं। लेकिन कुछ परम्पराएं और मिसालें इस तरह की रही हैं जिनकी वजह से यह शादी का बंधन कभी-कभी एक ऐसी स्थिति पैदा कर देता है पति पत्नी के दिल और दिमाग में, जिससे उसका जीवन दुश्वार हो जाता है।

असल में बात यह है कि हमारे देश में जो सामाजिक व्यवस्था है, उसमें बहुत से

[श्री चन्द्र शैलानी]

दोष हैं, जैसे शादी होती है, कभी-कभी ऐसा होता है कि लड़के और लड़की की इच्छा के विपरीत शादी हो जाती है।

MR. DEPUTY-SPEAKER: The hon. Member will continue on Monday.

Now, we take up Private Members' Business. Bill to be introduced. Mr. Panda.

15.32 hrs.

CONSTITUTION *(AMENDMENT) BILL

(Amendment of article 15 and insertion of new article 16A, etc.)
by Shri D. K. Panda.

SHRI D. K. PANDA (Bhanjanagar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI D. K. PANDA: Sir, I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 124)

by Shri P. K. DEO—*contd.*

MR. DEPUTY-SPEAKER: We take up further consideration of the following motion moved by Shri P. K. Deo on the 7th May, 1976:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

Last time, Mr. Somnath Chatterjee was on his legs. But he is not present in the House now.

SHRI DINEN BHATTACHARYYA (Serampore): He is held up in Calcutta.

MR. DEPUTY-SPEAKER: He is not present in the House now. The next name that I see here is the name of my good friend, Mr. Naik.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, Sir, I have gone through the Constitution (Amendment) Bill which Mr. P. K. Deo has brought forward. It seems that the main thrust is towards the maintenance of the principle of seniority to govern the selection of the Chief Justice of the Supreme Court—and whatever are the other technicalities. I have submitted an amendment—I have not been able to lay my hands on a copy of the same—in regard to the qualifications of the Chief Justice of the Supreme Court who, according to Mr. P. K. Deo, should nominate his successor to succeed him in the case of his retirement. I have suggested that the qualification of a Chief Justice should be that he should be the most relevant, and relevance, I feel, in regard to a Member adorning the Benches of the judiciary at the highest place in this country should be a sort of social relevance, knowing the problems before the country and the solutions that are going to be presented. A judge who is not living in the present and is also not viewing the future of the country will not be able to do justice in bringing to the common people, to the petitioners before him, what is called social justice.

Sir, most of the members belonging to this venerable or revered profession of judiciary are definitely men of learning and are also men with a deep amount of compassion, but like most of us, they are not in a position to get away from the grip of their own environments; the environment need not necessarily be an environment of a class or of a section, however privileged it may be, or of a profession, of a training or of the background of affluence or lack of contact

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-5-76.

with the masses. But the environment may be contained even in the discipline to which a member of the Judiciary is subjecting himself. I do not see any reason as to why these shackles of environment should not be broken from the members of the judiciary which will be able to point out to us as to among the 13 or 14 Judges who adorn the Supreme Court, who are the most relevant, whose judgment has the greatest amount of impact on the future course of society and whose decisions do not amount to mere administration of law which most of the Judiciary Members are doing to-day. They are administering the law which has been given to them. They are not dispensing justice in the real sense of the word. As a member of the Committee on law we have had many opportunities to discuss. Therefore, with due regard and meaning nothing in person to the Members who may be constituting at present the Supreme Court Bench, I would say that the most relevant person should be the Chief Justice of India because after all his directions as the leader of the team would be the guideline for the rest of the members of the Judiciary.

At this stage I have an opportunity to bring to your notice as also the House and the Minister that there are certain lacunae even in the best of judgements and their implementation on the people. I may be permitted to quote a judgment in regard to which the hon. Minister is also a party. The cultivators of a small village have gone in appeal under section 25 of the Monopolies and Restrictive Trade Practices Act before none-else than the final court of appeal, that is, the Supreme Court of India under a land acquisition case which was a *mala fide* one.

MR. CHAIRMAN: How is all that relevant here?

SHRI B. V. NAIK: I am saying about the dispensation of justice *versus* its implementation. If the Chairman were to give me the time, I will prove at the end the connection between what to-day we have in the Supreme Court, a very competent batch of people, and the actual dispensation of justice. In that case the parties were the poor cultivators coming from a backward class against the Government of India in the Ministry of Law, against the Government of Karnataka in the Department of Industries, against the Monopolies Commission set up by the Government of India, against the Ballarpur Paper and Straw Boards Ltd. and against the Mysore Industrial Areas Development Corporation. They had passed an order against the dispossession of the cultivators on the 3rd May, 1976 to which also our Minister whom I personally admire is a party as a respondent. The licence that has been granted has been stayed by the Supreme Court.... *(Interruptions)*. Obviously from this critical comment

I can make out that the hon. Minister is not aware of this case. It is the job of his Secretary to apprise him of it. And in spite of staying of the licence no effect is being given to the decision of the Supreme Court handed down by the Chief Justice, Mr. Ray, Mr. Justice Beg and Mr. Justice Jaswant Singh. In case the decisions of the Supreme Court, the highest judiciary of the land, are going to be disregarded by the district authorities and the District Magistrate who is not ging to take cognizance of the decision of the Supreme Court, where are we? Still we talk about the laws made by this august House. I, therefore, request that to this case of 250 cultivators of Hireguthi village, Gumta Tk, North Kanara Dt. against the Government of India, against the State Government of Karnataka, against the Mysore Industrial Areas Development Board and the Ballarpur Paper and Straw Boards Ltd. and against your much exalted Monopolies Com-

[Shri B. V. Naik]

mission—I do not know, we will have to discuss about it at a later date—the hon. Minister may kindly pay his attention and the justice that is rendered by the Supreme Court may be translated by executive action into reality on the field.

SHRI DINESH JOARDER (Malda): From our side Mr. Somnath Chatterjee was to speak on the Bill. He started on the last occasion. He could not complete his speech that day, he was to continue. Because of certain business he has been held up at Calcutta. So, I rise to speak, though I have not gone through carefully regarding the cbiects or probale consequences of this Bill.

In the present day in our country we are passing through such a state of affairs that even in Parliament, in this august House, we are not free to express our feelings in a proper manner, in proper language. That will not come to the knowledge of the people at large. In the present context, people of our country, even Members of Parliament, have no security of life, no fudnamental rights, which were envisaged originally in the Constitution of India. We cannot get them enforced in High Courts or Supreme Court.

The latest judgment of Supreme Court has declared that during emergency we have no fundamental rights, no right to life or whatsoever. We have no fundamental rights. We could not get them enforced in Law courts. This is the state of affairs we are passing through.

We have experience of the judiciary at the time of the imperial rule of this country. Many movements took place at that time. Some freedom movements were launched in a peaceful manner, there were also some cases of terrorism, there were some bomb cases, murders, killing of British officials and so on. In different forms freedom movements took place then. Certain judgments were made which went against the freedom-fighters no doubt. But we have also got record of judges of Imperial rule having boldly criticised the action of the then Government and money freedom fighters got back their lives. Many of them were sent to Andaman and Nicobar—*Kalapani*, but all the same, there was certain impartiality of the judiciary,. We can say this though we were not satisfied fully with the judiciary of the imperialist rule. We also know this. Even Warren Hastings was impeached in British Parliament for his misdeeds in India under colonial rule. That was the tradition of the British judiciary, though when they were in power, they did observe certain policies of discrimination, no doubt.

But, there are certain glaring examples from which, apparently, the people can say that they want impartiality and fairness in judicial trials and the judicial administration. But, here, what is the psychology that is now prevailing in our country? Judges are being appointed from those people who have been able to win the favour of the establishment and from those who have been able to exercise their judgment or to deliver their judgment satisfying the needs and necessities of the Government for the time being whether the judicious impartiality is in the interest of the people or not, only to win over the pleasure and favour of the Government and the ruling party

The senior judges are now moving in that fashion and coming closer to the Ministers, Chief Ministers and Government personnel and also not coming closer but remaining afar and are trying, through their judgment or through their behaviour, to win over the pleasure of the ruling party and

the Government. This is the psychology that is now developing inside the judiciary. This is a very serious and a very dangerous trend that is now developing inside the judiciary.

So, in this context, not only the appointment of the Chief Justices but also the appointment of other judges of high courts, as well as the Supreme Court has become such a matter of concern that we feel now that only the judges who can satisfy the needs and necessities of the Government for the time being for maintaining and for retaining the powers by the ruling party themselves will be eligible for appointment as judges and as Chief Justices of the Supreme Court and the High Courts.

Here, in the Constitution also, there is a provision that the President will consult in cases of appointment of judges of the Supreme Court or High Courts, other judges of that court and judges will be appointed and the deems it necessary. So, on consultation with those persons only, the judges will be appointed and the President acts according to the advice of the Ministry of Law, Justice and Company Affairs or according to the Cabinet as a whole or by a single individual holding the supreme power. So, in the case of appointment of other judges also, the provision that was laid down under the Constitution has now become infructuous because no decency and no impartiality is being applied and the President is not being advised accordingly in the case of appointment of every judge.

Therefore, we feel that there should be a certain procedure specifically laid down in the Constitution of India for appointment of judges and the Chief Justices of Supreme Court and other High Courts. But, we have not also been satisfied with the suggestion that has been made by my friend, Shri P. K. Deo, in this Constitution (Amendment) Bill. We do not fully agree with that suggestion Our suggestion would, therefore, be that, in the present context, from what we have experienced in the past and for the last two years, the role of the administration, the executive and the power of the establishment over the judiciary, they want to play their role, and so something should be done in that regard. Some changes in the Constitution by way of amendments are forthcoming. But, we are not in the full knowledge of the amendments that are proposed to be made by the ruling party—what will be the consequence, the role of the Supreme Court and High Courts. How much of their independence and power will be curtailed? We do not know about that. To what extent the present judiciary will remain intact or what parts of their activities will be taken away, we do not know Still we would be happy if certain specific procedure could be laid down whereunder the establishment of the Government could not exert their influence in the matter of appointment of judges. They should not pick and choose any of their like-minded persons to be the judges of the Supreme Court and High Courts. If that apprehension could be removed and a specific procedure could be laid down that would be desirable. That is why we suggest that there should be some elective method of appointing judges In most of the socialist countries they are now going to adopt —in some cases they have already adopted—the same method. There will be an electoral college to appoint judges with certain people from amongst the judiciary, the bar, legislature, etc. There should be a certain procedure of electing judges with the persons who are actively engaged in the judicial activities either from the Bar or from the Bench or from the Legislature having an impartial character of electoral college. If that could be formulated, I think, that

[Shri Dinesh Joardar]

would meet the uncertain position that the judiciary is going to face. That will solve the problem to a great extent.

15.53 hrs.

[SHRI ISHAQUE SAMBHALI *in the Chair*]

So, I feel that in the present context when this Constitution amendment suggestion is coming from the ruling party along with that, scope should be given to the people of our country so that they may have the opportunity of discussing and also formulating their opinion on this. It should not be that they discuss something in the AICC meeting and pass a Resolution and then bring it to the House, and with their overwhelming majority get it passed in a day or two and the amendment of the Constitution takes place. It amounts to forcing something on the people at large in our country by the ruling party. Without going in for this sort of changes, we would like that the emergency, where the people cannot assemble and take part in meetings and seminars, should be lifted and ample scope and opportunity should be given to the people for discussing and formulating opinions as to the extent of Constitutional Amendments necessary and also the procedure to be formulated for the appointment of the Judges of the Supreme Court and the Chief Justice on the lines I have suggested.

SHRI C. M. STEPHEN ((Muvattupuzha): Sir, I do not want to speak much on this subject because if I remember aright; we had some time ago a full dress debate on this subject extended over two days and there is nothing new to add to what is already on record. My protest against this Bill is on a very salutary score. The reason for urging this amendment is, unless the judges of the Supreme Court have got the assurance that as a matter of course rather than as a matter of conferment of preference they will become Chief Justices, they are liable to be unduly influenced in favour of the government. Looking at the record of the judiciary in India, this is too uncharitable a criticism about the judiciary. If a judge can be influenced by putting forth the prospect of being debarred from becoming Chief Justice, he can be as well influenced by money and so many other things. Is it adding to the credit of the judiciary of this country to impute or insinuate that our judges are such as could be influenced by some such extraneous considerations. This is the basic rationale behind proposing this.

On the other hand, we are abrogating something very fundamental—the political authority of this Parliament and the representatives of this Parliament. This matter whether the Chief Justice should be appointed on the basis of senior or otherwise was discussed in detail at the time of the passing of the Constitution. The same amendment came at that time. The founding fathers considered it and decided that the freedom and discretion of the political authority in this country to appoint the Chief Justice should not be hedged in by such considerations. On that basis, that proposal was rejected by the Constituent Assembly. It was on a very salutary basis that it was rejected. The political will is fundamental. It is the political will that is now attempted to be eroded. We have got the right to appoint the judges. We must have the right to appoint the Chief Justice. Also, the right to impeach a judge must vest in this Parliament; because everybody must know that he is subordinate to the will of this House. That is the only sanction we are holding out against him. To say that you must have no freedom to choose the best judge as the Chief Justice is a reflection on the political authority

of this country, which would be most repugnant to and against the background of the democratic sanction under which we are funtioning. Therefore, the first consideration I would urge is that the political will and the political authority cannot be permitted to be eroded at all. Once a person is appointed as a judge, his tenure is fixed. His salary is fixed. Nobody can touch it or remove him. His tenure is secure, subject to this that this House will have the ultimate authority to call him, to impeach him and to remove him. Therefore, the freedom of the judiciary is secured. To say that if there is prospect of the Government coming in to prevent him from becoming Chief Justice, to influence him to pass judgments in accordance with the will of the Government, is to impute a certain measure of susceptibility to corruption in our country. If this is the consideration on which the judge will be persuaded to write his judgment in favour of the Government, then, of course money can be another consideration. Other influences can be other considerations and you cannot take the judiciary away from the cloud of that sort of influencing. Let us not impute infirmity on the good name of the judiciary. Therefore, I say that it amounts to imputation of infirmity, charging the judiciary with the possibility of corruption which, at least, stands repudiated by the experiences we have so far had about the judiciary. Therefore, far from enhancing the prestige of the judiciary, this Bill amounts to casting a cloud on the good name of the judiciary of India which we have built up so far and to the extent that it seeks to dilute the political authority in this country, there cannot be any compromise on the freedom and the ultimate authority for the appointment of the judges. On this grounds I oppose this Bill strenuously in principle.

16 hrs.

SHRI JAGANNATH RAO (Chatrapur): I rise to oppose the Bill. It is not correct to say that the Constitution does not lay down the procedure for the appointment of Chief Justice. If you see Article 124 of the Constitution, you will find that the power is given to the President to appoint a judge of the Supreme Court. The first paragraph of Article 124 says that the Supreme Court will consist of Chief Justice and other Juges. The discretion is given to the President of India to appoint all the Chief Justices of the Supreme Court and High Courts and other judges of the Supreme Court and High Courts. This procedure has been followed since 1950. Since then, by and large, while making appointments, persons of high calibre and integrity have always been chosen and all the judges have given a good record of themselves. This point was discussed in 1973 when Mr. Ray was appointed as Chief Justice of the Supreme Court. All the yardsticks were discussed at that time.

The present Bill wants two provisos to be included. The first proviso is that the senior-most judge of the Supreme Court shall be appointed Chief Justice. By that, the Mover of the Bill wants that the principle of seniority should be maintained. If seniority only is made a qualification or criterion for a judge to become Chief Justice, I am afraid, it will be a sad day for the country. If a person or a judge is more capable and highly efficient and is a man of integrity than a senior judge, why should not the President appoint this person as Chief Justice? If this principle of seniority is introduced, it will lead us nowhere.

The second proviso is that no one shall be appointed as Chief Justice of the Supreme Court who has not served at least for two years in the Supreme Court. I do not see any

[Shri Jagannath Rao]

reason why this qualification should be there. It is open to the President to appoint a person from the Bar. If there is a vacancy in the Supreme Court, nothing prevents the President of India to appoint a person directly as Chief Justice. In Bihar. Mr. L. K. Jha was appointed Chief Justice, of the High Court directly from the Bar. Therefore, the discretion should be given to the President of India to appoint all the judges including the Chief Justice in the Supreme Court. There are other constitutional posts, for which the President is the appointing authority. For instance, we have the Election Commission, UPSC and the Comptroller and Auditor General. They are posts under the Constitution. They are highly independent posts; and no one is under the influence of the Executive, because the conditions of service are laid down. Once a judge is appointed, he becomes irremovable, except that for any misconduct, he is liable to be impeached by Parliament Therefore to say that they are under the clutches or influence of the Executive, or of the Establishment, and that justice cannot be got from the Supreme Court, I am afraid, are not good arguments

I do agree with Mr. Joarder who said that there should be elective judges. That system is not contemplated under our Constitution. That will not suit us. Our Constitution has served us very well; and we should be proud of our judiciary—both of the High Court and of the Supreme Court. I see no reason why this bill should be accepted by this House. I say that it should be rejected.

श्री नर सिंह नारायण पांडे (गोरखपुर) : चेयरमैन साहब, जो बिल माननीय श्री पी० के० देव ने संविधान में संशोधन के विषय में पेश किया है मैं उसका विरोध करने के लिये खड़ा हुआ हूं। आज तक हमारे देश में सुप्रीम कोर्ट और हाईकोर्ट के जजेज की अपोइंटमेंट बहुत ही बैलेंस्ड व्यू लेकर होती है, जो संविधान की धाराओं के अनुकूल है। अनुच्छेद 124 को अगर आप पढ़े तो उसमें सारा प्रोवीजन दिया हुआ है कि सुप्रीम कोर्ट और हाईकोर्ट के जजेज कैसे ऐपोइंट किये जायेंगे। उसको देखते हुए जो दूसरी धारा जोड़ना चाहते हैं, मैं समझता हूं कि जो कांस्टीट्यूशन है उसको अगर आधार माना जाय तो जो आपका दूसरा प्रोवीजन है जिसमें आपने कहा है :

"Provided further that no one shall be appointed the Chief Justice who has not served for at least two years as a judge of the Supreme Court:"

इससे सख्त धारा दी हुई है जिस को मैं आप की जानकारी के लिये बताना चाहता हूं कि आज सुप्रीम कोर्ट के जजेज का अगर ऐपोइंटमेंट देखा जाय तो वह काफ़ी रिगेरस है। आप दो साल की बात करते हैं, वह तो कहते है कि जो बार काउन्सिल का सबसे सीनियर मोस्ट पर्सन होगा, जो सुप्रीम कोर्ट का जज होगा, उसकी क्वालिफिकेशन जो होगी वह कितने साल तक जज के काम पर बैठाया गया हो, या हाईकोर्ट, सुप्रीम कोर्ट मे प्रैक्टिस की हो। इन तमाम बातों की व्यवस्था है। मै आप से कहना चाहता हू कि यह एकदम गलत परम्परा होगी। जैसा कि हमारे साथी ने अभी कहा कि जो हमारी पोलिटिकल बिल है, जो हमारा कांस्टीट्यूशन है जिस को हमने सारे देश मे लागू किया है, जुडिशियरी के ऐपोइटमेट मे जो प्रेसीडेंट का रोल है कास्टीट्यूशन मे, अगर उन धाराओं का बालाये ताख रख दिया जाय तो अनर्थ हो जायगा।

मुझे ताज्जुब हुआ यह सुन कर जो हमारी कम्युनिस्ट पार्टी के एक सदस्य ने कहा कि इलेक्टेड होना चाहिये। मैं नही समझता कि इनको डेमोक्रेसी में कहां तक विश्वास हो गया?

है ? सुप्रीम कोर्ट के चीफ जस्टिस को भी इलैक्टेस पोस्ट मानना चाहते हैं। इसी सदन में जब श्री ए० एन० रे की नियुक्ति हुई चीफ जस्टिस के पद पर तो उस वक्त जो चर्चा हुई, और सुप्रीम कोर्ट के जजेज़ के ऐपोइंटमेंट के बारे में जितनी चर्चा हुई है और जो बातें कही गई हैं वही इस बात का सबूत हैं कि अगर माननीय प्रस्तावक उन सब बातों को अपने दिमाग में रखते तो इस विधेयक को यहां नहीं लाते। स्वर्गीय मोहन कुमार मंगलम ने इसी सदन में कहा था कमिटेड जुडिशियरी की बात और कमिटेड जुडिशियरी का उन का मतलब था कि जो हमारी पोलिटिकल विल है, जो इस देश की पार्लियामेंट की सुप्रीमेसी है, जो विल आफ दी पीपुल है उसने अगर कोई कानून बनाया तो हाईकोर्ट और सुप्रीम कोर्ट में जाकर के उसके बारे में व्याख्या होती है, और अगर संविधान की धारा के खिलाफ होता है तो उसको रद्द किया जाता है।

आप यू० पी० एस० सी० की किसी भी पोस्ट के लिये देखिये, चाहे एग्जीक्यूटिव की सीनियोरिटी देखिये, जजेज की सनियौरिटी देखिये, केवल सीनियौरिटी ही मापदंड नहीं है, उसके साथ मैरिट भी है और उसके दूसरे तमाम गुण भी हैं। तमाम गुणों को देखकर ही आज प्रेजीडेंट चीफ़ जस्टिस को एपाइन्ट करता है और इसमें कोई दोष नहीं पाया गया है। अगर हमारे माननीय सदस्य अपोजीशन के लिये, पोलिटिकल मकसद के लिये इस तरह का बिल लाते हैं तो उनको अच्छी तरह से मालूम है कि वह देश में क्या करना चाहते हैं। वह जुडिशियरी में आज ऐसी स्थिति पैदा करना चाहते हैं जिससे कि जो हमारा आचरण है, जो हमारा जुडिशियल सिस्टम है, उसमें तोड़फोड़ की जाये। जो हमारे कांस्टीट्यूशन बनाने वाले थे, उन्होंने कांस्टीट्युएन्ट असेम्बली में साफ़ तरीके से धारा 124 को बनाते हुए कहा कि प्रेजीडेंट को पावर है कि वह काउंसिल आफ़ मिनिस्टर्स की राय के अन्तर्गत काम करे। अगर आप डैमोक्रेसी, पोलिटिकल बिल और कांस्टीट्यूशन को मानते हैं और कांस्टीट्युशन की तमाम एक्जीक्यूटिव और जुडिशियरी की धाराओं को मानते हैं तो आपको पोलिटिकल जजमेंट को मानना पड़ेगा। कल आप गवर्नमेंट में हो सकते हैं, और कोई दूसरा भी हो सकता है लेकिन कांस्टीट्यूशन और आईन सब के लिये लागू होता है। अगर किसी मकसद के लिये यह बिल लाया गया है तो मैं मैं समझता हूं कि आजकल के जागरूक देश में जिस तरह से लोगों ने अपोजीशन के सारे हथकंडों को समझ लिया है, उसके अन्तर्गत इस बिल का उसी तरह से विरोध होगा जैसे और चीज़ों का हुआ है और आपने देखा होगा कि आज एमरजसी को लागू करना पड़ा। मैं समझता हूं कि आज हमारा सिस्टम जो है, कांस्टीट्यूशन जो है उसमें इस तरह का प्रोसीजर रहा है कि इसमें कोई भी दूसरी तरफ़ सोचने की गुंजाइश नहीं है। इसलिये मैं इसका विरोध करता हूं और समझता हूं कि हरेक को इसका विरोध करना चाहिये।

मेरी राय में माननीय श्री पी० के० देव का जो मन्तव्य था वह उन्होंने पूरा कर लिया है, वह विरोध करना चाहते थे। अब मैं समझता हूं कि वह इसे वापस कर लेंगे और जिस तरह से सुप्रमम-कोर्ट मे चीफ़ जस्टिस का एपान्टमेट होता है, सीनियोरिटी के बेसिस पर ही नही बल्कि क्वालीफ़िकेशन्स और दूसरे बेसिस को मानकर वह भी चलेंगे जिससे हमारे देश में न्यायपालिका स्वच्छन्द तरीके से काम करे।

श्री० पी० के० देव (कालीहाडी) : दूसरा बेसिस क्या है, वह बता दीजिये।

श्री नरसिंह नारायण पांडे : सीनियोरिटी ही एक क्वालीफ़िकेशन नहीं है। उसके साथ क्वालीफ़िकेशन है, इंटेग्रिटी है, कितने साल का एक्सपीरिएंस जुडिशियरी और बार में रहा है यह सब देखा जाना चाहिये। जैसे दूसरे पदों के लिये सीनियोरिटी ही माप-दण्ड नहीं लेते, तो आप सुप्रीम-कोर्ट के जजों के लिये ही

[श्री नर्रसिंह न रायण पांडे

क्यों इसे मापदंड बनाना चाहते हैं, क्यों इसके लिये रिजिड है ? इससे तो जो प्रतिभाशाली जज है, जिन्होंने हमारे देश की जुडिशियरी में अच्छी तरह से काम किया है, उनका प्रमोशन रुका रहेगा । मेरा कहना यह है कि इन तमाम चीजों को सोचना चाहिये, सिर्फ़ सीनियोरिटी को ही माप-दण्ड नही रखना चाहिये । अगर कोई सिर्फ़ 2 साल के लिये सुप्रीम कोर्ट का जज हो जाये, यह माप-दण्ड नही होना चाहिये ।

मैं इसीलिये इस बिल का विरोध करता हूं और समझता हू कि श्री पी० के० देव अब इसे वापिस ले लेंगे ।

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I am also not in complete agreement with the suggestion made by the mover of this Bill that the Chief Justice of the Supreme Court shall be the senior-most Judge of that Court. But as Shri P. K. Deo has already said, he has brought forward this Bill so that Government's attention could be drawn to a kind of gap in the Constitution or in the procedure laid down in the Constitution for the appointment of the Chief Justice. He conceived this measure in 1971 but, since then, events have moved fast and in 1973, as you know the appointment of the Chief Justice created a furore and generated heat not only in this House but outside, throughout the country, also, and people started feeling that the power of appointment vested in the President has been used to appoint as Chief Justice a person would who would be more susceptible to the views of the ruling party and that, in superseding three senior-most judges—most competent ones—the Government indulged in some kind of favouritism and, therefore, the need for evolving a propaganda arose. Mr P K. Deo, in bringing forward this measure, has placed before the House his idea or suggest that some procedure should be evolved. He has made a certain suggestion but he does not stand by it; he does not consider it sacrosanct. He has just invited the attention of the Government as well as that of the House to the fact that there should be no scope or room left whereby there could be the remotest suspicion that the appointment of the Judge has been made with certain other considerations.

We are aware that the Law Commission has made a recommendation that seniority alone should not be the criterion for the appointment of the Chief Justice, and I am at one with it. But, certainly, certain conventions have to be developed and a certain procedure has to be evolved and the Government owes it to the House and to the country to so conduct itself that the Judiciary remains beyond suspicion . They had been reiterating their intention or decision that the independence of the Judiciary shall be maintained. But as I said the other day while speaking on the Demands of the Law Ministry, the power of appointment of Judges has been used as a weapon to penalise those Judges who do not fall in line with the general atmosphere of conformity; and if this power is going to be utilised in this manner, the general faith of the people in the impartiality and independence of the Judiciary will be greatly undermined and shaken. That is why in the interests of justice, in the interests of the democratic policy by which we stand and swear and in the interests of the independence of the Judiciary, some procedure should be evolved which would lay down certain objective criteria by which the Government would be guided in making selection to the post of Chief Justice.

Something has been said about the commitment of the judges. A judge, when he is required to interpret the

law, does not import his own philosophy in interpreting the law. Whatever law is framed here, the duty of the judge, while interpreting that law, is to see what exactly is the intention, what is the implication, of that law; he is guided solely by that consideration and not by subjective considerations. By proclaiming or repeating off and on that the judges have to be "committed judges", committed to the social philosophy of the country enshxined in the Directive Principles of the Constitution, we are not enhancing the prestige of the judges, we are not providing for the independence of the judiciary, we are not creating conditions to ensure that the people's faith in the independence of the judiciary shall remain unshaken; on the contrary, by this, we are creating conditions where people would entertain apprehensions in their minds that Government is selecting such people as judges as would conform to their views, to their philosophy, and, therefore, while interpreting the laws, they will be guided more by what is stated here on the flour of the House or what the Government says outside and will not be able to interpret the law as it stands in an objective manner. Many judges have spoken on this point Justice Mathew the other day said that a judge of High Court or the Supreme Court, by reason of his training, scholarship and learning, is more fitted to interpret the law, and he should not be bamboozled or intimidated,in interpreting law, into adopting a particular attitude which the letter of the law does not connote or does not connote or does not intend. It may be our fault that we may not make the law clear, anl if the interpretation goes against what we intended, it is open to the Government or Parliament to amend the law in the light of the decision or interpretation of the Supreme Court, so that whatever we intended or whatever we wanted is made clear.

Therefore, I would submit to the House and to the Government that Mr. P. K. Deo's Bill should be taken as a means of providing an opportunity to the Government to consider the question afresh, and Government should not use the authority that has been vested in them in such a manner as would give rise to widespread resentment, apprehension and suspicion in the decision of the Government regarding appointment of the Chief Justice of the Supreme Court.

With these words, I would submit that I do not support this Bill as it stands.

SHRI P. G. MAVALANKAR (Ahmedamad): Mr Chairman, Sir, I do not know whether any useful purpose is being sorved by this debate on the Bill brought forward by my friend, Shri P. K. Deo, because, as has been pointed out, already a good deal of passionate and intelligent and useful debate —rather more than one debate—on this important subject has taken place in the recent years in our House during the Fifth Lok Sabha. But credit must go to Mr. P. K. Deo for the fact that he brought the matter to the attention of the House and the country as far back as June 25, 1971. His Bill was introduced in the Lok Sabha on 25 June 1971, but, unfortunately, he got his chance in the ballot only now, that is why, the Bill has come as late as now. But he had clearly anticipated the difficulty, way back in 1971, and to an extent, his difficulty or apprehension has been proved right when the country learnt about the appointment of Justice A. N. Ray as the Chief Justice of the Supreme Court— if I recall the date correctly—on 26th April, 1973.

Now, Mr. Deo wants, in the absence of any procedure, to suggest that the Chief Justice should be appointed purely and merely on the basis of seniority of the Judges in the Supreme Court. On the face of it this sounds a very simple way out, but like many

(Shri P. G. Mavalankar)

other friends on both sides of the House, I also feel that seniority in itself, especially if you make it a decisive factor, would not work. Moreover, seniority itself is not something which is sacrosanct.

Simply because a person has been in a particular job for more years than somebody else, it does not mean that he has necessarily become more experienced or more seasoned. He may be rotting there. I am not talking of the Supreme Court Judges or anybody in a particular position, but I am making a general observation that simply because a person is rotting in a particular position for so long a period, it does not mean that he is automatically more experienced and more seasoned. So, I agree that the seniority principle is not the only decisive principle and I certainly do not share my friend, Mr. Joarder's point of electing Judges. That would be inviting more trouble in order to get out of the way of some trouble. Already there is trouble because of there being no procedure. But to have the procedure of election would be to invite further trouble and further calamity. Then the Judges also will look to the constituencies before giving justice! And that will be the end of justice, that will be the end of fairplay and the end of everything. So, we do not want election.

Then, where do we stand? The fact that Mr. Ray was appointed in April 1973 and the fact further that that appointment itself superseded three seniormost judges at that time and had led the government of the day to believe, and the same government continues to rule with greater powers under the emergency and now with more draconian powers,—that by reducing the Parliament to a lesser power and a lesser prestige and by reducing the judiciary also to a lesser power and lesser prestige, they will achieve their political and party goals. The government of the day had said so by their argument, that you must have a committed judiciary!

Now, some Congress friends with considerable experience and seniority here argued in this very debate today that the will of the Parliament must be final. The point is: in a democracy the will of the people must be final. But if a democracy has a written constitution, I do not know how you can say that the will of the Parliament is final. We in India are having a federal scheme of things and we have three departments of the governmental machinery—the legislative function, the executive function, and the judicial function, and the functions of these three departments have been clearly laid down under the Constitution and because we are a federal polity, we have a written constitution and the respective assignments are clearly laid down. Each must remain in its own field and must not interfere in the field or sphere of the other Indeed one goes further that in a genuine federal set up, the constitution is the final authority It is implied and it is understood that every organ of the government, viz., the legislative, the executive and the judiciary will function according to the stipulated duties, functions and rights assigned to it in the Constitution itself. And as I was saying, what is more, there are also what are called checks and balances. If the judiciary were to act completely in an independent way and in a way which is a kind of a superior attitude, that would be wrong. Similarly, if Parliament were to act as if it was the supreme body and the judiciary has no business to interfere in what the Parliament does on the ground that the Parliament expresses the will of the people, it is also wrong. Parliament expresses the will of the people for that particular period of time and the will of the people is reflected fundamentally in the basic document that is the constitution, which is the fundamental law of the land. So, it is the Constitution which is supreme and not Parliament, and the Parliament

in India, as in any other federal set up, has to function according to the Constitution. Therefore, judiciary will have to have some right of going into executive actions to determine whether they are just or not just. They should have some right to go into deliberations of Parliament and find out whether Bills passed by us are in accordance with the tenets of the Constitution. This is so far as the arguments advanced by Mr. Stephen and Mr. Pandey are concerned, that Parliament being supreme the judiciary must not come in the way of whatever is considered best by the executive. If the executive is right and wise in deciding who will be the personages of independent offices if there are no checks and balances, then what for are these different organs?

Today there is emergency and therefore there is no free press. There is no free debate. Dissent is being suppressed. One hopes that normal times will come very soon. When such normal time comes, my argument is, apart from judiciary, executive and legislature, the press also, universities also, speakers in public platforms and writers in magazines, etc are also helping to create right democratic climate which will compel the Government of the day, no matter which party it belongs to, not to appoint anybody as Chief Justice mainly on consideration of political or party advantage. That is the only point that I am trying to make.

Although it is difficult to support the Bill and equally difficult to oppose the Bill I want to resolve this dilemma by saying that, let not the executive take into its hands powers which legitimately belong to the judiciary and the legislature. Let not the executive and the judiciary take powers which belong legitimately to the legislature. Let there be a system of checks and balances. Let the Constitution be considered as the final document to which indeed all of us are wedded, to which we all have taken our oath of allegiance.

Sir, the Government of the day ought to be extraordinarily careful and sensitive in regard to the powers of appointing Judges, other independent high personnel, and so on, particularly, those of the judges of the Supreme Court and the Chief Justice of the Supreme Court.

The fact that the Constitution-makers did not lay down any procedure for the appointment of a Chief Justice of the Supreme Court does not mean that they had no idea as to the procedures involved. They had an idea, namely, the President, that is, the Council of Ministers would decide and act in good faith. It is for the President then to look into all matters carefully, intelligently, and democratically; and the various instruments of public opinion—Parliament on one side, free press on the other side, public opinion on the third side —all these factors will come together and will restrain the Government from misbehaving and from making purely or solely political appointments for the Judicial posts.

It is not for me to say that Government has necessarily misbehaved, because, in any case, the time spent is only about three years and you cannot come to a definite conclusion that superseding three judges and appointing someone else as Chief Justice is necessarily a bad thing. But, the events of the last three years have increasingly shown one clear indication very definitely, and that is, that the executive does not have any body sitting in judgment over it, either through the Parliament or through the free press or through the universities or through the free channels of public opinion, which means really, through a combination of all these avenues.

In the absence of these channels and avenues, the executive is bound to make more than one mistake in

[Shri P. G. Mavalankar]

making appointments of Chief Justice and Judges. This is what I thought I should say on this occasion. But, as I said in the beginning, it is rather a purposeless and somewhat irrelevant debate on this Bill now! If Mr. P. K. Deo had been able to initiate this Bill before 1973, he would have got laurels for bringing about a vital and useful debate on this Bill; without getting a good or a purposeful debate, now he is getting sympathy, if not, criticism.

SHRI N. SREEKANTAN NAIR (Quilon): Mr. Chairman, Sir, I did not initially think of participating in this debate. But, after hearing the speech of Shri Mavalankar, I thought I should put in my humble experience before the House.

Before I start, I would begin from where Shri Mavalankar stopped. I believe that the appointment of judges and the procedure adopted for the purpose as also the criteria accepted are very important.

About two years back, I had a bitter experience, I had to go and picket the High Court of Kerala because the High Court deliberately discharged 2,000 workers by lifting the stay order. And on umpteen occasions, I had to complain against the Kerala High Court as a trade union leader. I decided that no further complaint was possible and so I had to picket the Kerala High Court. I was arrested. Because the prestige of the Chief Justice of the High Court of Kerala was at stake, I was released without being charge-sheeted. Why should a man like me go and picket the high court? After my release, I made a statement but that was not publicised. There is no proper procedure for appointment or proper control for the appointment of judges of high courts. And once they become judges, they continue in that position. The person who can throw Scotch whisky and beautiful women, will have influence with the judges of the High Courts and the Supreme Court. And this contact with them will be utilised for getting the stay orders or lifting the stay order by such advocates. Therefore, I started by saying that a sound principle must be adopted for the recruitment of Judges. Any lawyer who appears only on behalf of the employers or on behalf of the vested interests should not be made a judge.

After my arrest, I sent in my memorandum to the Prime Minister and the President of the India highlighting this aspect. Now, what happens is this. A lawyer, if he gets a higher income, is appointed a judge. Because he is influential he is able to get it. The man who is honest and who is not prepared to allow his wife to dance before the people and who is not prepared to give Scotch whisky and throw out huge parties is not appointed. He is ignored. He cannot be appointed as a judge, not to speak of his appointment as a Chief Justice. There must be justice for the common man. The aspirations of the common man must be respected. What is the proceduce? The procedure should be that people like Shri Palkhiwala who appears for big business should not be appointed. They should be kept out of the list of persons to be appointed judges.

Secondly, the lawyers who appear for workers, who plead the cases of the common man must be respected and they should only be selected for the judicial post. Sir, lawyers like Shri Mahajan and others are here who are coming from the family of lawers and judges. They will not understand my approach. A lawyer who is arguing for the employers cannot understand it. He cannot see the other side of the picture. From the judges of the high courts and the Supreme Court, the ordinary and common man does not get justice. I have no compunction or hesitation to say that at present, the ordinary poor man does not get even an iota of justice. Sir, in this particular case

2,000 workers of Idikki project were to be sent out. It was an unnecessary discharge. So, I filed a petition and got a stay. The High Court was on the eve of vacation. The vacation judge wanted to favour a lawyer and he lifted the stay for two days and these 2,000 workers were immediately dismissed, and, as such, employer was in a comfortable position. What should a man like me do in these circumstances? I picketed the High Court and issued a press statement which was not published. Therefore, I say the question of appointing judges must be considered as a very serious matter. The contempt of court procedure should be so drastically changed that a person who has some complaint must be able to voice it to get the public opinion in his favour.

Therefore, I say the question of appointment and promotion of judges must be reviewed in a very new light and on a new slate. That is all what I have to submit.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): Mr. Chairman, Sir, the amendment of Shri P. K. Deo proposes to introduce two provisos to sub-section (ii) of Article 124. One is to make the promotion of judges or the appointment of the Chief Justice on the criteria of seniority. Secondly, he proposed that no judge shall be appointed Chief Justice who has not served as judge of the Supreme Court for two years. This Bill was originally introduced in 1971 and subsequently in 1973 following the appointment of the present Chief Justice, Mr. Ray, a prolonged debate went on, on the second and fourth May, 1973. Outside this House meetings were held, articles were written, books published, controversies were raked up and, I thought, the dust and din has settled down and the question is finally settled. So, it appeared to me now that bringing this question is almost like flogging a dead horse.

However, I want to make it quits clear from the very beginning that the objection is not to making the appointment of the Chief Justice based on seniority. The objection is making the seniority the sole criterion. The Chief Justice of India—the highest judicial official in this country—must have a number of qualities like wisdom, learning, judicious temperament, impartiality, objectivity, capacity for administration and also ability to carry his brother judges with him. By this I do not mean having their concurrence in all the decisions but there must be amity and good relationship with the judges. Seniority may be one of the criteria. When you think of the Chief Justice of this country you have to take a sum total of these qualities and then decide who is most qualified to be the Chief Justice. Plucking from that bunch only one quality or criterion, namely, seniority and forgetting all the other qualities I do not think that is the thing which we can apply to the highest office of this country. The most important objection which has been raised—I will not go into the various details and side issues and collateral issues which were raised in this debate—the main objection raised is on the ground of judicial independence. It is all well known as to how the concept of judicial independence emerged in the long history of England, how during the times of the Stuarts and James II the battle was fought by Bacon and others, etc. I will not go into those details. Ultimately it was settled and accepted that the essence of judicial independence lies in the security of tenure of the judges. The principle claimed by James II and the Stuarts was that the appointment of a judge was at the pleasure of the Crown and in short, the Crown can hire and fire judges. A big battle was fought against that and ultimately it was settled that once the security of tenure of a judge is established and once it was established that he cannot be removed in any way except by impeachment by Parliament, his judicial independence is

[Shri V. A. Seyid Muhammad]

assured. I have not found any other provision, either constitutional or by way of conventions in any other country whether it is England or America or any other country. But in India, look at the innumerable provisions which have been made for the judges. Apart from the security of tenure that he can continue till 65 years of age and he can be removed only by impeachment by the procedure established, there are provisions that his salary cannot be altered, his conditions of service cannot be altered to his disadvantage, his conduct cannot be discussed in the House, he is entitled to rent-free house and so on and so forth. Every conceivable protection has been given to a judge. Having done all that and secured judicial independence, to say that if a judge is not promoted as Chief Justice he will lose his judicial independence is absolutely inconceivable. It is just like saying that if a stenographer is not promoted, she will lose her chastity! After all, the judicial independence of a judge is not so flimsy or so weak that the moment he loses his chance to become Chief Justice, he loses his independence. As Mr Stephen said, it is not really a tribute to the judges but a slur on them if you say like that.

In 1973 when Mr. Justice Ray was promoted as Chief Justice, three judges of the Supreme Court resigned in a huff. I do not know why. It was wrongly called supersession because 'supersession' connotes certain legal implications. It connotes that a certain person has a right to be promoted to a post, and that his promotion has been barred, that is, somebody who has not the right to be promoted there has been promoted. So, I do not accept the expression 'superseded' which has been widely used. Having said that, when a Chief Justice is appointed, all these factors, all these qualities, all these requirements will be taken into consideration, will have to be taken into consideration and whenever an occasion has arisen, they have been taken into consideration. It is possible from the political motivation to criticise any action of the Government. That is left to them. We do certain things on certain established principles. Allegations can be made for any action of the Government and one need not waste one's time in attempting to reply those allegations which are baseless and *mala fide*.

The second proviso which has been proposed in this amendment is that no person can become Chief Justice unless he has put in two years as judge of the Supreme Court. In practice, it has never happened and there is no possibility of its happening. Some have remained for 7 years, others for 8 yeare, 6 years and all that. So, there is no possible situation where after two years of appointment, he will become Chief Justice. So, this amendment is there to cover a situation which is very hypothetical It has never happened in the last 25 years and there is no such possibility, in the future also. So, the question of amending the Constitution on hypothetical grounds which experience does not dictate, does not arise. I do not think, the Constitution can be amended on flimsy grounds.

I praise the good intention of Mr. Deo because he wanted to introduce this Bill two years before when an unnecessary controversy arose; and one cannot say that he was doing it in the heat of the moment or as a result of the controversy which was there and to that extent, good intention is there. Nobody questions that. But keeping this point apart, what will you do when you want to appoint an eminent member of the Bar who has all the qualities of a Chief Justice? It has happened in other countries. Somebody has cited the example of Mr. Jha having been appointed straightaway as Chief Justice of a High Court. Suppose, in the normal conditions, we find—whichever Government may be in authority at a

particular time—a person, a leading member of the Bar in all respects competent, to be appointed as Chief Justice of India, is he required to go through the formal procedure of being appointed Judge for two years and then promoted? So, we must anticipate that situation. It has happened in the High Court. So to pre-empt that possibility, by this amendment, I do not think it is advisable to amend the Constitution. In the circumstances, I request the hon. Member that he may please withdraw the Bill.

SHRI P. K. DEO (Kalahandi): Mr. Chairman, Sir, I am extremely grateful to all those colleagues who had participated in this debate. As early as 1971, as a student of law, while browsing through the Constitution, I found some loopholes and wanted to plug them. That is why I thought it to be my duty—and it was a compulsion of duty which forced me—to bring in a bill of this type, to lay down a procedure for the appointment of the Chief Justice of the Supreme Court. It is because of the Rules of Procedure in this House that an earlier discussion on this was inhibited. If there would have been an earlier discussion, i.e., prior to the appointment of Shri A. N. Ray as the Chief Justice of India, if some consensus could have been evolved at that time, or if some guidelines could have been given by this House, then all the controversy and all the heat that had been generated after the appointment of Shri A. N Ray would not have been there.

So, the very purpose of the bill is to have a guideline, not to leave it entirely to the discretion of the Executive, so far as the appointment of the Chief Justice of the Supreme Court is concerned. So, I wanted a guideline. Sir, subsequent events as they unfolded themselves, have fully corroborated my apprehensions, in that it is because of lack of a guideline that all these unfortunate situations have developed. I quite agree that the guideline suggested by me is not fool-proof; there could be improvements on it. Some new guidelines could have been suggested. So, I do not insist that mine is the only one and the best guideline for appointment to the post of Chief Justice of the Supreme Court. I fully agree with all those Members who still hold that view.

But, Sir, I would like to emphasize at this stage, that the independence of the Judiciary should be a 'Must' for the proper functioning of this democracy. It is one of the main edifices on which the very fundamental concept of democracy and the democratic character of our Constitution have been built. That independence of the Judiciary has to be preserved.

Sir, in the Federal Court, we had then the Chief Justice by name Sir Maurice Gwyer. When the fate of the British Empire was hanging, he did not hesitate to declare the Defence of India Rules to be *ultra vires*. The judiciary in a country like the United States, has asserted its supremacy in bringing down a person like Mr. Nixon, a President who, unlike our President, is all powerful, so far as the American Constitution is concerned.

So, taking all these factors into consideration, I beg to submit that my purpose has been served. Much wind has been taken out of my sail when there was a debate in 1973. My friend, the Minister of Law stated that I was flogging a dead horse; but I beg to differ from him. It is not a dead horse. It is a live horse; it is and continues to be a live issue, unless and until there is a guideline and so long as this prerogative of the President to appoint a judge on the advice of the Council of Ministers, still remains a part of the Constitution, this issue is still alive. It is a live issue. So, I think, there should be some rethinking on this subject. When our Constitution is going to be amended very soon, as it appears, and the Congress Party has appointed a Committee under the Chairmanship

[Shri P. K. Deo]

of Shri Swaran Singh to go into this question, I would request all those persons who want to improve our Constitution to give a thought to this aspect.

17 hrs.

With these words, I think, my purpose has been served and I beg leave of the House to withdraw my Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to Shri P. K. Deo to withdraw the Bill further to amend the Constitution of India."

The motion was adopted

SHRI P. K. DEO: I withdraw the Bill.

17.01 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 75)

MR. CHAIRMAN: We now take up the Bill of Shri Bibhuti Mishra.

श्री विभूति मिश्र (मोतीहारी) : सभापति महोदय, मैं प्रस्ताव करता हू :

"कि भारत के संविधान का और संशोधन करने वाले विधेयक पर विचार किया जाये ।"

मेरे विधेयक का उद्देश्य यह है कि संविधान के आर्टिकल 75 में संशोधन किया जाये । यह विधेयक बहुत ही पवित्र और निरापद है । इस विधेयक के स्टेटमेंट आफ आबजेक्ट्स एण्ड रीजन्स से इस बात का पता चल जायेगा कि मैंने इस विधेयक को क्यों प्रस्तुत किया है ।

दुनिया के विभिन्न देशों में कई प्रकार की शासन-प्रणालियां रही हैं । कहीं राजा हैं, कहीं आलिगार्की है, कहीं प्रजातन्त्र है, कहीं समाजवादी सरकार है और कहीं साम्यवादी सरकार है । लेकिन दुनिया में कहीं चैन नहीं है, हर जगह गद्दी के लिए अशान्ति है । इससे मालूम होता है कि अभी तक दुनिया में राज्य को चलाने के लिए कोई फूलप्रूफ फार्मूला तैयार नहीं हो पाया है ।

सुनते हैं कि पहले जमाने में राजा लोग कुछ समय के बाद स्वतः रिटायर हो जाते थे और अपने लड़के को गद्दी दे देते थे, अथवा उस जमाने की इन्टेलेक्चुअल क्लास, पंडित लोग, राजा से गद्दी छोडने के लिए कह देते थे । जिन्होंने पुराणों को पढ़ा है, उनको पता होगा कि कभी कभी राजा गड़बड़ करते थे, तो प्रजा उन को हटा देती थी । भागवत् पुराण से यह बात पता चलेगी ।

मेरे मन में क्यों यह इच्छा हुई कि इस बिल को लाया जाये ? मैंने देखा कि कुछ स्टेटस में मिनिस्टरशिप के लिए झगडे चले आ रहे हैं, कई लोग तीन चार टर्म तक मिनिस्टर बने रहते हैं, लेकिन फिर भी उनकी आकांक्षा पूरी नहीं होती है । जब आदमी एक बार मिनिस्टर बन जाता है, तो ऐसा चक्कर बना देता है कि वह वहां से जल्दी हटना नहीं चाहता है ।

मैंने सोचा कि इस स्थिति में सुधार करने के लिये एक बिल लाना चाहिए । मुझे पंडित जी की याद आ गई । उन्होंने एक कामराज प्लान चलाया था । पंडित जी ने चलाया, या श्री कामराज ने चलाया, इस समय इसमें जाने की जरूरत नही है । उस प्लान के अन्तर्गत कुछ स्टेटस के मन्त्री हटे और कुछ मन्त्री केन्द्र के हटे । इसका उद्देश्य यह था कि उन्हें यह पता चले कि गद्दी पर रहने से क्या स्थिति होती है और वहां से हटने के बाद आम जनता की सेवा करने से पता चले कि जनता के दुख-दर्द क्या हैं । दुनिया में पहली बार इस प्रकार की योजना चलाई गई ।

लेकिन मैं समझता हूं कि वह प्लान श्री कामराज की जिन्दगी में ही अधिक सफलीभूत

नहीं हुई, और परिस्थिति जहां की तहां रही। आज हम सम्पत्ति का बंटवारा कर रहे हैं, और चीजों का बंटवारा कर रहे हैं। लेकिन जितनी पुस्तकें मैंने पढ़ी हैं, उन सब में यह लिखा है कि राजतन्त्र की ताकत सबसे बडी ताकत है, इसलिए सब उसके लिए होड़ लगाते हैं। तो फिर इस पर कैसे नियन्त्रण लगाया जाये ? अगर मनुष्य मरणशील न होता— मैन इज मार्टल—, तो वह जन्म-भर गद्दी पर रहता। अब लोग कहते हैं कि दो साल हुए, एक्सपीरिएंस हुआ, मगर फर्ज कीजिए कि किसी को हार्ट अटैक हुआ, मर गया तो उस बाद उसके काम को कौन देखेगा ? कहीं ऐक्सीडट हो गया, उसमें मर गए तो कौन काम देखेगा ? तो दुनिया तो बन्द नहीं होती है। यह दलील उचित दलील नहीं है कि हम नहीं रहेंगे तो दुनिया नहीं चलेगी। गाधी जी नहीं रहे, राम कृष्ण नहीं रहे, ईसा मसीह नहीं रहे, बुद्ध भगवान नहीं रहे और महावीर नहीं रहे, तब भी दुनिया चलती आई और चल रही है। हम आप नहीं रहेंगे तब भी चलेगी हमारी आप की आयु 100 वर्ष से ज्यादा नहीं है और जो सौ वर्ष का हो जाता है वह शरीर से शक्तिहीन हो जाता है। तो वह कोई कहे कि हम रहेंगे तभी दुनिया चलेगी या अमुक नहीं रहेगा तो दुनिया नहीं चलेगी, यह गलत बात है।

इसलिए शक्ति के बंटवारे के लिए जरूरी है कि दो टर्म दीजिए। उस आदमी को पता चल जायगा, कुछ ट्रेनिंग मिल जायगी, फिर गांवों में जायगा। दूसरा आदमी मिनिस्टर हो जायेगा। उसको ट्रेनिंग मिल जायगी, शक्ति का भी बंटवारा होगा और बड़े पैमाने पर लोग मन्त्री भी हो जाएंगे। उनको ज्ञान भी हो जायगा कि सरकार क्या है ? सरकार की बातों का भी ज्ञान हो जायगा। मान लीजिए अगर स्कूल कालेजों में थोड़े से ही लड़कों को पढ़ाया जाय तो और लड़के तो मूर्ख ही रह जाएंगे। इसलिए बड़े पैमाने पर इस को करना चाहिए और मैंने सोचा कि हिन्दुस्तान इसमें आगे बढ़े क्यों कि पंडित जी ने कामराज प्लान चलाया था तो पंडित जी ने कोई फिलास्फी तो लिखी नहीं, कामराज ने कोई फिलास्फी नहीं लिखी। लेकिन हिन्दुस्तान में एक नई बात की शुरूआत हुई कि बहुत दिनों तक किसी को मन्त्री नहीं रहना चाहिए यह बुनियादी बात तय हो गई लेकिन उसके बाद वह चला नहीं और नहीं चलने का कारण यह है कि स्टेट में झगड़े चलते हैं। सैंटर में तो अभी झगड़े होने की कोई उम्मीद नहीं दिखती है। पहले थी। पहले अपनी जिन्दगी में मैंने देखा है कि सेंटर में कुछ गड़बडी होने वाली थी लेकिन पंडित जी का व्यक्तित्व था जिससे यह मामला दब गया। लेकिन इस बात को मैं महसूस करता हूं कि शक्ति का बंटवारा होना चाहिए। एक ही आदमी के नाम बन्दोबस्त नहीं होना चाहिए। एक ही आदमी का यह अधिकार नहीं होना चाहिए कि वही जन्म भर रहे जबकि प्रकृति किसी आदमी को बहुत दिनों तक नहीं रखती। इसलिए मैं चाहता हूं कि सरकार सोचे और दुनिया में कोई दीर्घजीवी तो रहा नहीं। हिन्दुस्तान का ही इतिहास देखिए, कितने राजा महाराजा आए, कितनी गवनमेंटस आई और चली गई। दुनिया के इतिहास को देखे कि कितना उलट फेर आया कितने लोग आए कितने गए। इन सब बातों को देखते हुए मैं चाहता हूं कि हमारी सरकार इस पर सोचे और विचार करे। नहीं तो आज काहे का झगडा है। यह जो एमर्जेंसी लगाई यह किस लिए लगाई गई ? विरोधी पार्टी चाहती थी कि कितने दिनों तक हम बाहर रहें, वे गद्दी पर आना चाहते थे और कांग्रेस सरकार को कम्पीट नहीं कर सकते थे। उसका नतीजा हुआ कि बहुत सारी गड़बड़ करने लगे तो सरकार को एमरजेंसी लगानी पड़ी।

इसलिए मैं चाहता हूं कि यदि इस देश को चलाना है और कोई इस देश में अमर नहीं रहने वाला है तो इसके लिए कोई एक बुनियादी चीज कायम की जाये।

[श्री विभूति मिश्र]

दूसरी बात इसमें यह है कि तनख्वाह 1500 रुपये महीने बंगले सहित कीजिए। यह बिल जब मैंने दिया उस समय आप भी शायद इस हाउस के सदस्य थे, 40 या 30 रुपये हम लोगों को बताया गया कि पर-कैपिटा इनकम है। हिन्दुस्तान में गरीब से से गरीब आदमी 40 रुपये पर निर्वाह करता है और ऐसे 60 प्रतिशत लोग हिन्दुस्तान में हैं। जब 60 प्रतिशत लोग 40 रु० महीने में गुजर करते हैं तो हमारे एक मिनिस्टर को बंगले सहित 1500 रुपये में गुजर करने में क्या दिक्कत है। वियतनाम में एक और पांच का फर्क है आदमी आमदनी में, चाइना में भी ऐसे ही है। और देशों का मुझे पता नहीं है। अब हमारे साथी उदाहरण देते हैं इंग्लैण्ड, अमेरिका का और फ्रांस का। वे धनी देश हैं। उनकी कालोनियां दुनिया में थी और वे दुनिया को लूट कर धनी बने हैं। इसलिए वे इतना देते हैं। लेकिन चीन शोषित देश रहा है, वह इतना कैसे दे सकता है? रशिया का मुझे पता नहीं है। आप ज्यादा जानते होंगे। लेकिन वियतनाम का हमने सुना कि 1 और 5 का फर्क वहां है। इसको देखते हुए और देश की हालत को देखते हुए हम को भी देखना चाहिए कि कितना हम दे सकते हैं। ऐसा नहीं होना चाहिये। कि अगर अमरीका, रूस या कोई दूसरा देश देता हो तो हम भी उसी हिसाब से देने लगें। इस तरह से हम उन्नति नहीं कर सकते हैं। हमको अपनी हालत भी देखनी चाहिये। तेते पांव पसारिये कि जेते लांबी सौर। जितनी औकात हो उसी के अनुसार देना चाहिये। आखिर वह 60 परसैन्ट आदमी हमारे वोटर्स हैं जिनकी आमदनी 40 रुपया महीना है। उनके वोट लेकर हम यहां पर आये हैं तो हम इतना क्यों पायें। इस देश की जो दौलत है उसका बटवारा समुचित रूप से होना चाहिये और उसका कोई तरीका सरकार को निकालना चाहिये। अधिक से अधिक और कम से कम क्या मिलना चाहिये उसका कोई तरीका अभी तक सरकार ने नहीं निकाला है।

सभापति महोदय : आप एक नमूना बनाना चाहते हैं कि मिनिस्टर्स की पे मुकर्रर करके ताकि जो बड़े-बड़े धनी और कैपिटेलिस्ट हैं उनकी रोज की बेतहाशा आमदनी को भी रोका जा सके।

श्री विभूति मिश्र : जी हां। एक अमेरिकन राइटर, डेनियल बिल ने किताब लिखी हैं जिसमें उसने लिखा है कि सब ताकत राजतन्त्र में है। स्टैलिन ने करे साइंटिस्ट्स को मरवा दिया, और देशों में भी मरवा दिया गया लेकिन सवाल यह है कि हम सब पण्डित हों परन्तु हमारी विद्या और पंडिताई काम नहीं आती है, काम आता है राजतन्त्र। अगर राजतन्त्र ठीक हो तो पूंजीपतियों को ठीक करने में ज्यादा समय नहीं लगेगा। बिहार, बंगाल, उड़ीसा और असममें जमींदारी समाप्त हो गई, बहुत से कारखानों का राष्ट्रीय-करण किया गया। यदि राजतन्त्र समझ ले कि हमको यह काम करना है तभी वह काम हो सकता है। इसलिए मैं चाहता हूं कि राज-तंत्र ठीक से चले। जो पुराने फ़्रीडम फाइटर्स हैं वह जानते है कि हमारी क्या गरीबी थी, हम किस तरह से चन्दा इकट्ठा करते थे। हम बाजार में भीख मागते थे। सब्जी, दाल, चावल और नमक की भीख मांगते थे और उसको लाकर के खाते थे। स्वराज की लड़ाई लड़ते हुये जब हम जेल जाते थे तो हमारे चेहरे पर शिकन नहीं होती थी। हमने वह दिन देखा हुआ है और जब आज का दिन देखते हैं तो मालूम होता है कि हम पहले कहां थे और आज कहां हैं। हो सकता है, मुझे हार्ट की बीमारी है, मैं कल मर जाऊं या परसों मर जाऊं लेकिन मैं

चाहता हूं कि इस सदन में मैं कह जाऊं कि भाई अगर आप ऐसा नहीं करेंगे तो ऐसा दिन आने वाला है जब दुनियां हिल जायेगी। इसलिये जरूरत इस बात की है, मैं इस सदन से और देश के अपने भाइयों से कहना चाहता हूं, कोई ऐसा कायदा बनाया जाये। आज यह चर्चा चल गई है कि नसबन्दी कराओ। नसबन्दी की चर्चा इसलिये चल गई कि देश में पापुलेशन ज्यादा है लेकिन इस बात की कोई गारंटी नहीं ले सकता है कि दो लड़कों के बाद तीसरा लड़का ज्यादा इंटेलिजेंट नहीं होगा या तीसरे के बाद चौथा ज्यादा इंटेलीजेन्ट नहीं होगा। इस बात की कोई गारंटी नहीं है लेकिन चूंकि सरकार को जरूरत पड़ गई है कि देशमें ज्यादा आदमी नहीं इसलिये वह देश में नशबन्दी को लागू कर रही है। अगर सीधे रूप में कहा जाये कि आगे आने वाली जेनेरेशन को कमजोर कर रहे हैं लेकिन राजतंत्र आज यही चाहता है कि उनकी आज आवश्यकता है कि नसबन्दी कराई जाये क्योंकि देश इतने आदमियों को खिला नहीं सकता है। इसलिये मैं कहता हूं कि सरकार को इस बात पर भी सोचना है, हम अमर नहीं हैं, हमारे कल न रहने पर क्या स्थिति होगी। कल को इस गरीब देश में लोग कहेंगे कि फलाना आदमी इतना पाता था, फलाना इतना पाता था, फलाने ने इतने दिन मिनिस्ट्री की लेकिन हमने क्या किया? हम लोग तो गाधी जी से ट्रेनिंग पाये हुये हैं, किसीसे भी कम योग्यता नहीं रखते हैं, लेकिन खुशामद-बरामद का गुण हममें नहीं है। हम गांधी जी के साथ डिसिप्लिंड रहे, किसी के सामने मुंह खोलते हुये हमें दिक्कत होती है कि हमें फलानी चीज दो। लेकिन आज ऐसे लोग है भी हैं जो हर-फन-मौला हैं। जो इधर भी रहे और उधर भी रहे, माफी मांग कर आ गये, लेकिन आज मिनिस्टर की गद्दी पर बैठे हुये हैं, अंग्रेजों का साथ दिया, हमको जेल भिजवाया, लेकिन आज गद्दी पर बैठे हुये हैं।

इसलिये सभापति जी, मैं चाहता हूं कि राजतन्त्र की शक्ति का बटवारा हो, जो राजतंत्र का रुपया-पैसा है वह किसी को कैसे दिया जाय; इसके लिये किसी आचार-संहिता की जरूरत है। मेरा विधेयक तो इस दिशा में एक शुरुआत है, एक नाममात्र की चीज है, पूर्ण विधेयक नहीं है, लेकिन मैं चाहता हूं कि इस विधेयक के द्वारा मैं अपनी सरकार से कहूं कि वह कोई आचार संहिता बनाये, जिसके अनुसार देश का प्रशासन चले। जब यह देश एक आचार-संहिता के अनुसार चलेगा, तब ही आगे बढ़ सकेगा। इसके लिये दुनियां में जितना भी वाद-विवाद हो, वाद हो, विवाद न हो जितनी भी चर्चा हो जाय वह थोड़ी है क्योंकि अब तक दुनियां में इसके लिये कोई फूल-प्रूफ फार्मूला नहीं निकला है कि राजतन्त्र की शक्ति, राजतन्त्र की माली-चीजों का किस तरह से बटवारा हो। जमीन पर सीलिंग हम लगा रहे हैं। कारखानों पर इन्कम-टैक्स लगा रहे हैं लेकिन इन सब से जो सेल-प्रोसीड्स आती है उसके भोगने पर कोई सीलिंग नहीं है। इसका भोग कैसे करेंके—इस पर सीलिंग होनी चाहिये।

मैंने यह बिल तो एक नाम-मात्र को रखा है लेकिन मैं चाहता हूं कि हमारे ला-मिनिस्टर साहब इस पर खोज करें। हम तो अब बूढ़े हो गये दो-तीन घन्टे मैंने पढ़ा है, लेकिन वह काफी नहीं है आप तो नौजवान हैं मुझ से ज्यादा पढ़ सकते हैं खूब अध्ययन करके एक आचार-संहिता बनायें। मैं यह भी कह देना चाहता हूं—अगर आप नहीं करेंगे तो कल जो दुनिया आने वाली है, वह बड़ी विकट दुनिया होगी। सभापति जी मैंने छात्रों से बातचीत की वे कहते हैं कि आप जो पुराने दस-बीस आदमी हैं—वे तो गाय हैं, हम लोगों को गाय कहते हैं। वे यह भी कहते हैं कि जब आप लोग जनता के सामने जाते हैं तो जनता आपकी पुरानी कुर्बानियों को देख कर रीझ जाती है, आपको वोट

[श्री विभूति मिश्र]

दे देती है। लेकिन अब आगे हर पार्टी में बी०ए०, एम०ए०, प्रोफेसर, लायर, बिजनेस मैन—ऐसे लोग आयेंगे तब मुकाबला होगा, उनका जवाब हम देंगे और हमारा जवाब वे देंगे—उस समय जनता के पास इस तरह का कोई कन्सीड्रेशन नहीं होगा तो उस समय इस देश में जो गड़बड़ी होगी, उसको रोकने के लिये, असन्तोष पैदा न हो, इस दृष्टि से सरकार को पहले से एक आचार-संहिता बना कर रखनी चाहिए, जिसमें यह बात बिल्कुल स्पष्ट हो कि राजतंत्र की जो शक्ति है, उसका बटवारा कैसे होगा ? कितने दिन तक या कितने टर्म तक कोई आदमी मिनिस्टर बन सकता है, कितने दिनों तक वह मेम्बर रह सकता है, उसको कितनी तनख्वाह मिलेगी, क्या-क्या सहूलियतें मिलेंगी।

सभापति जी, जैसे रूस में कहा जाता है—

"Be of the people , be with the people and for the people."

मैं पूछता हूं—ईमानदारी से बताइये कितने लोग आज "विद-दि-पीपल" हैं। आज गांवों में 60 परसेन्ट आदमी भी ऐसे नहीं मिलेंगे जो जूते पहनते होंगे, लेकिन क्या हम गांव में बगैर जूते के जा सकते हैं। अभी चार-पांच दिन की पद-यात्रा कांग्रेस जनों ने की और लौट आये। लेकिन इस देश की 60 प्रतिशत जनता को देखते हुए मैं मंत्री जी से कहूंगा कि वे इस पर विचार करें, अध्ययन करें और एक आचार-संहिता बना कर प्रधान मंत्री जी को दें, मेरा ख्याल है—प्रधान मंत्री जी जरूर उस पर विचार करेंगी। गांधी जी की एक किताब है—गांधी-एक्स्पेक्ट्स, उसमें गांधी जी ने लिखा है कि मिनिस्टर, मेम्बर, सब को किस तरह से रहना चाहिए, लेकिन आज मैं देखता हूं कि गांधी जी की उस आचार-संहिता की जो मनोभावना थी, वह अब धीरे-धीरे समाप्त हो रही है। विनोबा जी भी अब बूढ़े हो गये हैं, उनकी जो आचार-संहिता है, वह भी अब आगे दिखाई नहीं देती है। मुझे तो ऐसा मालूम पड़ता है—आज हम पूरे राजतन्त्र को भोग रहे हैं, क्योंकि आज देश में आपातकालीन स्थिति है, एक दल दूसरे तरह की बात चाहता है, इसलिए हम दूसरे तरह की बात चाहते हैं। मैं चाहता हूं कि इस देश में एक आचार संहिता बने, कितना मिनिस्टर को मिलेगा, कितना मेम्बर को मिलेगा, इस देश में जो आय होगी, उसका किस तरह से जनता के हित में बटवारा होगा जिसके फलस्वरूप जनता में भी संतोष होगा। तब मालूम होगा कि इस देश में वास्तव में सोशलिज्म है। सोशलिज्म और कम्युनिज्म में, सभापति जी, फ़र्क है। अभी हम एक स्टेज पर हैं, सोशलिज्म के स्टेज पर हैं। तो कम से कम सोशलिज्म के स्टेज पर यह पता चले कि हिन्दुस्तान में वह कैसे आयेगा और उसको लाने के लिए यह जरूरी है कि सरकार मेरे विधेयक पर विचार करे क्योंकि असली चीज़ है राजतंत्र की ताकत और इसमें सरकार को यह देखना चाहिए कि किस को कितना देना चाहिए। इस पर विचार करने के बाद सरकार को इस दिशा में और आगे बढ़ना चाहिए।

मैं मंत्री जी से कहूंगा, ये अभी मंत्री हुए हैं और शरीर से शक्तिशाली हैं और हृष्टपुष्ट हैं, कि वे एक आचार संहिता बनायें और यह न कहें कि इंगलैंड में ऐसा है, अमेरिका में ऐसा है और रूस में ऐसा है। यह बात नहीं होनी चाहिए। वे इस बात को सोचें कि कैसे हम इसको करें। हमारा देश साधुओं, फ़कीरों और ऋषिमुनियों का देश रहा है और हमें अपना जीवन उनके जैसा बनाने के लिए तैयार रहना चाहिए तभी इस देश में राजतन्त्र अच्छी तरह से चल सकेगा और देश की अर्थव्यवस्था भी ठीक रहेगी।

इन शब्दों के साथ मैं अपना विधेयक प्रस्तुत कर रहा हूं और मंत्री जी से प्रार्थना करता हूं कि वे मेरे इस विधेयक को स्वीकार करें।

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Constitution of India, be taken into consideration."

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): Mr. Chairman, Sir, I share the thinking of my hon. friend Shri Bibhuti Mishra who has brought forward this measure. He has, in his lucid speech, made out a point that there ought to be a fixed term for those who hold offices. In the Statement of Objects and Reasons he has said that the purpose of his Bill is to remove monopoly of power. Well, Sir, I have not been able to understand this particular expression here; it should be "vested interest in power", but I do appreciate the feeling that there ought to be some kind of fixation of the term for which a person can remain a Minister.

I am in complete agreement with him that if a person continues to be a Minister for a long time, he starts feeling, he develops, an idea of indispensability, and he also tries to surround himself with an aura of indispensability to the party and the country and does everything possible to perpetuate himself in power. The result is, there is a certain amount of jealousy, bitterness and resentment against him.

The prolonged association with office so far as that particular person is concerned, also creates in him a certain amount of staleness and kills initiative and the zest for work.

Therefore, I agree that there should be some restriction on these terms.

You will agree that if the same kind of persons are appointed to the same office, every time, it inhibits the growth of talent in the party and that really promising and talented people are not able to get on to the top because they are not able to maneuvre, they are unable to manipulate to go to the top position. This is not a new thinking which Shri Mishra has just placed before us.

For example, he referred to the Kamraj Plan. Earlier to Kamraj Plan, Shri Sanjiva Reddy had mooted out the idea that a person should not remain a minister for more than two terms. Panditji by introducing this Kamraj plan had tried once again to re-establish respect for sacrifice and service which have come to be associated with one office only and that is why he had withdrawn some of the important friends from offices so that they could work with the people and also re-invigorate the party which sent them to the offices.

If a person ceases to be a Minister or is not re-elected again on account of certain conventions, to that extent he does not cease to be an important person nor does he cease to have influence in the party our outside. Actually, by virtue of his contributions and services to the party and to the Government and to the country the person continues to wield considerable influence due to his moral authority and stature. Mahatma Gandhi was not even a four-anna member of the Congress party; still the Congress always sought his advise and guidance on all matters. Therefore, the idea that has been mooted by Shri Bibuti Mishra through this Bill is nothing new.

You might recall that Shri B. G. Kher was the Chief Minister of Bombay for two terms and he voluntarily retired from Chief Ministership of Bombay in 1952 when the General Elections came making way for the next man, Shri Morarji Desai. For that reason, Shri B. G. Kher did not lose his influence in Bombay or, for that matter, in the country. On the contrary, his morel prestige had gone up very high. Panditji did not leave him alone and he made use of his services and sent him as High Commissioner for India in London.

Such an India is not confined to our country alone. You are aware that formerly in the U.S.A., there was a convention in regard to the term of

[Shri Satyendra Narayan Sinha]

Office of the President that a person could not be eligible for election consequently for more than two terms. President Roosevelt broke this convention and got himself elected for the Fourth term. After President Truman, the Republican Party came to power. They adopted a statute by which they fixed the term at two consecutive terms so that no person can be eligible for election as President for more than two terms.

Sir, this kind of thinking has also been going on in the U.S.S.R. and, when the Twenty-second Congress took place, they did adopt a provision of this kind that a person should not be re-elected consecutively for more three terms but, after a lapse of some years, he can be re-elected to the same office. Later on, they did not give effect to this provision but this thinking is still going on there.

Recently, in England, as you are aware, Shri Harold Wilson laid down his office after having served as Prime Minister for ten years. He is not an old man. As you know, he has still a lot of kicks left in hom. He decided to lay down his office to make room for some other persons thereby setting up a very noble convention. This does not impoverish the party nor does it create a feeling that a certain person is indispensable and if he goes, the party goes or the country goes. Nobody is indispensable in the country and nobody should consider himself or almost equate himself with the country itself, or identify himself as the country.

Therefore, Shri Bibhuti Mishra has served a good purpose by focussing our attention on this important point and I do hope the Government will take it into consideration and try to evolve either a convention or make some law whereby a person should not hold office for more than two terms. I would say Shri Bibhuti Mishra's attempt is half-hearted as he talks of the Min'sters only and not of the Prime Minister. I would like to say that nobody should be considered indispensable.

The second provision of this Bill is about the salary of the Ministers. Shri Mishra has himself said that this measures was conceived of by him in 1972 and there is no relevance to the present day situation nor does he consider his suggestion as sacrosanct but he feels because 60 per cent of the people live below the proverty line it does not look nice that the Ministers should continue to enjoy privileges far out of proportion to the general pattern of living in the country and, therefore, he has suggested that a certain code of conduct should be evolved.

For quite some time now we have been thinking of fixing the ratio between the upper limit and the lower limit of a person's income and to reduce the gap between the two. This has been before us for quite some time and earlier we thought of the ratio as 1 : 30. In other countries it has also been thought of. After the revolution in Russia they fixed the ratio at 1 : 1 75 but later on they raised it to 1 : 5. Therefore, I do commend to the Government that they should give greater thought to this question and in this revolutionary decade or the era in which we are living they must take some revolutionary steps and a decision to fix the ratio between the minimum and the maximum should be taken. There is nobody to challenge or go to any court in the event of your taking such a decision. There is no obstacle. Therefore, Government must come out with their decision on this point.

My friend, Shri Bibhuti Mishra perhaps inadvertently spoke about the Emergency situation as having been proclaimed mostly to protect the party in power whereas so far we have been told that it was not so and it was only to take the country on the road to progress. I do not want to join issue with him. All I want to submit is that Shri Bibhuti Mishra has been ac-

tuated by a laudable intention in bringing forward this measure. Government ought to give full consideration to this subject. There must be some kind of ceiling on the terms for which a person can hold office. Secondly, there must be a minimum and maximum income fixed so that a great deal of the noise we make about disparities etc. will disappear. Only the other day when we were discussing the question of judges' salaries, it was said that judges should not be paid more than what they are getting today because we are not thinking of the common man You are knocking off what you promised to the LIC employees. An anomaly has now been created because yesterday the Calcutta High Court has said that you cannot stop the payment of bonus to them Here the government brought forward a Bill which has been passed. Why should such a situation arise? Why not take a decision once for all as to the pattern of salary-structure we are aiming at? This question should not be put off.

With these words, I support the Bill The government should give the fullest thought to this question and set an example before the people that they are not taking any more privileges than they should. This is the Congress tradition. After 1936, the ministers started with a salary of Rs. 500 I do concede that with inflation, the salary should go up and have some relation to prevailing situation. But they should set an example to others in austerity. With these words, I support the laudable objective behind the Bill.

SHRI S. M. BANERJEE (Kanpur): Sir, If you kindly permit me, I want to add the following words to clause 2:

"Every Member of Lok Sabha shall be appointed as Minister for a year during his term."

सभापति महोदय : आज यह खत्म नहीं हो रहा है। आप मेहरबानी करके अपनी अमेंडमेंट स्पीकर साहब के कंसीडर करने के लिये भेज दें।

श्री एस० एम० बनर्जी : एक मेम्बर 5 साल के लिये आता है। अगर हरेक एक-एक साल के लिये मंत्री हो जाये तो हरेक को कम-से-कम कुछ तो तसल्ली हो जाये।

SHRI B. V. NAIK (Kanara): Sir, the spirit with which Shri Bibhuti Mishra, the old Gandhian he is, has moved this Bill is very laudable. As Satyendra Narayanji just now said, when the Kher Ministry was formed in Bombay after 1936, just before the advent of war, they started with this laudable objective of having a salary of Rs. 500. But unfortunately, as Satyendra Narayanji knows, regarding the Gandhian concept of travelling in the common class—known then as third class—and living on Rs. 500, which was still a good pay packed at that time, there were in course of time difficulties in implementation. I distinctly remember in the very early stages travelling with a *Parliamentary* Secretary in inter class. He had such a big bunch of files with him that it was impractical for him to travel in inter class to be relevant and effective as Parliamentary Secretary. But in course of time, this fell into disuse, but not the spirit behind it and to that extent, we welcome Shri Bibhuti Mishra's principle of simple living and high thinking by all leaders of society, who should be able to guide and place before our youth and the common people of our country the ideal life and to give a guidance as to how they should fashion their own lives. However, the hard realities of life do not permit this I would, therefore, take your suggestion that as long as we are living in a system of dispparities, the fundamental task of all leadership should be to remove the disparities. I would, therefore, urge

[Shri B. V. Naik]

that the option as to how a Minister should live, what should be his remuneration, what should be his style of living, whether there should or should not be air-conditioning in his residence, should be left open. If the proceedings of this House were not to be conducted under airconditioned circumstances, a few of us were fairly sweating with the external heat, not that we would be decimated or physically incapacitated, but there is a possibility that under adverse physical environmental circumstances, we might have been short-tempered, peevish or might not have been able to concentrate on our work. I would not quarrel with

जिस काम को करने के लिए हम यहा बैठे हैं, हम उसको अच्छी तरह न कर सकते। हम श्री विभूति मिश्र के बिल को अच्छी तरह से न पढ़ सकते। सभी तरह की मुश्किलात होतीं। उनसे बचने के लिए ही हमारे नेताओं ने एक ऐसा पार्लियामेंट हाउस बना दिया है।

this physical amenity as long as it creates an atmosphere of efficiency, as long as the tasks for which the hon. Members of this august House are meant, are fulfilling faithfully. To that extent, I think, we should not quarrel with these efficiency inducing gadgets by which a Minister, a Member, an executive, a leader is to perform or to carry out his responsibilities. But then, comes the question of where do we exactly draw the line I would say or my friend Mr. Mohsin would say that for fulfilling his duty properly, the ideal would be a sort of Alcutte helicopter so that as a Home Minister, he can travel. Is it possible for this country to afford it? I would say, no. Is it possible for every Chief Minister of every State to afford a sort of five or six seater plane? I would say, no. But in case our country is self-sufficient, we would not grudge the highest authority to enjoy all the facilities for his performance as chief executive or some other responsibilities. Naturally, we come to the question as to where in the social hierarchy, does a Minister stand in our country. The points raised by Mr. Mishra are so fundamental and serious that we should be able to give our respect that they deserve. In our country, in the name of efficiency, the living standard adopted by the highest income group is something fantastic. I think, if we measure the disparity in our country that exists between the rich and the poor, it will be, perhaps, in the ratio of 1:10,000, if not more. I am quite sure that the highest income in this country is Rs. 10,000, if not more. Years ago, the idea of having 1:50 as the ratio was mooted. But now, one of the misfortunes of our country during the last 27 years of development is—I would like to get figures to the contrary; it just cannot be proved—that the disparities have increased. And we are aware of the fact that the leadership.

(Interruption) kindly give me a few minutes, Sir, so that I can complete the whole theme.

SHRI S. M. BANERJEE: Since the Law Minister is here, I would like to know something. We have received some news that the Calcutta High Court—where the question of bonus for the LIC employees was discussed and a judgement was to be delivered to-day, as Mr. Somnath Chatterjee had said yesterday—has given the judgement that bonus cannot be deducted. And since the Law Minister is here, I would like to know whether he has any information; and if so, whether he would convey it to this House, the other House may also be informed so that the mischief which was done here, need not be done there.

DR. V. A. SEYID MUHAMMAD: I heard it only here. I did not go to the office since I came here this

morning. I left the office at about 10 o'clock.

SHRI S. M. BANERJEE: There are still 15 minutes left. Can you kindly let us know?

MR. CHAIRMAN: The Minister may not it. He can reply on Monday.

SHRI B. V. NAIK: I think I should really compliment Mr. Banerjee on his perseverance. He seems to be a votary of the continuation of the disparity even among the working people. I would not digress; I am coming back to the question of disparities. I hope the Government comes forward as soon as possible with a national policy on this. The poverty line starts at Rs. 200/-. Even if we think in terms of Rs. 200/- per family, and the ratio of 1:50 were to be accepted, is it within the realm of practical possibilities, *i.e.* this Rs. 200/- for the poorest family? Of course, it is the bottom line, the poverty line. Fifty times Rs. 200/- would come to Rs. 10,000 as a monthly income per family. If we are able to aim at this as our objective, in other words, if we have a ceiling on income, would an income of Rs. 10,000/- per family keep a person in good health, good domestic relations, good comfort and good efficiency?

Tomorrow, our Mr. Mishraji himself might become a Minister. Who knows? For all his sincerity and the zest for life, he is one of the youngest elderly people in our House who takes so much interest in its proceedings; and I do not see any reason why he should not become a Minister. I would not like to deprive Mr. Mishra—once he becomes a Minister and once he wants and needs it—of the highest level of income in this country for the period he is there. Let us not create a leadership and then tell them that compared to the man who is doing money-lending, to somebody who is doing indigenous banking, to somebody who is doing black-marketing or smuggling, the posts which we have created to-day ourselves are something inferior from the point of view of monetary remuneration. Let the Ministers, *suo motu*, if they want to put the Gandhian principles into practice, take Rs. 10,000 and then donate Rs. 9,000/-. But they should be entitled to the highest level of income in this country; but not the highest level that is artificially pegged up in this country, where the system is not working properly.

In regard to the second point, *viz.* the tenure, the Constitution is very clear. I think, the question of tenure can work both ways. I am one of those who believe, once we choose our leadership, whether 'A' or 'B' or 'C', whether 'X' or 'Y' or 'Z'—I understand the irony in the amendment of Shri Banerjee—that it should be left entirely to the leadership. Nobody can find out and nobody is a very good judge of himself. It is a matter of leadership. I would, therefore, urge upon Shri Bibhuti Mishraji at the time when he replies to the debate to kindly take note of the submissions I have made to the Chair and give his considered views.

श्री भानसिंह भौरा (भटिंडा) चेयरमैन साहब, मिश्रा जी ने यह जो बिल पेश किया है, इसमें कोई शक नहीं कि उसके पीछे जो भावना है वह अच्छी है लेकिन सवाल यह है कि यह हो सकता है या नहीं। दो टर्म्स की बात कैसे हो सकती है जब तक कि यह सिस्टम है। हमारे यहां एलेक्शन होता है, लोग चुनकर प्रतिनिधि भेजते हैं और उसके बाद एक लीडर चुना जाता है। जो लीडर आफ दि हाउस होता है उसका डिस्क्रीशन है किसको मिनिस्टर रखे किसको न रखे। इन्होंने इसमें प्राइम मिनिस्टर और चीफ मिनिस्टर का नाम नहीं लिखा मिनिस्टर्स का नाम लिख दिया। जो पार्टी इन पावर होती है उसका

[श्री मानसिंह भौरा]

काम है इस चीज को देखना कि कितनी दफा किसी को मिनिस्टर रखा जाये। इस बात का फैसला तो आप पार्टी में ही कर सकते है। इस फैसले का कोई ज्यादा सम्बन्ध हाउस से नहीं है। आप हमारे बनर्जी साहब का अमेन्डमेन्ट ही मान ले तो कोई दिक्कत नहीं रहेगी। मैं समझता हूं असल बात यह है कि यहां पर इतने दिन हो गये आपको लेकिन चांस मिला नहीं इसलिए इस बिल को ले आये।

एक बात मैं कहना चाहता हूं कि मिनिस्टर्स और मेम्बर्स में फर्क क्या पड़ता है। हम सभी यहा पर चुनकर आते हैं जो मिनिस्टर्स नहीं बनते वह एम०पी० रहते हैं। लेकिन जो मिनिस्टर बन जाते है उनमें क्या फर्क आ जाता है एक मिनिस्टर और मेम्बर में क्या फर्क होता हैं—यह देखने की बात है। जब कोई मिनिस्टर हो गया उसको हम टेलीफोन करते हैं तो मालूम होता है सोये पड़े हैं या बाथरूम में हैं। वह मिलते ही नहीं हैं। मिनिस्टर को दो-चार बार टेलीफोन करने के बाद मेम्बर सोचता है कि हो क्या गया हैं। उनसे मिलने का टाइम नही मिलता है और अगर टाइम दे भी दिया तो भी कभी-कभी ऐसा होता है कि जाने पर पता लगता है वे बाहर चले गये है। यह जो फर्क मिनिस्टर और मेम्बर में आ जाता है वह दूसरे मेम्बरों को महसूस होता है और वह सोचता है यह क्या हो गया। अब यह जो फर्क आ जाता है, सवाल है उसका कैसे मिटाया जाये। इस सिस्टम में तो यह फर्क मिट नहा सकता है। इस सिस्टम को ही बदलने की जरूरत होगी। उन्होंने कहा हम सोशलिज्म की तरफ जा रहे हैं। लेकिन हम सोशलिज्म की तरफ कहा जा रहे हैं? सिर्फ बातें सोशलिज्म की कर रहे हैं। हां, दिल बहलाने के लिए यह खयाल अच्छा है वैसे कुछ भी नहीं है। सोशलिज्म की कौन सी बात हुई है? सिक मिल्स के ले लेने से या लैंड सीलिंग कर देने से सोशलिज्म नही आ जायेगी। क्या लैंड सीलिंग का कानून भी इम्प्लीमेंट हुआ है? जो बीस सूत्री कार्यक्रम है वह तो सोशलिज्म नही है। बीस सूत्री कार्यक्रम बड़े बड़े लोगों और जागीरदारी के खिलाफ एक डायरेक्शन है लेकिन उसमें भी क्या हो रहा हैं? आपने पदयात्रा की होगी, जो पदयात्रा हुई है वह हमने भी पंजाब में देखी है। जहा चीफ मिनिस्टर जाते हैं वहां पहले गाने वाली जाती हैं। गाने वाली गाना गाती हैं, चीफ मिनिस्टर गुजर गये और पदयात्रा हो गई। ऐसी पद-यात्रा हुई है, लेकिन क्या किसी ने लोगों से पूछा कि आपको तकलीफ क्या है? आप बतलाइये इसका क्या इम्पलीमेन्टेशन हुआ है?

आप ने बीस-प्वाइन्ट प्रोग्राम को लेकर खूब प्रचार किया कि हम ने हाउस साइट्स अलाट की हैं—लेकिन अफसोस यह है कि वह 25 परसेन्ट को भी नही मिली। मैंने अपने यहा के चीफ मिनिस्टर साहब से कहा, प्राइम मिनिस्टर को भी लिख कर दिया कि हम ने खुद सर्वे किया है, आप 25 परसेन्ट को भी एलाटमेन्ट नही दिखला सकते। आप इस मामले में किस पर डिपेण्ड करते हैं—अपने अफसरों पर। आपका जो ढाचा है, आई० ए०एस०, आई०पी०एस० अफसरों का, बस जो कुछ वह कह देता है, आप उसको मान लेते हैं। वे लोग आपके सामने तो यस-सर कहेंगे लेकिन वहा जाकर जो इनका जी करेगा, वह करेंगे। उनकी रिपोर्ट पर आप बिलीव करते हैं और उनकी ही रिपोर्ट को माना जाता है। अगर हम कुछ कहना चाहते हैं तो प्रेस-सेन्सर लगा हुआ है, हमारी बात नही छापी जायेगी, जो डिप्टी कमिश्नर कहेगा, वह सब अखबार में आ जायेगा। उनसे पूछा जायेगा—कितने प्लाट दे दिये, वह कह देंगे—इतने प्लाट दे दिये। हम कहेंगे—दिखलाओ, कहां दिये—यह बात प्रेस में नहीं आयेगी।

इस तरह से आपके 20 प्वाइन्ट प्रोग्राम का इम्प्लीमेन्टशन हो रहा है।

आप लैंड सीलिंग को देखिये—बतलाइये, कहां लैंड सीलिंग हुआ है? मेरे लैंड-वार्ड वैसे-के-वैसे बैठे हुए हैं, किसी के कुत्ते के नाम जमीन है, किसी की भैंस के नाम जमीन है, किसी ने घोड़े के नाम पर जमीन ट्रांस्फर कर दी है और आप कहते हैं कि लैंड सीलिंग हो गया है, लेकिन प्रेक्टिस में क्या हो रहा है—इसको देखिये। समाजवाद नाम लेने से नहीं आ जायगा। आप बतलाइये—प्रापर्टी राइट्स को आप ने क्यों खत्म नहीं किया? अर्बन सीलिंग की बात कहते-कहते, उनमें से क्या निकला—अर्बन-लैंड-सीलिंग—यह आप के समाजवाद की बात है। कुछ नहीं हो रहा है, हां कुछ बाते जरूर हो रही हैं, हम कहते हैं, चलो, बाते तो हो रही है। हमारे एक मिनिस्टर साहब कहते हैं कि यह तो हमारा प्रोग्राम है, लेकिन आप हमारा पीछा नहीं छोडते। मिश्र जी, जो एक दफा मिनिस्टर बन जाता है, वह बदल जाता है। पहले राजे-महाराजे हुआ करते थे, जो वे किया करते थे, उन्ही बातों को इन्होंने सीख लिया है। हम टेलीफोन करते हैं तो कहा जाता है—सो रहे हैं, बाथरूम में हैं, हम लोगों से बात करना भी पसन्द नहीं करते। उनकी जिन्दगी में तबदीली आ गई है. . .

श्री एस० एम० बनर्जी . बात करने लगेंगे तो काम कुछ नहीं होगा, दिन भर लोग मिलते ही रहेंगे।

श्री भान सिंह भौरा : यह जो हमारे और उनके बीच में फर्क पड गया है, मिनिस्टरों में, मेम्बर पार्लियामेन्ट में, एम०एल०ए० मे, यह खत्म होना चाहिए, जिस तरह से जनता में रहते आये हैं उसी तरह से जनता के सम्पर्क में रहें, तब काम हो सकता है, वरना कुछ नहीं होगा।

आप ने इस बिल में दो-टर्म्स की बात कही है—यह भी बहुत ज्यादा है। जो पैसा कमाने वाले हैं, वे दो थोड़े से अर्से में ही करप्शन से बहुत ज्यादा दौलत इकट्ठी कर लेते हैं, किसी कम्पनी में हिस्से डाल कर, अपने लड़के को बड़ी-बड़ी कम्पनियों में भेज कर, बड़ी जायदादें बना लेते हैं, बंगले बना लेते हैं, कोठियां बना लेते हैं। हम ने पंजाब में देखा—लक्ष्मण सिंह गिल की सरकार बनी, 6–7 महीने में ही इन्होंने इतना बना लिया कि दोबारा किसी को मिनिस्टर बनने की जरूरत ही नहीं पड़ी। दो टर्म में तो दस साल होते हैं, उन्होंने तो वह काम 6–7 महीनों में ही कर लिया। मै पूछना हूं—आप करप्शन के मामलों को क्यों नहीं लेते हैं, इसको खत्म क्यों नहीं किया जाता? आप चाहे तो कर सकते है—प्रापर्टी राइट को खत्म कर दीजिये। जो प्रापर्टी बनाता है उससे हिसाब ले लें—आप कहते हैं कि रिटर्न भर कर दे दो या रिटर्न फाइल कर दो—तो रिटर्न भरने वाला भी ऐसा है और देखने वाला भी ऐसा है। अगर आप रिटर्न भरते हैं तो हमें देखने के लिए दीजिये, तब तो ठीक है लेकिन रिटर्न जो भरता है वह वहां पहुंचती है या नहीं और ठीक से देखी जाती है या नहीं, इसका पता नहीं है। यह रिटर्न तो ऐसे ही हो गई जैसे कि लैंड सीलिंग की रिटर्न भरी जाती हैं। इसलिए यह जो मामला है, इस पर आपको जरा सोचने की जरूरत है।

18.00 hrs.

इसके बाद जो सैलरी का मामला है, आप कहते हैं कि 1500 रुपये सैलरी दी जाये। मैं कहता हूं कि आप दो हजार रुपये सैलरी दीजिये, ढाई हजार रुपये सैलरी दीजिये मगर दूसरी जो करप्शन की बात है, वह खत्म होनी चाहिए। ऐसी चीज नहीं होनी चाहिए जैसे कि पहले नवाब साहब के यहां जो अफसर लगते थे, वे कहते थे कि हमें कोई सैलरी नहीं लेनी है, आप हमें अपने यहां रख लो, हम अपना इन्तजाम अपने आप कर

[श्री एस० एम० बनर्जी]

लेंगे। सैलरी लेने की बात तो दूसरी रही, वे कहते थे कि आप हम से 200 रुपये और ले लो लेकिन अपने यहां रख लो। इसलिए यह जो 1500 रुपये सैलरी देने के लिए कहा गया है मैं कहता हूं कि आप चाहे दो हजार रुपये सैलरी दे दें और चाहे ढाई हजार रुपये दे दें लेकिन दूसरी जो बातें होती हैं व खत्म होनी चाहिए। अगर आप चाहते हैं कि समाजवाद हो तो आप को ड्रास्टिक स्टेप्स लेने चाहिए। आप ने कान्सटीटयूशन में एमेंडमेंटस लाने के लिए जो कमेटी सरदार स्वर्ण सिंह की अध्यक्षता में बिठाई है, उसकी रिपोर्ट जब आयेगी, तो हम देखेंगे कि आप कान्सटीटयूशन में क्या तब्दीलियां करते हैं, जिनसे प्रोपर्टी राइट खत्म हो जायें, मोनोपली खत्म हो जाये या और जो दूसरी वाइसेज है, व खत्म हो जायें। अगर वह ऐसा करती है तब हम समझेंगे कि ईमानदारी से आप इसको करना चाहते हैं वर्ना चाहे आप एक दफ़ा दो दफ़ा या तीन दफ़ा ऐसे रेज़ोल्यूशन लायें या बिल लायें, यह साइडट्रैक करने वाली बात होगी।

इसलिए चेयरमैन, साहब मैं यह समझता हूं कि अगर यह बिल पास करना है, तो एक काम्प्रोहैंसिव बिल आना चाहिए। जब आप संविधान में संशोधन करने जा रहे हैं, तो इन सब बातों को ध्यान में रख कर संशोधन लाने चाहिए।

न शब्दों के साथ मैं आप को धन्यवाद देता हूं कि आप ने मुझे बोलने का समय दिया और मैं आशा करता हूं कि काम्प्री-हैंसिव बिल आयेगा।

श्री हरी सिंह (खुर्जा) : सभापति महोदय, मिश्र जी के संविधान संशोधन विधेयक पर जो चर्चा चल रही है . . .

सभापति महोदय : अब आप आयन्दा सेशन में अपनी स्पीच जारी रखें।

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, May 24, 1976/Jyaistha 3, 1898 (Saka).

M. G. I. P. N. D.—P M R—925 LS JC—1338—12-7-76—978.